

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE BENCH, CHENNAI**  
Original Application No. 274 of 2024

**IN THE MATTER OF:**

Tribunal on its own motion - SUO MOTU  
based on the News item published in  
Dinamalar Chennai Edition dated 25.09.2024,  
titled "Dumping of 05 tons of medical waste  
in Pallavaram Eri"

Vs.

The Chief Secretary to Govt Of Tamil Nadu,  
and 7 Ors.

...Respondents

**INDEX TO THE CONVENIENCE TYPED SET FILED BY THE 5<sup>TH</sup> RESPONDENT**

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**A. LIST OF DOCUMENTS RELIED ON BY THE 5<sup>TH</sup> RESPONDENT**

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				<i>impleading application bearing IA No. 22/2025 (“<b>Impleading Application</b>”)</i>
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5.	25.09.2024	<b><u>Annexure 5:</u></b> 4 <sup>th</sup> Respondent’s Proceedings No. DEE/TNPCB/CHS/F.2353/RL/W/2024	11 – 13	<i>Annexure 4 p. 23 – 25 of Impleading Application</i>
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18.	07.01.2025	<b><u>Annexure 18:</u></b> 5 <sup>th</sup> Respondent's reply to 4 <sup>th</sup> Respondent's Directions dated 18.12.2024	80 – 91	Not Applicable

<b>b. News Paper Reports</b>				
19.	25.09.2024	<b><u>Annexure 19:</u></b> Dinamalar News Report dated	92	Not Applicable
20.	Various dates	<b><u>Annexure 20:</u></b> News Reports alleging that the 5th Respondent has paid a fine of Rupees Five Lakhs to the 8th Respondent	93 – 99	<i>Annexure H p. 258 of 5<sup>th</sup> Respondent's Reply</i>

<b>c. Additional Documents</b>				
21.	28.10.2020	<b><u>Annexure 21:</u></b> G.O.(Ms) No. 77 of the Environment and Forests Department	100 – 109	<i>Annexure 16 p. 82 – 90 of Impleading Application</i>
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23.	01.04.2023	<b><u>Annexure 23:</u></b> Agreement between 5 <sup>th</sup> Respondent and GJ Multiclave	111 - 113	<i>Annexure 18 p. 93 – 95 of Impleading Application</i>

<b>d. 5th Respondent's consent orders and Compliances</b>				
24.	Not Applicable	<b><u>Annexure 24:</u></b> Flowchart filed by the 5 <sup>th</sup> Respondent depicting its process for General Waste collection and storage within its premises	114	<i>Annexure 4 p 31 Volume I of 5<sup>th</sup> Respondent's Report on Compliance with BMWM Rules Dt. 19.04.2025 (“5<sup>th</sup> Respondent's Report”)</i>

25.	Not Applicable	<b><u>Annexure 25:</u></b> Flowchart and photographs filed by the 5 <sup>th</sup> respondent depicting its process for Bio Medical Waste collection, segregation and storage within its premises	115 – 130	<i>Annexure 8 p. 44 – 59 Volume I of 5<sup>th</sup> Respondent's Report</i>
26.	28.04.2023	<b><u>Annexure 26:</u></b> 5 <sup>th</sup> Respondent's Consent Order No. 2308249768696 under the Water (Prevention and Control of Pollution) Act, 1974	131 – 134	<i>Annexure 14 p. 777 – 780 Volume II of 5<sup>th</sup> Respondent's Report</i>
27.	28.04.2023	<b><u>Annexure 27:</u></b> 5 <sup>th</sup> Respondent's Consent Order No. 2308149768698 under the Air (Prevention and Control of Pollution) Act, 1981	135 – 138	<i>Annexure 15 p. 781 – 784 Volume II of 5<sup>th</sup> Respondent's Report</i>
28.	06.08.2023	<b><u>Annexure 28:</u></b> 4 <sup>th</sup> Respondent's inspection report upon inspection of the 5 <sup>th</sup> Respondent's premises	139 – 144	<i>Annexure 13 p. 771 – 776 Volume II of 5<sup>th</sup> Respondent's Report</i>
29.	03.09.2023	<b><u>Annexure 29:</u></b> 5 <sup>th</sup> Respondent's Bio Medical Waste Authorization No.23BAC48242836	145 – 150	<i>Annexure 16 p. 785 – 790 Volume II of 5<sup>th</sup> Respondent's Report</i>

30.	Various Dates	<b><u>Annexure 30:</u></b> 5 <sup>th</sup> Respondent's NABH Accreditations from 2016 to 2025	151 - 156	<i>Annexure 17 p. 791 – 796 Volume II of 5<sup>th</sup> Respondent's Report</i>
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**e. 5<sup>th</sup> Respondent's Legal Notice to 9<sup>th</sup> Respondent**

31.	12.02.2025	<b><u>Annexure 31:</u></b> 5 <sup>th</sup> Respondent's Legal Notice to the 9 <sup>th</sup> Respondent	157 – 168	Not Applicable
32.	08.03.2025	<b><u>Annexure 32:</u></b> 9 <sup>th</sup> Respondent's Reply to 5 <sup>th</sup> Respondent's Legal Notice Dt. 12.02.2025	169 – 172	Not Applicable
33.	11.06.2025	<b><u>Annexure 33:</u></b> 5 <sup>th</sup> Respondent's Rejoinder to 9 <sup>th</sup> Respondent's Reply Notice Dt. 08.03.2025	173 – 178	Not Applicable

The 5<sup>th</sup> Respondent shall also rely on additional documents filed along with its pleadings, which have not been filed herein.

Certified that the documents are true copies of their originals.

Dated at Chennai on this the 12th Day of June, 2025

*Shale*  
NS 4/62/22

**Counsel for the 5<sup>th</sup> Respondent**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE BENCH, CHENNAI**  
Original Application No. 274 of 2024

**IN THE MATTER OF:**

Tribunal on its own motion - SUO MOTU  
based on the News item published in  
Dinamalar Chennai Edition dated 25.09.2024,  
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in Pallavaram Eri"

Vs.

The Chief Secretary to Govt Of Tamil Nadu,  
and 7 Ors.

...Respondents

**LIST OF PLEADINGS FILED BY ALL PARTIES IN THE PRESENT CASE (Up to  
11.06.2025)**

S.No	Date	Particulars
1.	14.10.2024	Report filed by the 8th Respondent
2.	10.12.2024	Reply filed by the 5th Respondent to the 8th Respondent's Report
3.	10.12.2024	Report filed on behalf of the 4th Respondent
4.	12.12.2024	Reply of the 6th Respondent
5.	24.12.2024	Memo filed on behalf of the 5th Respondent stating that burden of proof is on the 8th Respondent to prove collection of Rs.5,00,000/- from the 5th Respondent.
6.	13.02.2025	5th Respondent's Application to implead Mr. Ashok Kumar and M/S. GJ Multiclave (India) Pvt Ltd in O.A No. 274 of 2024
7.	19.04.2025	Report filed by the 5th Respondent outlining its compliance of the Bio-Medical Waste Management Rules, 2016
8.	28.04.2025	Report filed by the 8th Respondent
9.	30.04.2025	Reply on Behalf of the 6th Respondent for the Report of the 8th Respondent dated 14.10.2024

10.	30.04.2025	Typed Set Filed by the 5th Respondent containing minutes of the 4th Respondent's personal hearing dated 12.03.2025 and 5th Respondent's response to the minutes.
11.	30.04.2025	Additional Report filed on behalf of the 4th Respondent

Certified that the documents are true copies of their originals.

Dated at Chennai on this the 11th Day of June, 2025

*Shale*  
NS 4162/22

**Counsel for the 5<sup>th</sup> Respondent**

அறிவிப்பு எண்: 04  
நாள் : 25.09.2024

### தாம்பரம் மாநகராட்சி

1969ம் வருடத்திய தமிழ்நாடு பொது சுகாதாரச் சட்டம் 41,42,43,44,45,134(1),1988ம் வருடத்திய சுற்றுச்சூழல் பாதுகாப்புச் சட்டம் பிரிவு 15 மற்றும் உயிரி மருத்துவ கழிவுகள் அகற்றும் விதிகள் - 2018ன்படி, வழங்கப்படும்

### அறிவிப்பு

இதனால் அறிவிப்பது யாதெனில், எண். 4/112, மெளண்ட் பூவிருந்தவல்லி சாலை, சத்யா நகர், மனப்பாக்கம், சென்னை-89 என்ற முகவரியில் இயங்கி வரும் மியாட் இண்டர் நேஷனல் மருத்துவமனை, 25.09.2024 அன்று தங்களது மருத்துவமனையில் இருந்து உருவாகும் கழிவுகளை உரிய வழிகாட்டு நெறிமுறைகளின்படி, மருத்துவ உயிரி கழிவுகள் மற்றும் திடக்கழிவுகளை அப்பறுப்படுத்தாமல், தாம்பரம் மாநகராட்சி எல்லைக்குட்பட்ட பல்லாவரம் பெரிய எரியின் தெற்குப்பகுதியில் கொட்டிச்சென்றுள்ளீர்கள். மேலும், மருத்துவ உயிரி கழிவுகளை முறையாக வையாளாமல் பணிபாளர்களுக்கும், பொது மக்களுக்கும் பொது சுகாதாரத்திற்கும் பெறும் கேடு விளைவிக்கும் செயல் செய்துள்ளீர். இச்செயல் ஏரிப்பகுதியை மாசுப்படுத்துவதுடன், அப்பகுதியில் வசிக்கும் பொதுமக்களுக்கும், பொது சுகாதாரத்திற்கும் கேடு விளைவிக்கும் செயலாகும். பொது மக்களின் உயிருக்கு ஆபத்து விளைவிக்கும் செயலாகும். இச்செயல் 1969ம் வருடத்திய தமிழ்நாடு பொது சுகாதாரச் சட்டம் 41,42,43,44,45,134(1),1988ம் வருடத்திய சுற்றுச்சூழல் பாதுகாப்புச் சட்டம் பிரிவு 15 மற்றும் உயிரி மருத்துவ கழிவுகள் அகற்றும் விதிகள் - 2018ன்படி குற்றமாகும்.

எனவே, இது குறித்து உரிய விளக்கத்தை நோட்டீஸ் கிடைக்கப்பெற்ற 24 மணி நேரத்திற்குள் கீழே கையொப்பமிட்டுள்ள அலுவலருக்கு எழுத்து மூலம் தகவல் தெரிவிக்க வேண்டியது தவறும் பட்சத்தில் தங்கள் மருத்துவமனை மீது மேற்கண்ட சட்ட விதிகளின்படியும், தமிழ்நாடு மாகாணப்பாட்டு வாரியத்தின் மூலம் தங்கள் மருத்துவமனை மீது உரிய நடவடிக்கை மேற்கொள்ளப்படும் என இதன் மூலம் அறிவிக்கப்படுகிறது.

  
மாநகர நல் அலுவலர்,  
தாம்பரம் மாநகராட்சி.

### பெறுநர்:

மியாட் இண்டர் நேஷனல் மருத்துவமனை,  
எண். 4/112, மெளண்ட் பூவிருந்தவல்லி சாலை,  
சத்யா நகர், மனப்பாக்கம்,  
சென்னை-89.

Notice No. : 04

Date : 25.09.2024

## **Tambaram Corporation**

### **Notice**

**Issued under Sections-41, 42, 43, 44, 45, 134(1) of  
the Tamil Nadu Public Health Act 1969,**

**Section-15 of the Environment Protection Act 1986 and  
The Biomedical Waste Management Rules-2016**

It is notified herewith that, M/s.MIOT International Hospital, functioning in the address in no.4/112, Mount Poonamallee Road, Sathya Nagar, Manapakkam, Chennai-89, had dumped the waste, biomedical waste and solid waste generated from your hospital on 25.09.2024 in the southern part of the Pallavaram Big Lake subject to the limits of Tambaram Corporation instead of disposing such wastes by following the due guideline principles. Moreso, you had committed the act putting at potential risk the health of the employees and the general public as well as endangering public health. Such act of yours not only pollutes the lake area but also poses a potential risk to the people living in that area as well as to public health. It is an act of endangering the lives of the public. This act of yours

amounts to an offence in accordance with **Sections-41, 42, 43, 44, 45, 134(1) of the Tamil Nadu Public Health Act 1969; Section-15 of the Environment Protection Act 1986 and the Biomedical Waste Management Rules 2016.**

Therefore, you shall furnish your due explanation in writing in respect of the above to the officer who had signed hereunder within 24 hours of receipt of this notice failing which it is intimated herewith that due action shall be resorted to against your Hospital in accordance with the Sections of the Acts mentioned above through the Tamil Nadu Pollution Control Board.

Sd/- (25.09.2024)  
City Health Officer,  
Tambaram Corporation.

To

M/s.MIOT International Hospital,  
No.4/112, Mount Poonamallee Road,  
Sathya Nagar, Manapakkam,  
Chennai-89.



05-10-2024

TO,  
THE INSPECTOR OF POLICE  
S 12, CHITLPAKKAM POLICE STATION,  
CHENNAI - 600064

*Sri, Received copy*  
*S. Srinivasan*  
*T 13 P.S*  
*Chitlpaakkam*  
*07/10/24*

Respected sir,

**Sub.: Reply notice to the telephonic conversation related with the dumpage of General Waste and Bio Medical Waste - req**

On 03.10.2024 at 01:18pm we have received a telephone call from S12 Police Station seeking explanation for the allegation made by Tambaram Corporation regarding disposal and dumping of the Bio Medical Waste. Regarding the same issue we have replied the Show cause notice which was send by Tamil Nadu Pollution Control Board on 25.09.2024 with vide no. DEE/TNPCB/CHS/F.2353/RLA/2024 & DEE/TNPCB/CHS/F.2353/RLW/2024. Based on allegation made on us we have completely denied the allegations that Bio Medical Waste from Health Care facility of M/s. MIOT HOSPITALS PRIVATE LIMITED was dumped at Public place. We would like to inform you that we are disposing our Bio Medical Waste through TNPCB Authorised Vendor M/s G.J. Multiclave as per Bio Medical Waste Management Handling Rules 2016. The bio Medical Waste are stored, collected and segregated in respective bar coded coloured covers/containers, then the Bio Medical wastes are weighed and then entered in Bio Medical Waste register and the same is collected and disposed by the TNPCB Authorised Vendor and receipts obtained. The Receipts & Registers are well maintained as per TNPCB Bio Medical Waste Management Handling Rules 2016. We are practising the best Bio Medical Waste handling practice as per Bio Medical Waste Management Handling Rules 2016. Hence there is no possibility of mishandling Bio Medical Waste.

On examination we observed that the dumped waste was only General Waste Covers in Green Colour which includes wet & half decomposed general waste of multiple hospitals, clinics, nursing home and small consulting chambers of Doctors were there along with soil. There were only 2 plain letter heads of MIOT Hospitals, patient scrapped OPD doctor notes, welcome kit

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paper bag were found and few other paper present. There was No BIO MEDICAL WASTE or Bio Medical Waste Cover of MIOT HOSPITALS PRESENT.

The General wastes which are dumped are wet and papers have half decomposed. We were able to find only two green colour General Waste cover of our Hospital and that there were only 3 yellow Bar coded cover and blue bio medical bar code cover of another Hospital present inside the lake area with M/s.G.J Multiclave Bar code sticker and on inspection there were no Bio Medical Waste inside. We would like to inform you that we are not using blue colour bar coded cover at our Hospital from 2022 onwards instead we are using blue colour plastic containers with barcode distributed by M/s.G.J Multiclave.

There is no presence of Bio Medical Waste dumped or which belongs to our Hospital it is only old and half decomposed General Waste of multiple Hospitals which was stored by M/s. Ashok Paper Mart during the period 2022-2023 and now disposed. As our letter heads are present. we have been shown responsible.

The General Waste vendor Mr.Ashok Kumar's Contract was terminated by our Hospital due to his Unprofessional Conduct in handling waste during the period of December 2023. On further enquiry it is found that the General Waste vendor Mr. Ashok Kumar, residing at No 10/B, Valluvar street, Jones Road, Saidapet, Chennai-600 015, Mobile No. 9840642128 has vacated his rented dump yard without clearing the waste dumped for years together and the present owner of the premise has cleared the General Waste with Unauthorized vendor which has been resulted in the dumping of Waste in the Public place. It is a clear and false allegation made against us without proper investigation on the contents of the Green cover and with the presence of few countable Bio Medical Waste cover. We follow the strict practice in handling Bio Medical Waste as per Bio Medical Waste (Management and Handling) Rules 2016 with the due compliance of Law relating with the disposal of the General Waste and Bio Medical Waste. By this representation we have made clear explanation for the allegation which was placed against our Hospital. The same fact & issue is been addressed before National Green Tribunal with the OA no. 274/2024. Through this reply notice were making our justification regarding the allegation.



We have also enclosed the reply letter submitted to TNPCB show cause notice and we have enclosed the OA No. 274/2024 of National Green Tribunal for your kind perusal.

Thank you

With Regards



Suthan JR  
General Manager  
Liaison & Public Relations

Enclosure: 1. TNPCB Show Cause Notice with reply letter  
2. OA No. 274/2024 of National Green Tribunal



05-10-2024

To,  
THE CITY HEALTH OFFICER  
TAMBARAM CITY MUNICIPAL CORPORATION  
TAMABARAM  
CHENNAI 600 045.

ET0293992351N IVR:6984029399  
SP NANDAMBAKKAM KUDIVIRUPPU  
Counter No:1,65/10/2024,15:2  
To:THE CITY HEALTH OFFICER,TMB  
PIN:600045, Tambaram HO  
From:MIOT INTERN,4/112 MP ROAD  
Wt:25gms,POD=10.0  
Amt:29.50,Tax:4.50,Amt.Paid:39.00(Cash)  
(Track on www.indiapost.gov.in)  
(Dial 18002668888) (Wear Masks, Stay Safe)

Respected Sir,

GREETINGS FROM MIOT HOSPITALS!

Sub.: Reply to the notice relating to General Waste and Bio Medical Waste Dumpage – req

Ref.: Notice No. 04 dated on 25.09.2024 and delivered in-person on 04.10.2024 at 11:00 am

We are in receipt of your notice dated 04.10.2024 received from the City Health Officer, Tambaram Corporation, regarding the dumping of Bio Medical Waste along with General Solid Waste on the Radial Road near Pallavaram Lake. We completely deny your allegation that Bio Medical Waste from our Health Care facility of M/s. MIOT HOSPITALS PRIVATE LIMITED was dumped at Public place.

We would like to inform you that we are disposing our Bio Medical Waste through TNPCB Authorised Vendor M/s G.J. Multiclave as per Bio Medical Waste Management Handling Rules 2016. The bio Medical Waste are stored, collected and segregated in respective bar coded coloured covers/containers, then the Bio Medical wastes are weighed and then entered in Bio Medical Waste register and the same is collected and disposed by the TNPCB Authorised Vendor and receipts obtained. The Receipts & Registers are well maintained as per TNPCB Bio Medical Waste Management Handling Rules 2016. We are practising the best Bio Medical Waste handling practice as per Bio Medical Waste Management Handling Rules 2016. Hence there is no possibility of mishandling Bio Medical Waste.

During our visit to the site it is observed there is no presence of Bio Medical Waste dumped which belongs to our Hospital and there is no Bio Medical Waste present.

The dumped waste are only the General waste covers in green color which includes wet & half decomposed General Waste of multiple Hospitals, Clinics, Nursing Home and Small Consulting Chambers of Doctors were there along with soil. There were only 2 plain letter heads of MIOT Hospitals, Patient scrapped OPD Doctor notes, welcome kit paper bag were only present.

As our letter heads and documents are present in the dumpage, we have been shown responsible for the entire dumpage. It is a clear and false allegation made against us without proper investigation on the contents of the Green cover and with the presence of few countable Bio Medical Waste cover of other Hospital.



The General wastes which were dumped are wet and half decomposed. Through further examination we were able to find only two green color general waste cover of our Hospital and that there were only 3 yellow Bar coded cover and blue bio medical bar code cover of another Hospital present inside the lake area with M/s.G.J Multiclave Bar code sticker and on inspection there were no Bio Medical Waste inside. We would you that we are not using blue color bar coded cover at our Hospital from 2022 onwards instead we are using blue color plastic containers with barcode distributed by M/s.G.J Multiclave.

The General Waste from our Hospital was disposed by the Vendor M/s. Ashok Paper Mart. Eventually the General Waste Vendor Mr. Ashok Kumar's Contract was terminated by our Hospital for his Unprofessional Conduct in handling waste during the period December 2023. On further enquiry the General Waste vendor Mr. Ashok Kumar, residing at No 10/8, Valluvar street, Jones Road, Saidapet Chennai-600 015, has vacated his rented dump yard without clearing the waste dumped for years together and the present owner of the premise has cleared the General Waste with unauthorized vendor which has been resulted in dumping the Waste in the Public Place.

Our Hospital follows strict Protocol with the due compliance of Law relating with the disposal of the Bio Medical Waste and General Waste.

By this representation we have made clear explanation for the allegation which was placed against our Hospital. It is purely a negligent act caused by the said Vendor M/s. Ashok Paper Mart and our Hospital is no where related to this allegation of Bio Medical Waste dumpage. As mentioned we have made the written reply to your notice within the stipulated time and through considering this representation kindly prevent us from the further proceedings.

Thank You

With Regards

**Suthan JR**  
General Manager  
Liaison & Public Relations



By RPAD



## TAMILNADU POLLUTION CONTROL BOARD

O/o. District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chennai South @ Velacherry,  
NO.14, first Floor, 2<sup>nd</sup> Main Road,  
Jagannathapuram, Rajalakshmi Nagar,  
Velacherry, Chennai-42

**Proceedings No. DEE/TNPCB/CHS/F.2353/RL/W/2024 date 25/09/2024**

- Sub : TNPCB – O/o DEE, Chennai South - Industries – M/s. MIOT HOSPITALS PRIVATE LIMITED , S.F.No. 80/1A2, 80/2 of Ramapuram village, and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District – Violating consent conditions– Show cause notice under the Water (Prevention and Control of Pollution) Act 1974, as amended – issued – reg.
- Ref : 1. TNPCB's PROC NO.T1/TNPCB/F.2353MMN/RL/MMN/W/2023 DATED: 28/04/2023  
2. Telephonic message received on 24/09/2024 regarding dumping of Bio Medical waste in an open area.  
3. Inspection of the unit site by the TNPCB officials on 24/09/2024

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Tamilnadu Pollution Control Board serves this notice to you for contravention of Section 25 of the Water (Prevention and Control of Pollution) Act 1974, as amended (hereinafter referred to as the 'Act') for violating the conditions of the Consent issued by the Board. Tamil Nadu Pollution Control Board has issued Consent to Operate and subsequent renewal of consent to the Health Care facility of M/s. MIOT Hospitals Private Limited, located at S.F.No. 80/1A2, 80/2 of Ramapuram village, and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District under the Act with validity up to 31.03.2025 vide reference 1<sup>st</sup> cited for operation of the health care facilities with number of beds 920 Numbers subject to certain conditions mentioned therein.

Whereas, based on the telephonic message received on 24/09/2024 regarding the dumping of Bio Medical Waste along with general solid waste found in an open area near Pallavaram lake, radial road causing air pollution & health hazardous, the site was inspected by the TNPCB officials on 24/09/2024 and reported that around 200 Kgs of Bio Medical Waste from the health care facility of M/s. MIOT Hospitals Private Limited ., were mixed up with the general waste.

In this connection, the unit site was inspected by the TNPCB officials, Chennai South on 24/09/2024 and it was observed that the unit generate, collect and store the Bio Medical Waste and Solid Waste separately and disposes the Bio Medical Waste to M/s. G.J Multiclave India Pvt Ltd., and Solid Waste to the waste recycling unit.

However, it was ascertained that due to improper handling and Non segregation of Bio Medical Waste and Solid waste by the unit authorities earlier, the Bio Medical Waste might got mixed up with the general waste and disposed illegally by the waste recycler.

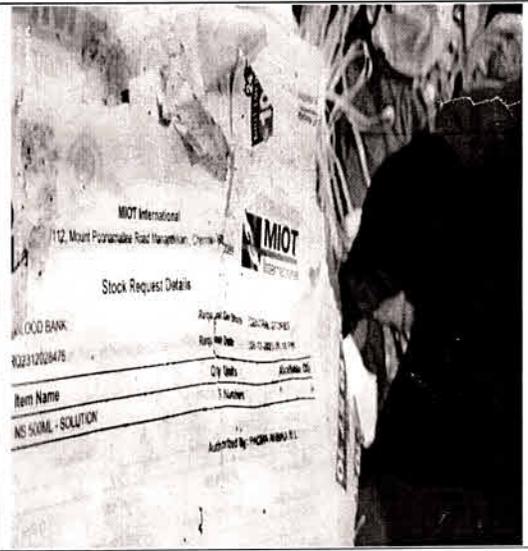
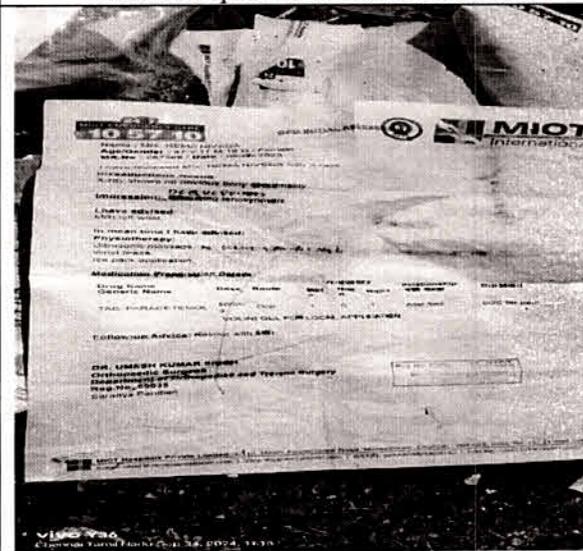
Photographs showing the Bio Medical Waste dumped in the Open area at Pallavaram



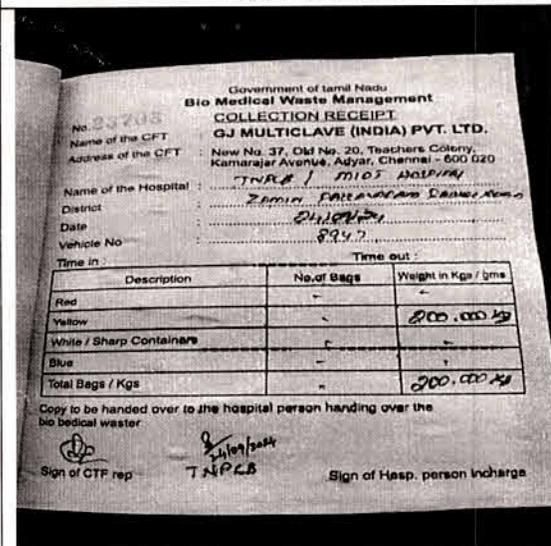
Bio Medical waste mixed with General waste and dumped near Pallavaram lake



Colour coded bag of M/s. Miot Hospital



Letter head of the unit of M/s.Miot Hospital found in the area



Bio Medical waste segregated from the site and Receipt issued by the CBMWTF



Bio Medical waste storage area at the unit premises

Thereby, you have violated the conditions of the consent order issued under the Act and thus, the provisions of Section 25 of the Act have been contravened by you, which is an offence under the Act.

Hence, you are directed to show cause within 3 days from the date of receipt of this notice as to why not to issue directions under Section 33-A of the Act for closure of the unit, stoppage of power supply, water supply etc. It is informed that non receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Chennai South

To  
The Chairman,  
M/s. MIOT HOSPITALS PRIVATE LIMITED,  
4/112, Mount Poonamallee Road, Manapakkam,  
Chennai-600089

  
25/5

By RPAD



## TAMILNADU POLLUTION CONTROL BOARD

O/o. District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chennai South @ Velacherry,  
NO.14, first Floor, 2<sup>nd</sup> Main Road,  
Jagannathapuram, Rajalakshmi Nagar,  
Velacherry, Chennai-42

**Proceedings No. DEE/TNPCB/CHS/F.2353/RL/A/2024 date 25/09/2024**

Sub : TNPCB – O/o DEE, Chennai South - Industries – M/s. MIOT HOSPITALS PRIVATE LIMITED , S.F.No. 80/1A2, 80/2 of Ramapuram village, and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District – Violating consent conditions – Show cause notice under the Air (Prevention and Control of Pollution) Act 1981, as amended – issued – reg.

- Ref : 1. TNPCB's PROC NO.T1/TNPCB/F.2353MMN/RL/MMN/A/2023 DATED: 28/04/2023
2. Telephonic message received on 24/09/2024 regarding dumping of Bio Medical waste in an open area.
3. Inspection of the unit site by the TNPCB officials on 24/09/2024

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Whereas, based on the telephonic message received on 24/09/2024 regarding the dumping of Bio Medical Waste along with general solid waste found in an open area near Pallavaram lake, radial road causing air pollution & health hazardous, the site was inspected by the TNPCB officials on 24/09/2024 and reported that around 200 Kgs of Bio Medical Waste from the health care facility of M/s. MIOT Hospitals Private Limited ., were mixed up with the general waste.

In this connection, the unit site was inspected by the TNPCB officials, Chennai South on 24/09/2024 and it was observed that the unit generate, collect and store the Bio Medical Waste and Solid Waste separately and disposes the Bio Medical Waste to M/s. G.J Multiclave India Pvt Ltd., and Solid Waste to the waste recycling unit.

However, it was ascertained that due to improper handling and Non segregation of Bio Medical Waste and Solid waste by the unit authorities earlier, the Bio Medical Waste might got mixed up with the general waste and disposed illegally by the waste recycler.

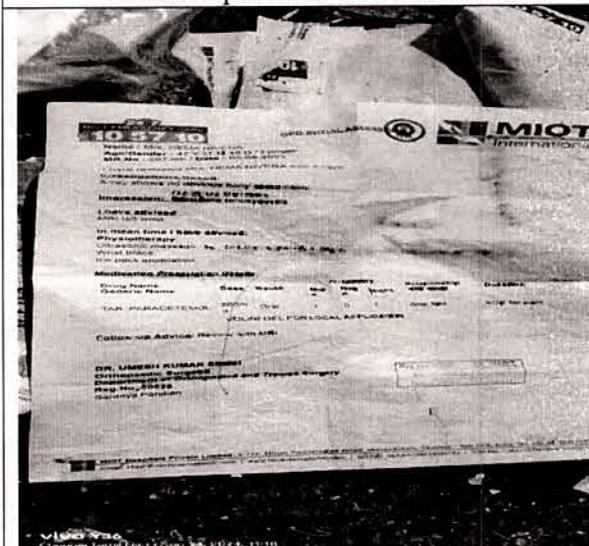
**Photographs showing the Bio Medical Waste dumped in the Open area at Pallavaram**



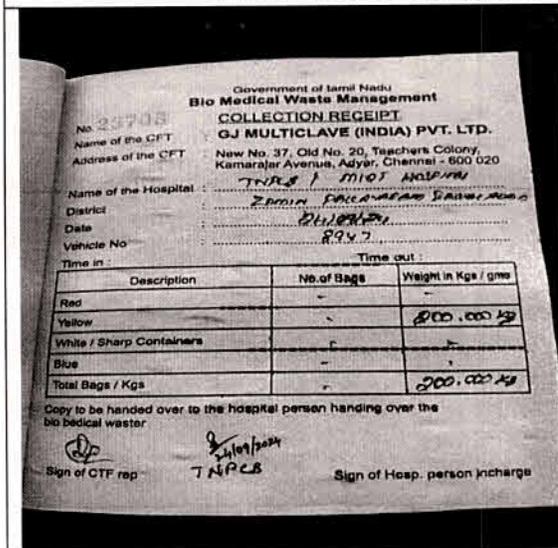
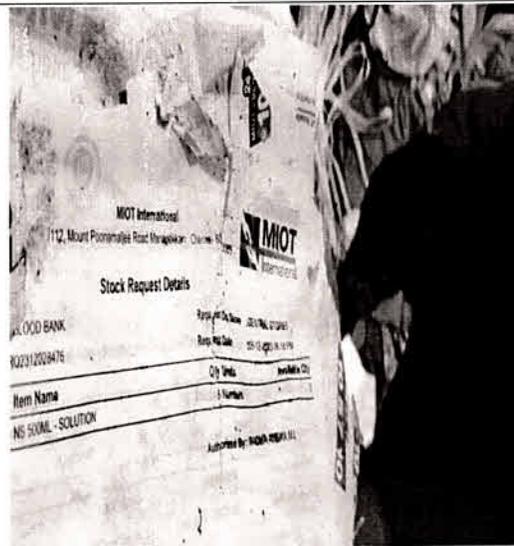
Bio Medical waste mixed with General waste and dumped near Pallavaram lake



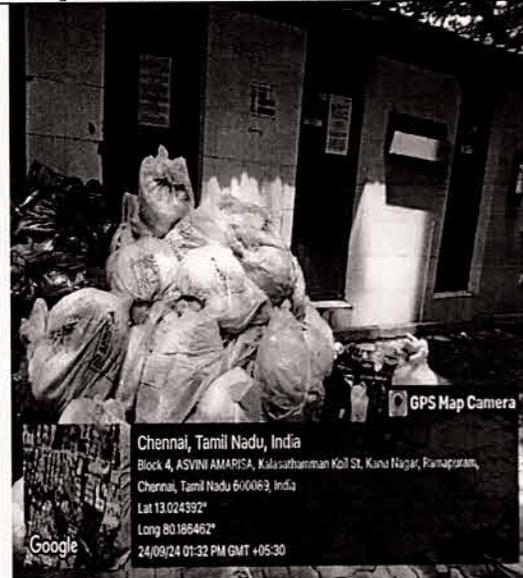
Colour coded bag of M/s. Miot Hospital



Letter head of the unit of M/s.Miot Hospital found in the area



Bio Medical waste segregated from the site and Receipt issued by the CBMWTF



Bio Medical waste storage area at the unit premises

Thereby, you have violated the condition of the consent order issued under the Act and thus, the provisions of Section 21 of the Act have been contravened by you, which is an offence under the Act.

Hence, you are directed to show cause within 3 days from the date of receipt of this notice as to why not to issue directions under Section 31-A of the Act for closure of the unit, stoppage of power supply, water supply etc. It is informed that non receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.

To  
The Chairman,  
M/s. MIOT HOSPITALS PRIVATE LIMITED,  
4/112, Mount Poonamallee Road, Manapakkam,  
Chennai-600089

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Chennai South





27.09.2024

MIOT/TNPCB/DEE/Reply / Lr.No.2.

To,

THE DISTRICT ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI SOUTH - VELACHERRY  
NO 14, FIRST FLOOR, 2<sup>ND</sup> MAIN ROAD,  
JAGANNATHAPURAM, RAJALAKSHMI NAGAR  
CHENNAI-42

Respected Sir,

GREETINGS FROM MIOT HOSPITALS!

Sub: Reply to Show Cause Notice Under the Water (Prevention and Control of Pollution) Act 1974Ref: Proceedings No.DEE/TNPCB/CHS/F.2353/RLW/2024 dated 25/09/2024

We are in receipt of your show cause notice dated 25-09-2024 received from the District Environmental Engineer, Chennai South-Velacherry regarding the dumping of Bio Medical Waste along with general solid waste on the radial road near Pallavaram lake. Sir, we completely deny your allegation that Bio Medical Waste from Health Care facility of M/s. MIOT HOSPITALS PRIVATE LIMITED was dumped at Public place.

We would like to bring to inform you that on 24-09-2024 we received a phone call from the Tambaram Corporation Sanitary Officer Mr.Marimuthu Ph.No.8608398902 around 07.45 am informing that hospital wastes are dumped near pallavaram lake. Immediately we rushed to the spot by 08.45 am and observed that there were only General Waste Covers in Green Color which includes wet & half decomposed general waste of multiple hospitals, clinics, nursing home and small consulting chambers of doctors were there along with soil. There were only 2 plain letter heads of MIOT Hospitals, patient scrapped OPD doctor notes, welcome kit paper bag were found and few other paper present. There was No BIO MEDICAL WASTE or Bio Medical Waste Cover of MIOT HOSPITALS PRIVATE LIMITED.

Page 1 of 9



We have enclosed the Photo Exhibit 1 - Waste dump only with General waste.





On examination we found the General wastes which are dumped are wet and papers have half decomposed. We were able to find only two green color general waste cover of our hospital as we have a practice of marking the cover location. Later on exploring we found the papers inside the general waste covers are disposed to our General waste vendor M/s. Ashok Paper Mart 1 year ago during December 2023, which can be seen from the dates of scrapped OPD Doctor Notes.

Photo Exhibit 2 - Photo of Marked General Waste Cover (MIOT)

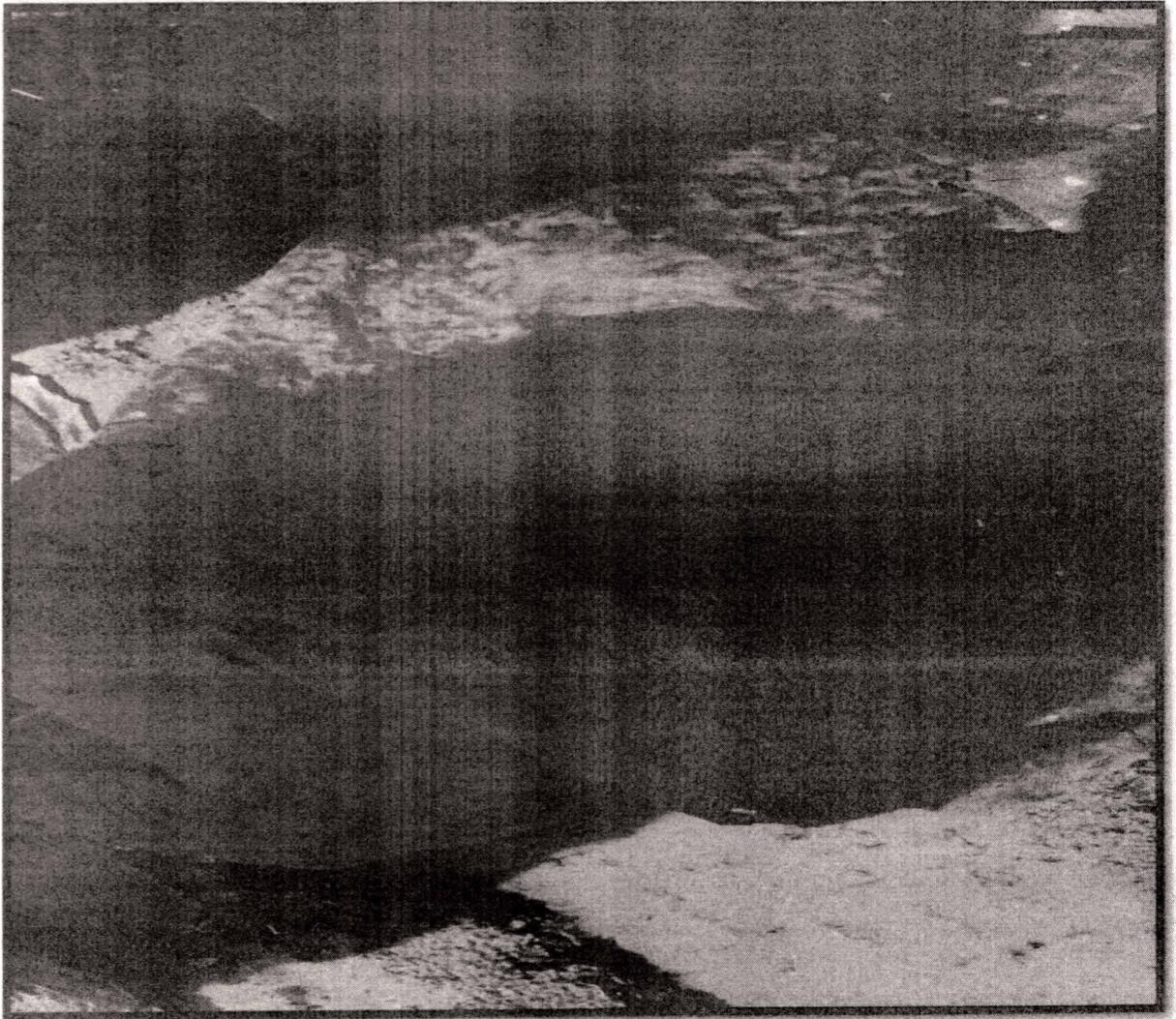




Photo Exhibit 3 – General Waste dump along with Bio Medical Waste Cover

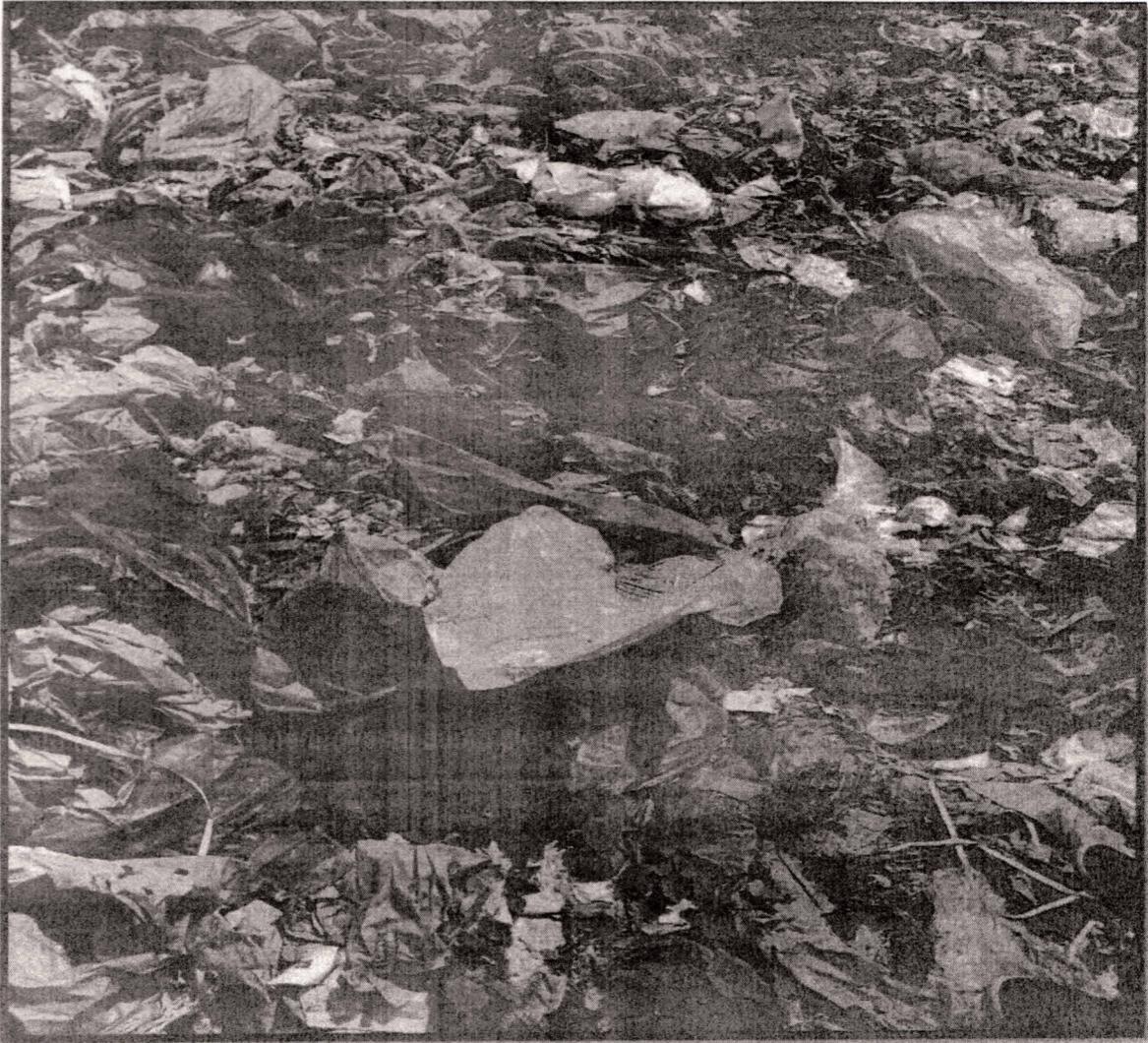


Photo Exhibit 3.1 – General Waste dump along with Bio Medical Waste Cover with Barcode



Photo Exhibit 4 Blue Container used instead of Blue Cover at MIOT Hospitals



We were shock and surprised by hearing the allegation made on us by the Tambaram corporation that Bio Medical Waste are dumped in the open area of Pallavaram. MIOT International is a quaternary care hospital providing health care services for more than two decades. MIOT is a world renowned hospital founded by its Chief & Mentor Prof. Dr. P.V.A Mohandas in 1999 with the guiding principle of "putting the patients first". The Hospital started as a 70 bed Hospital and have grown into Multi-specialty Medical Centre offering quaternary care across 64 specialties and "Pioneered in Trauma Care Management" with dedicated Healthcare professionals. MIOT attracts International patients across 129 countries globally its team of experienced doctors, Medical staff and Healthcare professionals are ably led by our Managing Director Dr Prithvi Mohandas, whose unparalleled patient-centric approach has made us to deliver World Class Healthcare here at Chennai. We have been serving various State and Central Government institutions for more than two decades now. At MIOT we practice the Best Bio Medical Waste Handling procedures than any other Health care providers.

We would like to inform you that on further enquiry it is found that the General Waste vendor Mr.Ashok Kumar, residing at No 10/8, Valluvar street, Jones Road, Saidapet Chennai-600015, has vacated his rented dump yard without clearing the waste dumped for years together and the present owner of the premise has cleared the General Waste with unauthorized vendor which has been resulted in the dumping of Waste in the Public place and the same incident was informed to the District Environmental Engineer of Tamil Nadu Pollution Control Board and Assistant Engineer over mobile phone. We have also informed that the General Waste vendor Mr.Ashok Kumar was stopped by our Hospital due to Unprofessional Conduct in handling waste during the period of December 2023.

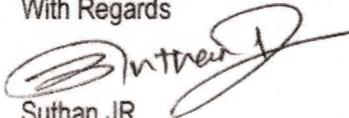
We would like to explain on the photographs enclosed in Show Cause notice as follows:

- 1<sup>st</sup> Photo - Bio Medical Waste Mixed with General Waste and dumped near Pallavaram lake  
Explanation: We have enclosed the color photo of same showing only bags only.
- 2<sup>nd</sup> Photo. Color Coded bag of M/s MIOT Hospitals  
Explanation: There is no MIOT HOSPITALS Bio Medical Waste bag present. BMW bags are with barcode consisting with Name of the Hospital.
- 3 & 4<sup>th</sup> Photo Letter head of the Unit M/s MIOT Hospital found in the area  
Explanation: Disposed letter head and other paper with our hospital logo maximum 10 nos. which are Environmental friendly.
- 5<sup>th</sup> Photo Bio Medical Waste segregated from the site and receipt issued by CBMWTF  
Explanation: We are not aware of such bill being generated and there is no bio medical waste of MIOT Hospital present.
- 6<sup>th</sup> Photo Bio Medical waste storage area at the unit premises.  
Explanation: Our Bio Medical Waste site was inspected by TNPCB AE on 24<sup>th</sup> September 01.25 pm and during her visit M/s.G.J Multiclave our CBMWTF was weighing and loading the Bio Medical Waste inside the transport vehicle and she took photo of BMW bag pile photo and now we have received the same on the notice. Kindly clarify the presence of this photo in the notice and so that we can submit our explanation.

Based on the above displayed pictures it is clear that there were no Bio Medical Waste dumped or belong to our Hospital it is only old and half decomposed General Waste of multiple Hospitals which was stored by M/s. Ashok Paper Mart during the period 2022-2023 and now disposed . As our letter heads are present, we have been shown responsible. It is a clear and false allegation made against us without proper investigation on the contents of the Green cover and with the presence of few countable Bio Medical Waste cover the Tambaram Corporation unknowingly stated that as Bio Medical Waste instead of General Waste. Asper the Show Cause Notice dated on 25.09.2024 with vide no. DEE/TNPCB/CHS/F.2353/RLW/2024, we have made clear explanation regarding the allegations which were made against us. We request you to kindly acknowledge the receipt of our explanation and if any further explanations required we can visit and provide our explanation in person.

Thank you

With Regards



Suthan JR

General Manager

Liaison & Public Relations

Mobile No.: 98416 15433



27.09.2024

MIOT/TNPCB/DEE/Reply / Lr.No.1.

To,

THE DISTRICT ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI SOUTH – VELACHERRY  
NO 14, FIRST FLOOR, 2<sup>ND</sup> MAIN ROAD,  
JAGANNATHAPURAM, RAJALAKSHMI NAGAR  
CHENNAI-42

Respected Sir,

GREETINGS FROM MIOT HOSPITALS!

Sub: Reply to Show Cause Notice Under the Air (Prevention and Control of Pollution) Act 1981  
Ref: Proceedings No.DEE/TNPCB/CHS/F.2353/RL/A/2024 dated 25/09/2024

We are in receipt of your show cause notice dated 25-09-2024 received from the District Environmental Engineer, Chennai South-Velacherry regarding the dumping of Bio Medical Waste along with general solid waste on the radial road near Pallavaram lake. Sir, we completely deny your allegation that Bio Medical Waste from Health Care facility of M/s. MIOT HOSPITALS PRIVATE LIMITED was dumped at Public place.

We would like to bring to inform you that on 24-09-2024 we received a phone call from the Tambaram Corporation Sanitary Officer Mr. Marimuthu Ph.No.8608398902 around 07.45 am informing that hospital wastes are dumped near pallavaram lake. Immediately we rushed to the spot by 08.45 am and observed that there were only General Waste Covers in Green Color which includes wet & half decomposed general waste of multiple hospitals, clinics, nursing home and small consulting chambers of doctors were there along with soil. There were only 2 plain letter heads of MIOT Hospitals, patient scrapped OPD doctor notes, welcome kit paper bag were found and few other paper present. There was No BIO MEDICAL WASTE or Bio Medical Waste Cover of MIOT HOSPITALS PRIVATE LIMITED.

Page 1 of 9



We have enclosed the Photo Exhibit 1 - Waste dump only with General waste.





On examination we found the General wastes which are dumped are wet and papers have half decomposed. We were able to find only two green color general waste cover of our hospital as we have a practice of marking the cover location. Later on exploring we found the papers inside the general waste covers are disposed to our General waste vendor M/s. Ashok Paper Mart 1 year ago during December 2023, which can be seen from the dates of scrapped OPD Doctor Notes.

Photo Exhibit 2 - Photo of Marked General Waste Cover (MIOT)

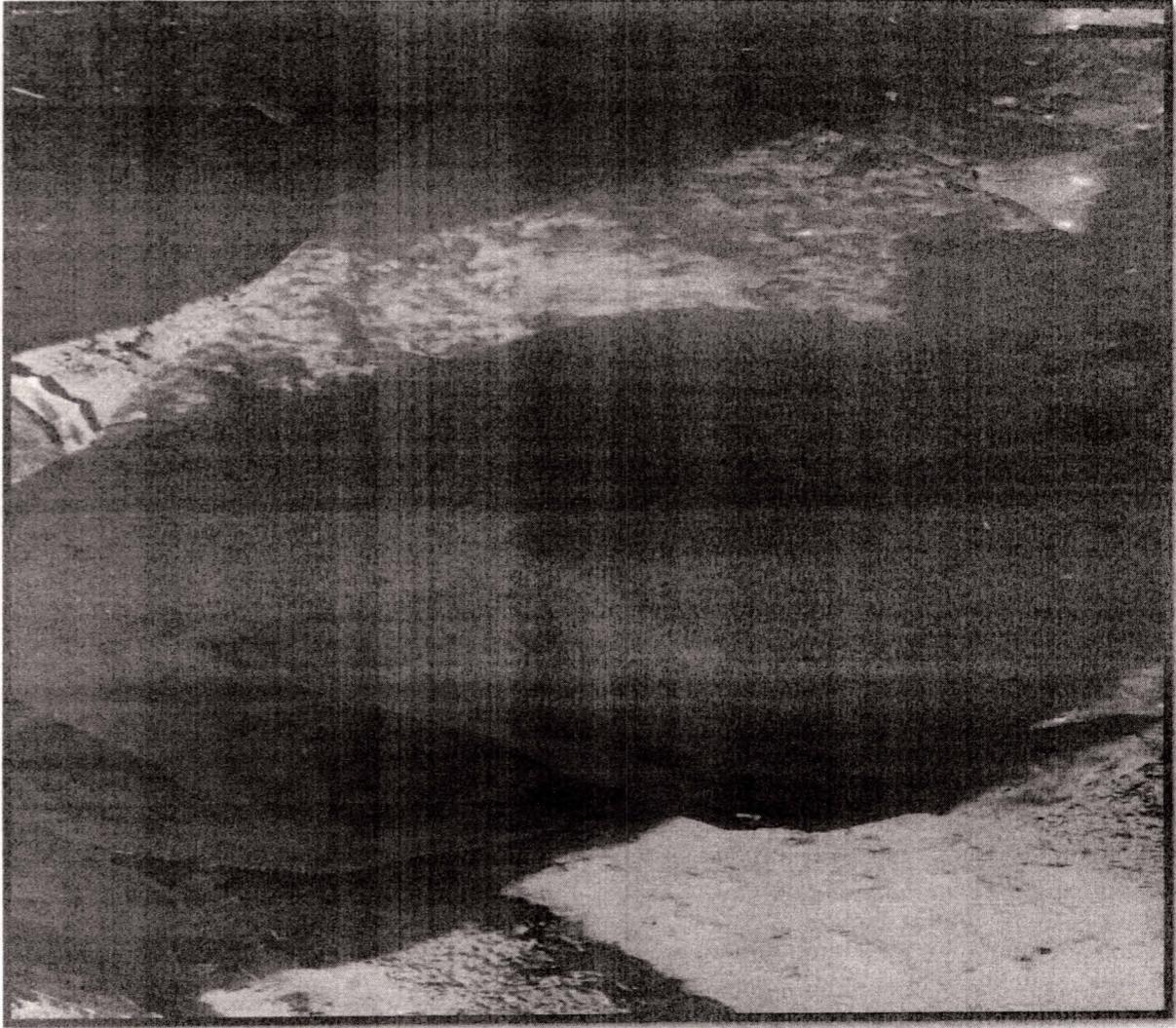
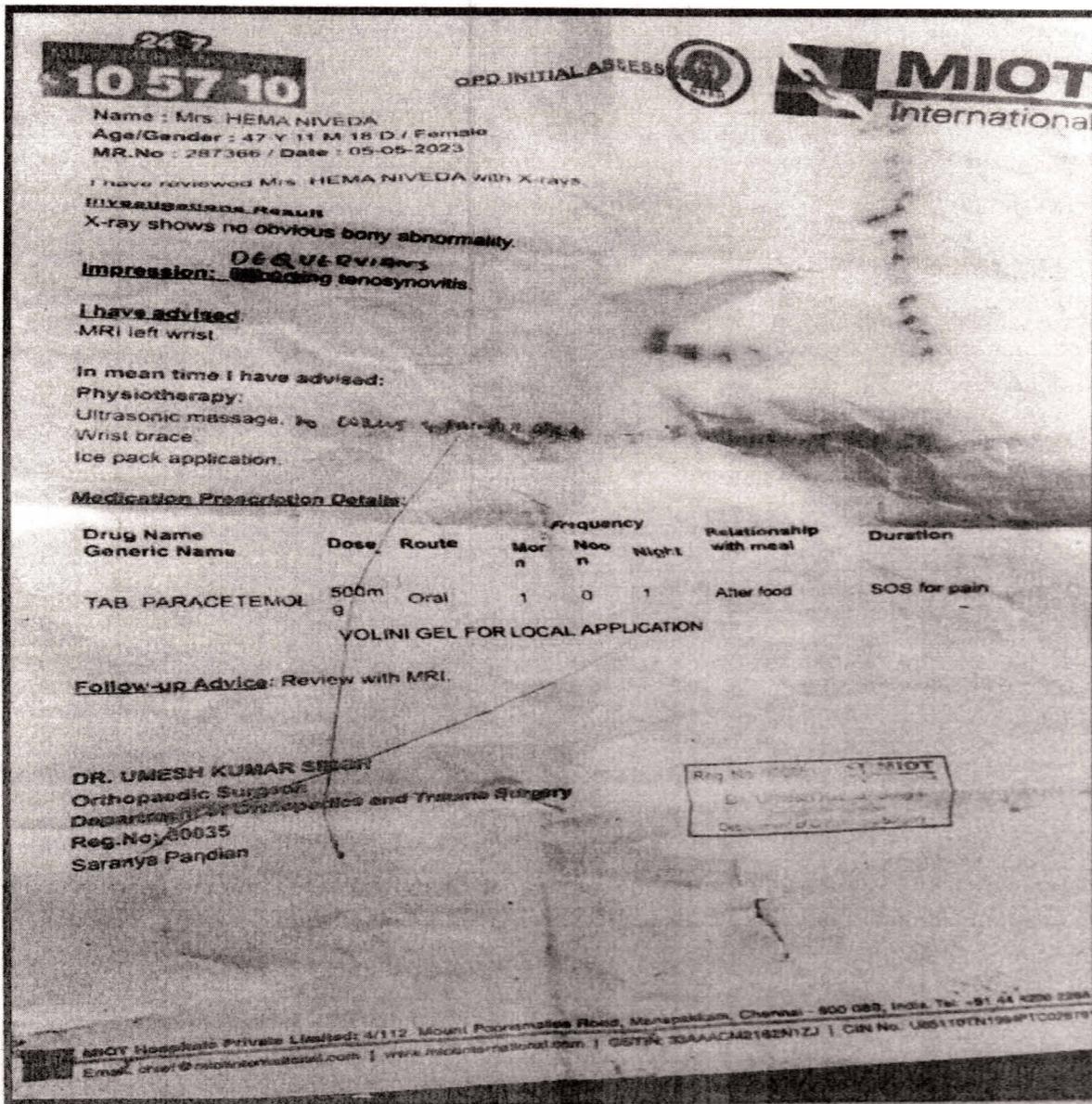


Photo Exhibit 2.1 - Photo of Doctor OPD notes with date.



Further we found that there were only 3 yellow Bar coded cover and blue bio medical bar code cover of another Hospital present inside the lake area with M/s.G.J Multiclave Bar code sticker and on inspection there were no Bio Medical Waste inside. We would like to inform you that we are not using blue color bar coded cover at our Hospital from 2022 onwards instead we are using blue color plastic containers with barcode distributed by M/s.G.J Multiclave photo enclosed.

Photo Exhibit 3 – General Waste dump along with Bio Medical Waste Cover



Photo Exhibit 3.1 – General Waste dump along with Bio Medical Waste Cover with Barcode



Photo Exhibit 4 Blue Container used instead of Blue Cover at MIOT Hospitals



We were shock and surprised by hearing the allegation made on us by the Tambaram corporation that Bio Medical Waste are dumped in the open area of Pallavaram. MIOT International is a quaternary care hospital providing health care services for more than two decades. MIOT is a world renowned hospital founded by its Chief & Mentor Prof. Dr. P.V.A Mohandas in 1999 with the guiding principle of "putting the patients first". The Hospital started as a 70 bed Hospital and have grown into Multi-specialty Medical Centre offering quaternary care across 64 specialties and "Pioneered in Trauma Care Management" with dedicated Healthcare professionals. MIOT attracts International patients across 129 countries globally its team of experienced doctors, Medical staff and Healthcare professionals are ably led by our Managing Director Dr Prithvi Mohandas, whose unparalleled patient-centric approach has made us to deliver World Class Healthcare here at Chennai. We have been serving various State and Central Government institutions for more than two decades now. At MIOT we practice the Best Bio Medical Waste Handling procedures than any other Health care providers.

We would like to inform you that on further enquiry it is found that the General Waste vendor Mr.Ashok Kumar, residing at No 10/8, Valluvar street, Jones Road, Saidapet Chennai-600015, has vacated his rented dump yard without clearing the waste dumped for years together and the present owner of the premise has cleared the General Waste with unauthorized vendor which has been resulted in the dumping of Waste in the Public place and the same incident was informed to the District Environmental Engineer of Tamil Nadu Pollution Control Board and Assistant Engineer over mobile phone. We have also informed that the General Waste vendor Mr.Ashok Kumar was stopped by our Hospital due to Unprofessional Conduct in handling waste during the period of December 2023.

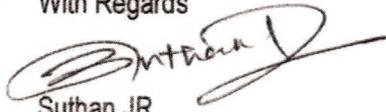
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- 3 & 4<sup>th</sup> Photo Letter head of the Unit M/s MIOT Hospital found in the area  
Explanation: Disposed letter head and other paper with our hospital logo maximum 10 nos. which are Environmental friendly.
- 5<sup>th</sup> Photo Bio Medical Waste segregated from the site and receipt issued by CBMWTF  
Explanation: We are not aware of such bill being generated and there is no bio medical waste of MIOT Hospital present.
- 6<sup>th</sup> Photo Bio Medical waste storage area at the unit premises.  
Explanation: Our Bio Medical Waste site was inspected by TNPCB AE on 24<sup>th</sup> September 01.25 pm and during her visit M/s.G.J Multiclave our CBMWTF was weighing and loading the Bio Medical Waste inside the transport vehicle and she took photo of BMW bag pile photo and now we have received the same on the notice. Kindly clarify the presence of this photo in the notice and so that we can submit our explanation.

Based on the above displayed pictures it is clear that there were no Bio Medical Waste dumped or belong to our Hospital it is only old and half decomposed General Waste of multiple Hospitals which was stored by M/s. Ashok Paper Mart during the period 2022-2023 and now disposed . As our letter heads are present, we have been shown responsible. It is a clear and false allegation made against us without proper investigation on the contents of the Green cover and with the presence of few countable Bio Medical Waste cover the Tambaram Corporation unknowingly stated that as Bio Medical Waste instead of General Waste. Asper the Show Cause Notice dated on 25.09.2024 with vide no. DEE/TNPCB/CHS/F.2353/RL/W/2024, we have made clear explanation regarding the allegations which were made against us. We request you to kindly acknowledge the receipt of our explanation and if any further explanations required we can visit and provide our explanation in person.

Thank you

With Regards



Suthan JR  
General Manager  
Liaison & Public Relations  
Mobile No.: 98416 15433





## TAMILNADU POLLUTION CONTROL BOARD

**Proceeding No. DEE/ TNPCB / F.2353CHS / CHS/ RED Large/ 2024,**

**dated: 08/10/2024**

**Sub:** TNPCB – Industries – M/s MIOT HOSPITALS PRIVATE LIMITED, 4/112 Mount Poonamallee Road, Manapakkam, MANAPAKKAM village, ALANDUR Taluk, Chennai District- Certain directions under Section 5 of Environment (Protection) Act, 1986 as amended for compliance of provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016- Issued – Regarding.

**Ref:** 1. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended.  
2. Direction under section 5 of Environment (Protection) Act, 1986 dated 27.09.2024 issued by MoEF& CC for compliance of provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

\*\*\*\*\*

WHEREAS, the Central Government has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (herein referred to as HOWM Rules), under the Environment (Protection) Act, 1986, in supersession of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, for safe and environmentally sound management of hazardous and other wastes;

WHEREAS, as per Rule 6 of the HOWM Rules, the occupier engaged in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of hazardous and other waste shall obtain authorisation from State Pollution Control Board/Pollution Control Committee (herein referred to as SPCB/PCC);

WHEREAS, as per Rule 4.(2). of the HOWM Rules, the occupier shall be responsible for safe and environmentally sound management of hazardous and other wastes;

WHEREAS, as per Rule 4.(3) of the HOWM Rules, the hazardous and other wastes generated in the establishment of an occupier shall be sent or sold to an authorized actual user' or shall be disposed of in an authorized disposal facility;

WHEREAS, as per Rule 8 of the HOWM Rules, hazardous and other wastes shall not be stored for a period exceeding ninety days;

WHEREAS, as per Rule 9 of the HOWM Rules, utilisation of hazardous and other wastes shall be carried in accordance with the provisions laid down under the said Rules;

WHEREAS, as per Rule 17 of the HOWM Rules, the occupier handling hazardous or other wastes shall ensure that hazardous and other wastes are packaged and labelled as per Form 8 of the HOWM Rules;

WHEREAS, as per Rule 19 of the HOWM Rules, the sender of the waste are required to maintain manifest system (movement document) for sending the hazardous waste and other wastes for disposal to disposal facility or actual user or recyclers;

WHEREAS, as per Rule 20 of the HOWM Rules, the occupier handling hazardous or other waste shall maintain records in Form 3 and also submit annual returns to SPCB/PCC in Form 4;

WHEREAS, as per Rule 23.(1) of the HOWM Rules, the occupier, importer or exporter and operator of the disposal facility shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other waste;

WHEREAS, as per Rule 23.(2) of the HOWM Rules, the occupier and the operator of the disposal facility shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by SPCB with the prior approval of the Central Pollution Control Board;

WHEREAS, the Ministry of Environment, Forest & Climate Change, Government of India vide reference 2<sup>nd</sup> cited issued the following direction under Section 5 of the Environment (Protection) Act, 1986, to all SPCBs/PCCs:

- (gg) To ascertain monitoring of compliance of various provisions of the HOWM Rules, 2016 and taking actions against violation of these rules.
- (hh) Units generating hazardous wastes and not possessing authorization shall be closed till they obtain authorizations and make arrangement for handling/disposal/recycling/utilization of hazardous wastes in accordance with provisions of the HOWM Rules;

WHEREAS, it has been observed by the Board that the unit of **M/s. MIOT HOSPITALS PRIVATE LIMITED** generating, handling or storing hazardous waste is not complying with the provisions of HOWM Rules, 2016.

NOW, THEREFORE, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Board issues the following directions to the unit of M/s. MIOT HOSPITALS PRIVATE LIMITED, 4/112 Mount Poonamallee Road, Manapakkam, MANAPAKKAM village, ALANDUR Taluk, Chennai District for compliance with immediate effect:

- cxxix. The unit shall possess valid Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 at all time.
- cxxx. The unit shall maintain daily records with regard to generation and management of hazardous wastes being generated as required under Rule 20.(1) of the HOWM Rules 2016.
- cxxx. The unit, not having their captive hazardous waste disposal facility, shall possess membership with common TSDFs and send their hazardous wastes regularly for disposal by not storing beyond a period of ninety days in accordance with Rule 8 of the HOWM Rules;

cxxxii. The unit shall not send their wastes for recycling or utilization to the parties who are not authorised for recycling/utilization for the same.

cxxxiii. The unit shall maintain manifest system for all types of hazardous waste as required under Rule 19 of the HOWM Rules 2016

cxxxiv. The unit shall submit annual return to SPCBs/PCCs with regard to generation and management of hazardous wastes in Form 4 as required under Rule 20.(2) of the HOWM Rules 2016;

cxxxv. The unit shall label the packaged hazardous wastes with the requisite information in Form 8 as prescribed under Rule 17 of the of the HOWM Rules 2016;

cxxxvi. The unit shall store their hazardous wastes in their premises under a dedicated covered storage area; and

Further, for any violations of the provisions stipulated under Rule 23.(2) of the HOWM Rules, 2016, penalties will be levied to the unit and failure to comply with the above said directions, will lead to issue of further directions for closure and stoppage of power supply to your unit under 5 of the Environmental Protection Act, 1986 as amended.

The receipt of the proceeding shall be acknowledged and compliance with the above directions furnished to the Board within a weeks' time.

**Sd/-  
Chairperson**

**To :**

The Authorized Signatory

M/s..MIOT HOSPITALS PRIVATE LIMITED

4/112 Mount Poonamallee Road, Manapakkam,MANAPAKKAM village,ALANDUR

Taluk,

Chennai District. Pin 600089.

  
For Chairperson  
8/2/24



29-10-2024

To,

**THE CHAIRMAN  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI  
GUINDY, CHENNAI – 600 032**

Respected Madam,

**GREETINGS FROM MIOT HOSPITALS!**

**Sub: Reply to Compliance of provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 -reg**

Ref.:

1. *Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended.*
2. *Proc No. DEE/TNPCB/F.2353CHS /CHS/RED Large/2024 dated 08/10/2024*

We are in receipt of your letter dated 08-10-2024 received on 22-10-2024 by post from the Chairman, Tamil Nadu Pollution Control Board for the compliance of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 issued regarding.

1. As specified in the letter dated 08-10-2024 we have obtained Authorization from the Tamil Nadu Pollution Control Board vide Proc no. T1/TNPCB/f.2353MMN/HWA/RL/MMN/2021 and Authorization no. 21HFC12048200 dated on 01-11-2021 valid till 31-03-2026 for handling, generation, collection, storage and recycling the Hazardous Waste. We have obtained authorization for the category 5.1 used or spent oil generated from the diesel generator which are used as power backup for our Hospital. Used or spent oil is generated yearly once during

Page 1 of 4





the service of diesel generator, we have enclosed the copy of Authorization for your kind perusal as **Annexure A**.

2. As specified in the Rule 4(2) of HOWM Rules, we shall be responsible for safe and environmentally sound management of Hazardous and other wastes.
3. As specified in the Rule 4(3) of HOWM Rules, the Hazardous and other Wastes generated in the establishment of the Hospital is being sent to TNPCB authorized disposal facility M/s SAF Petroleum with TNPCB Authorisation No.: 22HFC43171028 and Proc no: T2/TNPCB/F.0701VPM/HWA/OS/VPM/2022, previously known as Thirupathi Oil Company with the Authorization No. 18HRC12111693 & Proc No. T2/TNPCB/F.0186VPM/HWA/OS/VPM/2018 we have enclosed copy of authorisation for your kind perusal as **Annexure B**.
4. We are not storing Hazardous and Other waste more than 90 days from the date of its generation.
5. The utilization of the Hazardous and Other Wastes are carried in accordance with the provisions under HOWM Rules, 2016. The Hazardous Waste and other wastes are not pre-processed and co-processed for the utilization as resource.
6. We shall ensure Hazardous and other Wastes are packaged and labelled as per form 8 of HOWM Rules.
7. We shall maintain manifest system for sending the Hazardous and Other Wastes for disposal facility or actual user or recyclers.
8. As specified in the Rule 20 our Hospital shall maintain the records with the regard to the Format for maintaining records of Hazardous and Other Wastes in **Form 3** of the HOWM Rules, 2016 and shall submit Annual returns to the Tamil Nadu Pollution Control Board as mentioned in the **Form 4** of HOWM, Rules 2016.
9. As specified in the Rule 23(1) of HOWM, Rules 2016 we shall be liable for all damages caused to the Environment or third party due to improper handling and management of the Hazardous and Other Waste.



10. As specified in the Rule 23(2) of HOWM, Rules 2016 we are aware and shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by State Pollution Control Board with prior approval of the Central Pollution Control Board.

**We humbly submit our compliance report of Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 by our Hospital to the conditions as mentioned in the Proceedings No.T3/TNPCB/F.02353CHS/CHS/RED Large/2024 dated 08.10.2024 as mentioned below :**

SL NO	CONDITIONS	COMPLIANCE
1.	The Unit shall possess valid Authorization under HOWM Rules 2016, at all time.	We have obtained Hazardous Waste Authorization under HOWM Rules, 2016 and enclosed.
2.	The Unit shall maintain daily records with regard to generation and management of Hazardous Wastes being generated as required under Rule 20(1) of HOWM Rules 2016.	We are generating used or spent synthetic oil which is used in Diesel generator as a power backup for Hospital. It is generated once in a year and we shall maintain generation record under Rule 20(1) of HOWM Rules, 2016.
3.	The unit, not having their captive Hazardous Waste disposal Facility, shall possess membership with common TSDFs and send their Hazardous Wastes regularly for disposal by not storing beyond a period of ninety days.	We are not storing Hazardous and Other Waste more than 90 days from the date of its generation.
4.	The Unit shall not send their Wastes for recycling or utilization to the parties who are not Authorised for recycling/utilization for the same.	We are sending the Waste for recycling to Authorised Vendor.
5.	The Unit shall maintain manifest system for all types of Hazardous Waste as required under Rule 19 of the HOWM Rules 2016.	We shall comply to maintain manifest system for all types of Hazardous Waste.



6.	The Unit shall submit annual return to SPCBs/PCCs with regard to generation and management of Hazardous Wastes in <b>Form 4</b> as required under Rule 20(2) of the HOWM Rules 2016.	We shall submit Annual report of Hazardous Waste to TNPCB as mentioned in the <b>Form 4</b> of HOWM Rules, 2016.
7.	The Unit shall label the packaged Hazardous Wastes with the requisite information in <b>Form 8</b> as prescribed under Rule 17 of the HOWM Rules 2016.	We shall label the packaged Hazardous Wastes as mentioned in the <b>Form 8</b> .
8.	The Unit shall store their Hazardous Wastes in their premises under a dedicated covered storage area.	We shall store Hazardous Waste in dedicated covered storage area.

Thank you

With regards



**Authorized Signatory**  
**MIOT Hospitals Private Limited.**

**Enclosures:**

1. TNPCB compliance letter Proceeding No. DEE/TNPCB/F.2353CHS / CHS /RED Large 2024, dated 08.10.2024
2. Annexure A
3. Annexure B

**Copy to:**

THE DISTRICT ENVIRONMENTAL ENGINEER, TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI SOUTH – VELACHERY, NO 14, FIRST FLOOR, 2<sup>ND</sup> MAIN ROAD,  
JAGANNATHAPURAM, RAJALAKSHMI NAGAR, CHENNAI-600 042.



## TAMIL NADU POLLUTION CONTROL BOARD



### Proceedings. No.T3/TNPCB/F.022499/BMW/2024-1 Dated: 15.10.2024

**Sub:** TNPCB - Hospitals – Bio-Medical Waste Management – M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district – Directions under Section 5 of Environmental (Protection) Act, 1986 issued- Regarding.

- Ref:**
1. Telephonic message received on 24/09/2024 regarding dumping of BMW along with Solid Waste along the Pallavaram Road
  2. Proc. No. DEE/TNPCB/CHS/F.2353/RL/W&A/2024 dated 25/09/2024
  3. DEE/MMN Lr. No. DEE/TNPCB/MMN/BMW/2024 dated 25/09/2024
  4. News flashed in the daily News Paper -Dinamalar& The Hindu Tamil dated 25.09.2024
  5. Unit's letter No. MIOT/TNPCB/DEE/Reply/Lr. No.1 & 2 dated 27.09.2024
  6. Lr. No. F.No. 2353/ DEE/ CHS/ TNPCB/ BMW/ Complaint/ EPA/2024 dated 01.10.2024

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Whereas, the Biomedical Waste (Management & Handling) Rules, 1998, was notified under the provisions of section 6, 8 and 25 of the Environment (Protection) Act, 1986.

Whereas, the Ministry of Environment Forest and Climate Change, Government of India has notified the Bio Medical Waste Management Rules, 2016 in supersession of the Bio Medical Waste Management and Handling Rules, 1998 on 28<sup>th</sup> March 2016.

Whereas, Rule 4(a) of the BMWM Rules, 2016 prescribes that the Occupier shall take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules.

Whereas, Rule 4(b) of the BMWM Rules, 2016 prescribes that the Occupier shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I.

Whereas, Rule 4(e) of the BMWM Rules, 2016 prescribes that the occupier shall dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.

Whereas, Rule 4(f) of the BMWM Rules, 2016 prescribes that the occupier shall not to give treated bio-medical waste with municipal solid waste.

Whereas, Rule 4(n) of the BMWM Rules, 2016 prescribes that the occupier shall maintain and update on day-to-day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and color coding as specified in Schedule I.

Whereas, as per Rule 7(2), the occupier of the HCF has to hand over the segregated biomedical waste as per the Schedule-I to common bio-medical waste treatment facility for treatment, processing and final disposal.

Whereas, as per Rule 8(1), no untreated bio-medical waste shall be mixed with other wastes.

Whereas, as per Rule 8(2), the bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal.

Whereas, based on the telephonic message received on 24.09.2024 regarding dumping of BMW along with solid waste found in an open area along Pallavaram Radial Road adjacent to Pallavaram Periya Eri causing air pollution and health hazards, the TNPCB officials have inspected the said site and reported that around 200kgs to 500kgs of Bio Medical waste was recovered from the said dumping area pertaining to the HCFs M/s. MIOT Hospitals Private Limited, Chennai district and the same has been sent to CBMWTF M/s. GJ Multiclave India Pvt. Ltd., Chengalpattu for treatment and disposal.

Whereas, the HCF M/s. MIOT Hospitals Private Limited, Chennai district was inspected on 24/09/2024 by the TNPCB officials and the DEE/CHS vide letter dated 1/10/2024 has stated the following:

- 1) It is ascertained that due to improper handling and non-segregation of BMW and Solid waste by the said HCF earlier, the BMW might go mixed up with the general Solid Waste and disposed illegally by the general Solid Waste vendor.
- 2) A SCN vide proc. Dated 25/09/2024 under section 25 of Water (P&CP) Act, 1974 and under section 21 of Air (P&CP) Act, 1981 as amended was issued to the said HCF.
- 3) Based on the units reply dated 27/09/2024 it was ascertained that earlier due to improper handling and non-segregation of BMW and solid waste by the unit's authorities, the BMW got mixed with up with the general solid waste and disposed to the general Solid waste vendor M/s. Ashok Waste Paper Mart.



## TAMIL NADU POLLUTION CONTROL BOARD



- 4) Later, the general Solid Waste vendor Mr. Ashok Kumar residing at No 10/8, Valluvar Street, Jones Road, Saidapet, Chennai-600015 has vacated his rented dump yard without clearing the waste dumped for years together.
- 5) The present owner of the premises has cleared the general solid waste storage yard with unauthorized vendor which has resulted in the dumping of the general solid waste mixed with BMW in the public place (along Pallavaram Radial Road adjacent to Pallavaram Periya Eri) of about 200kgs of BMW from the said dumping area pertaining to the HCF M/s. MIOT Hospitals Private Limited, Chennai district.
- 6) The DEE/MMN vide letter dated 25/09/2024 has informed that in the complaint site, hospital records, hospital prescription sheets, Letter head, BMW, Hospital domestic waste and other details of the HCF M/s. MIOT Hospitals Private Limited, Chennai district were found in the illegally dumped waste.

Whereas, the HCF has furnished its reply to the show cause notice vide letters dated 27.09.2024 which was not satisfactory.

In view of the above, DEE/ CHS has recommended for the issue of following Directions under section 5 of the Environment (Protection) Act, 1986 for the non-compliance of Biomedical Waste Management Rules, 2016 and for contravening conditions imposed in the consent order issued under section 25 of the Water (P & CP) Act, 1974 as amended.

Therefore, in exercise of the powers conferred under section 5 of Environment (Protection) Act, 1986 as amended, the Board hereby issues direction to the M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district sfor strict compliance of the following within **one month period** of time:

- 1) The HCF shall comply with the BMW Rules, 2016 as amended in 2018 at all times.
- 2) The BMW generated from the HCF shall be disposed only through Common Bio Medical Waste Treatment Facilities and shall ensure that no BMW is disposed unauthorized/mixed with solid waste.
- 3) The HCF shall ensure that the BMW is segregated in colour coded bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal to CBMWTF.

- 4) The HCF shall ensure that the recyclable contaminated waste and glass-wares shall be sent to the CBMWTF only for further treatment and disposal; and the details of the record for the same shall be sent to the Board every month.
- 5) The HCF shall maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I.
- 6) The HCF shall provide periodical training to all its health care workers and others involved in handling of BMW.
- 7) The HCF shall ensure the bar coded colored bags issued by CBMWTF are used only for disposing of BMW and shall maintain record for Bar coded bags obtained and disposed to CBMWTF.
- 8) The HCF shall segregate and store the plastic waste generated in accordance with the SWM Rules, 2016 and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency; and the records for the same shall be sent to the Board every month.
- 9) The HCF shall register in the TNPCB Bio Medical online web portal (OBWMS)/mobile app, shall provide the pick-up request only through the app/web portal and shall use the app on daily basis for report generation.

Failure to comply with the above said directions, will lead to issue of further directions which may include closure and stoppage of power supply to the HCFs under section 5 of Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

*ledin*  
For Chairperson  
*17/10/24*

**To**

✓ The Dean,  
M/s. MIOT Hospitals Private Limited,  
S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 Manappakkam  
Village, Alandur Taluk,  
Chennai district

**Copy submitted to**

The Additional Chief Secretary to Government,  
Health and Family Welfare Department,  
Govt. of Tamil Nadu  
Secretariat, Chennai- 600009.

**Copy To**

1. The Joint Chief Environmental Engineer (M),  
Tamilnadu Pollution Control Board  
Chengalpattu.
2. The District Environmental Engineer  
Tamilnadu Pollution Control Board  
Chennai (South).
3. File Copy



## TAMIL NADU POLLUTION CONTROL BOARD



**Proc. No. T3/TNPCB/F.022499/BMW/2024-2, Dated: 15.10.2024**

**Sub:** TNPCB- Hospitals – M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district - Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 issued for the violation of provisions of the Bio-medical Waste Management Rules, 2016 as amended - Regarding.

- Ref:**
1. Telephonic message received on 24/09/2024 regarding dumping of BMW along with Solid Waste along the Pallavaram Road
  2. Proc. No. DEE/TNPCB/CHS/F.2353/RL/W&A/2024 dated 25/09/2024
  3. DEE/MMN Lr. No. DEE/TNPCB/MMN/BMW/2024 dated 25/09/2024
  4. News flashed in the daily News Paper -Dinamalar& The Hindu Tamil dated 25.09.2024
  5. Unit's letter No. MIOT/TNPCB/DEE/Reply/Lr. No.1 & 2 dated 27.09.2024
  6. Lr. No. F.No. 2353/ DEE/ CHS/ TNPCB/ BMW/ Complaint/ EPA/2024 dated 01.10.2024
  7. Lr. No. F.No. 2353/ DEE/ CHS/ TNPCB/ BMW/ Complaint/ EC/2024 dated 07.10.2024
  8. Proc. No. T3/TNPCB/F.022499/BMW/2024-1, Dated:15.10.2024

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Whereas, the Ministry of Environment, Forest and Climate Change, Govt. of India, in exercise of the powers conferred by Section 6,8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) notified the Bio-Medical Waste Management Rules, 2016 and amended in 2019.

Whereas, based on the telephonic message received on 24.09.2024 regarding dumping of BMW along with solid waste found in an open area along Pallavaram Radial Road adjacent to Pallavaram Periya Eri causing air pollution and health hazards, the TNPCB officials have inspected the said site and reported that around **200kgs to 500kgs** of **Bio Medical waste** was recovered from the said dumping area pertaining to the HCF M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district and the same has been sent to CBMWTF M/s. GJ Multiclave India Pvt. Ltd., Chengalpattu for treatment and disposal.

Whereas, the HCF M/s. MIOT Hospitals Private Limited, Chennai district was inspected on 24/09/2024 by the TNPCB officials.

Whereas, vide reference 2<sup>nd</sup> cited, a Show Cause notice was issued to the HCF M/s. MIOT Hospitals Private Limited, Chennai district for the violations stated therein. Also, vide reference 8<sup>th</sup> cited directions under section 5 of E(P) Act, 1986 was issued to the said HCF to comply with certain conditions.

Whereas, the DEE, Chennai (South) vide reference 7<sup>th</sup> cited has recommended for the levy of Environmental Compensation for the period 01.08.2023 to 24.09.2024 against the said HCF for the following non-compliance of BMWM Rules, 2016:

- i) Improper segregation of generated BMW as per color coded system prescribed under BMWM Rules, 2016.
- ii) Non-Compliance to other responsibilities as stipulated for Health Care Facilities under BMWM Rules, 2016.

Whereas, as per the G.O (Ms.) No.77 dated 28.10.2020, the TNPCB has assessed the Environmental Compensation of **Rs. 55,25,625/- (Rupees FiftyFive Lakhs Twenty Five Thousand Six Hundred and Twenty Five only)** to the HCF for the period **01.08.2023 to 24.09.2024** based on the CPCB methodology for assessing Environmental Compensation for the Health Care Facilities for the non-compliances of the Bio-medical waste Management Rules, 2016.

Now, therefore, in view of the above facts and in exercise of the powers delegated to TNPCB, under Section 5 of the Environment (Protection) Act 1986, you are hereby directed to show cause as to why the Board shall not recover the Environmental Compensation of **Rs. 55,25,625/- for the period 01.08.2023 to 24.09.2024** against you for the non-compliance of the provisions of the Biomedical Waste Management Rules, 2016 as amended. A reply to the show cause notice shall be furnished so as to reach to this office within 15 days from the receipt of this notice, failing which the TNPCB will be constrained to initiate action as deemed necessary and appropriate in the circumstances under the Environment (Protection) Act 1986, as amended.

The receipt of this proceeding shall be acknowledged.

For Chairperson

To

The Dean,  
M/s. MIOT Hospitals Private Limited,  
S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of  
Manappakkam Village,  
Alandur Taluk,  
Chennai district

**Copy submitted to**

The Additional Chief Secretary to Government,  
Health and Family Welfare Department,  
Govt. of Tamil Nadu  
Secretariat, Chennai- 600009.

**Copy to**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chennai (South).
3. File Copy



30.10.2024

To,

**THE CHAIRMAN  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI  
GUINDY, CHENNAI – 600 032**

Respected Madam,

**GREETINGS FROM MIOT HOSPITALS!**

**Sub: Reply to Show Cause Notice for Non-compliance of the Bio-medical Waste Management Rules 2016, Proc. No. T3/TNPCB/F.022499/BMW/2024-1 dated 15/10/2024 -reg**

Ref:

1. Proceedings No. DEE/TNPCB/CHS/F.2353/RL/A/2024 dated 25/09/2024
2. Proceedings No. DEE/TNPCB/CHS/F.2353/RL/W/2024 dated 25/09/2024
3. Our Reply letter MIOT/TNPCB/DEE/Reply/Lr.No.1 dated 27/09/2024
4. Our Reply letter MIOT/TNPCB/DEE/Reply/Lr.No.2 dated 27/09/2024
5. Proc. No. T3/TNPCB/F.022499/BMW/2024-1 dated 15/10/2024

We are in receipt of your Show Cause Notice dated 15-10-2024 received from the Chairperson of Tamil Nadu Pollution Control Board regarding the non-compliance of Bio Medical Waste Management Rules, 2016. We have submitted our explanation vide our reply letter **MIOT/TNPCB/DEE/Reply/Lr.No.1** and **MIOT/TNPCB/DEE/Reply/Lr.No.2** dated **27/09/2024** relating the issue of Non-compliance of Bio Medical Waste (Management & Handling ) Rules 2016 by M/s. MIOT HOSPITALS PRIVATE LIMITED.

*We would like to bring to your kind notice as mentioned in Proc.No.T3/TNPCB/F.022499/BMW/2024-1 dated 15.10.2024 we have not received the 2 letters cited in same show cause notice with reference as mentioned below.,*

1. DEE/MMN Lr.No. DEE/TNPB/MMN/BMW/2024 dated 25.09.2024,
2. Lr.No. F.No.2353/DEE/CHS/TNPCB/BMW/Complaint/EPA/2024 dated 01.10.2024

We are operating our Health Care Facility vide consent order No 2308249768696 dated 28/04/2023 under Air Act and consent order No 2308149768696 dated 24/04/2023 under Water Act valid till 31/03/2025. We



have also obtained Bio Medical Waste vide authorization No.23BAC48242826 dated 03/09/2023 valid till 31/03/2025 and we have enclosed the copy of Consent Order issued under Air Act, Water Act and Bio Medical Waste Authorization as Exhibit **Annexure A**.

We have obtained Bio Medical Waste authorization for Generation, Collection, Reception, Treatment, Storage, Transport and disposal of Bio Medical waste to authorized treatment facility Vendor M/s GJ Multiclave Private Limited. We have also enclosed the agreement copy for your perusal valid from 01.03.2023 to 31.03.2028 as **Annexure B**.

We would like to state that we have complied with other responsibilities as stipulated for Health Care Facility under BMW Rules, 2016 under duties of occupier as mentioned in the TNPCB letter quoted in (Ref.5)

- a) We have taken all necessary steps to ensure that bio medical waste is handled inside our premise without any adverse effect to human health and the environment and in accordance with these rules.
- b) We would like to inform you as per the guidelines of Biomedical waste (Management & Handling) rules 2016 we have safe, ventilated and secure location for storage of segregated bio medical waste in colored bags/containers as stipulated in Biomedical waste (Management & Handling) rules 2016. We have provided individual storage room for Yellow, Red, White and Blue with lock. During disposal by CBMWTF vehicle after the transport vehicle reaches the storage room individual rooms of separate colors are opened and weighed by CBMWTF recorded in their collection slip and transported to their facility. We have enclosed the photo of storage facility **Annexure C**

We state that we are segregating and collecting as per Schedule I of Biomedical waste (Management & Handling) rules 2016 as per the following:

**Category Yellow:**

- 1) Human Anatomical Waste
- 2) Animal Anatomical Waste
- 3) Soiled Waste
- 4) Expired or Discarded Medicines are collected in yellow colored non-chlorinated plastic bags
- 5) Chemical Waste (Not generated in our hospital)
- 6) Chemical Liquid Waste (applicable liquid from laboratories and floor washing cleaning, house-keeping and disinfecting activities are separately collected and leading to



effluent treatment system)7) Discarded linen, mattresses, beddings contaminated with blood or body fluid are collected in Non-Chlorinated yellow plastic bags or suitable packing material.

8) Microbiology, Biotechnology and other clinical laboratory waste are autoclaved safe plastic bags or containers

**Category Red:**

**Contaminated Waste (Recyclable)** are collected in Red colored Non –Chlorinated plastic bags or containers

**Category White:**

**Waste Sharps including Metals** are collected in puncture proof, leak proof, tamper proof containers.

**Category Blue:**

**Glassware**

**Metallic Body** we are collecting in blue color containers

- c) We have made provision within the premise for a safe, ventilated secured location for storage of segregated bio medical waste in colored bags or containers in the manner as specified in Schedule I and we have enclosed photo of Bio Medical Waste storage room for your perusal as mentioned in **Annexure C**.
- d) We are pre treating laboratory waste, microbial waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed. We have enclosed a copy of sterilization records as **Annexure D**.
- e) We are using Non Chlorinated colour coded plastic bags issued by M/s G.J Multiclave enclosed a photo of non-chlorinated plastic bag for your kind perusal as **Annexure E**.
- f) We are disposing solid waste in accordance with the provision of respective waste management rules
- g) We are not giving any treated bio medical waste with municipal solid waste
- h) We have given adequate training to all our health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programs conducted, number of personnel trained and number of personnel training are



periodically submitted in the annual report form IV. We have enclosed three years (2024,2023,2022 ) FORM IV annual report for your kind perusal as **Annexure F**.

- i) We have provided immunization to all healthcare workers and others involved in handling of bio medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio medical waste, in the manner as prescribed in the national immunization policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time. We have enclosed the three years (2024,2023& 2022) immunization records for your kind perusal as **Annexure G**.
- j) We have established and practicing Barcode system for the bags or containers from the year of commencement of BMW Rules 2016 and the same is also mentioned in Bio Medical Waste authorization renewal inspection report enclosed in **Annexure H** and also we have enclosed Bar Code System adopted for bags or containers containing bio medical waste enclosed as **Annexure I**.
- k) We are ensuring segregated liquid chemical waste at source and ensured pre-treatment or neutralization prior to mixing it with other effluent generated at health care facility
- l) We have ensured treatment and disposal of liquid waste in accordance with the water ( Prevention and Control of Pollution Control) Act,1974
- m) We have ensured occupational Safety of all health care workers and others involved in handling of bio medical waste by providing appropriate and adequate personal protective equipment. We have enclosed as training records in annual report Form IV in **Annexure F** and occupational safety and enclosed document showing personal protective equipment kit provided for staff submitted for the renewal of Bio Medical Waste Authorisation as **Annexure J**.
- n) We have conducted health check up at the time of induction and then every one year for our healthcare workers and others involved in handling of bio medical waste and maintaining records for the same and enclosed three years record (2024,2023 & 2022) for your kind perusal as **Annexure K**.
- o) We have maintained and updated the day to day basis bio medical waste management register and displaying the monthly record on our website <https://www.miotinternational.com/bio-medical-waste-report/> according to the bio medical waste generated in terms of category and color coding as specified in Schedule I and enclosed our web page as **Annexure L**.



- p) We are reporting major incidents during handling of bio medical waste and the remedial action taken and records relevant thereto (including nil report) and submitted as incident report along with Annual report form IV enclosed in **Annexure F**.
- q) We have made the bio medical waste annual report on our website within the stipulated time period as mentioned in the Bio Medical Waste (Management & Handling) Rules 2016.
- r) We are obtaining assistance from the prescribed authority in case the operator of a facility does not collect the bio medical waste within the intended time.
- s) We have established a system to review and monitor the activities related to bio medical waste management through our Bio Medical Waste Management Committee and the minutes are recorded and we have submitted the minutes of the meeting along with the Annual Report Form IV as enclosed in **Annexure F**
- t) We are maintaining all record for the autoclaving for period of three years as mentioned in the Bio Medical Waste ( Management & Handling) Rules 2016 and enclosed the records as **Annexure D**
- u) As mentioned in Bio Medical Waste (Management & Handling) Rules 2016 we are not practicing incineration at our Hospital, incinerable materials are send to CMBMWTF.
- v) As per Biomedical waste (Management & Handling) rules 2016 we have maintained Bio medical waste register and we have enclosed last three years records(2021-2022,2022-2023 & 2023-2024) for your kind perusal as Exhibit **Annexure M**.
- w) We have maintained and updated the day to day basis bio medical waste management register and displaying the monthly record on our website <https://www.miotinternational.com/bio-medical-waste-report/> according to the bio medical waste generated in terms of category and color coding as specified in Schedule I and enclosed our web page as **Annexure N**.

Based on the above explanation and supportive documents provided we strongly believe that we have complied with all the compliance of Bio Medical Waste (Management & Handling) Rules 2016

**We humbly submit our explanation that we have complied with the proper segregation of Bio Medical Waste at our hospital as per Bio Medical waste (Management & Handling) rules 2016 and further comply to the conditions as mentioned in the Proceedings No.T3/TNPCB/F.022499/BMW/2024 dated 15.10.2024 as mentioned below.,**



SL NO	CONDITIONS	COMPLIANCE
1.	The HCF shall comply with BMWM Rules, 2016 as amended in 2018 at all times	Yes, we have complied with BMWM Rules, 2016 as amended in 2018 at all times
2.	The BMW generated from HCF shall be disposed only through Common Bio Medical Waste Treatment facilities and shall ensure that no BMW is disposed unauthorised / mixed with solid waste	Yes, we have complied that we are disposing BMW only through Common Bio Medical Waste Treatment facilities and also ensured that no BMW is disposed to unauthorised / mixed with solid waste. We have enclosed the agreement copy of M/s.G.J Multiclave as <b>Annexure B</b> .
3.	The HCF shall ensure that the BMW is segregated in colour coded bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal to CBMWTF.	Yes, we have complied that the BMW is segregated in colour coded bags at the point of generation in accordance with Schedule I as per the Rule 4 (b) of Bio Medical Waste Management Rule 2016, prior to its storage, transportation, treatment and disposal to CBMWTF. We have enclosed colour coded bags as <b>Annexure E</b>
4.	The HCF shall ensure that the recyclable contaminated waste and glass-wares shall be sent the CBMWTF only for further treatment and disposal; and the details of the record for the same shall be sent to the Board every month.	Yes, we have complied that the recyclable contaminated waste and glass-wares are sent to the CBMWTF only for further treatment and disposal; and we also shall comply the details of the record for the same will send to the Board every month. We have enclosed Bar code system for BMW containers for your kind perusal as <b>Annexure I</b> .
5.	The HCF shall maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio – medical waste generated in terms of category and colour coding as specified in Schedule I.	Yes, we have complied and maintaining BMW management register on day to day basis and we have complied to display BMW monthly record in our website in terms of category and colour coding as specified in Schedule I as per the Bio Medical Waste Management Rules 2016. We have enclosed BMW Management Register & Website showing BMW Annual report displaying in website as <b>Annexure L &amp; M</b> .
6.	The HCF shall provide periodical training to all its health care workers and others involved in handling of BMW	Yes, we have complied to provide periodical training with all its health care workers and others involved in handling of BMW as per the Rule 4 (g) of Bio Medical Waste Management Rules 2016. We have enclosed BMW Annual Report form IV along with Training records as <b>Annexure F</b> .
7.	The HCF shall ensure the bar coded coloured bags issued by CBMWTF are used only for disposing of BMW and shall maintain record for Bar coded bags obtained and disposed to CBMWTF	Yes, we have complied that the bar coded coloured bags issued by CBMWTF are used only for disposing of BMW and we shall maintain record for Bar coded bags obtained and disposed to CBMWTF as per the Rule 4 (i) of Bio Medical Waste Management Rules 2016. We have enclosed the Bar code system for BMW bags or containers as <b>Annexure I</b> .
8.	The HCF shall segregate and store the plastic waste generated in accordance with the SWM	Yes, we shall complied to segregate and store the plastic waste generated in accordance with the SWM



	Rules, 2016 and handover segregated waste to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorised waste collection agency; and the records for the same shall be sent to the Board every month	Rules, 2016 and handover the segregated waste to authorized waste collection agency and we shall comply the records for the same shall be sent to the Board every month.
9.	The HCF shall register in the TNPCB Bio Medical online web portal (OBMWMS)/mobile app, shall provide the pick-up request only through the app/web portal and shall use the app on daily basis for report generation	Yes, we have registered TNPCB Bio Medical Online web portal with COVID app and we shall comply for pickup request only through the app/web portal and to use the app on daily basis for report generation.

Thank you

With regards



**Authorised Signatory**  
**MIOT Hospitals Private Limited**

**Enclosures:**

1. TNPCB Compliance Letter Proceeding No. T3/TNPCB/F.022499/BMW/2024-1, dated 15.10.2024
2. Volume I (Annexure A to Annexure G)
3. Volume II (Annexure H to Annexure M)

**Copy to:**

**THE DISTRICT ENVIRONMENTAL ENGINEER, TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI SOUTH – VELACHERRY, NO 14, FIRST FLOOR, 2<sup>ND</sup> MAIN ROAD,  
JAGANNATHAPURAM, RAJALAKSHMI NAGAR, CHENNAI-600 042.**

**SUBMISSION OF ANNEXURES FOR LETTER**  
**Proc.No.T3/TNPCB/F.022499/BMW/2024-1**  
**DATED 15.10.2024**

**VOLUME - I**



**TO**

**THE CHAIRMAN**  
**TAMIL NADU POLLUTION CONTROL BOARD**

**SUBMISSION OF ANNEXURES FOR LETTER**  
**Proc.No.T3/TNPCB/F.022499/BMW/2024-1**  
**DATED 15.10.2024**

**VOLUME-II**



**TO**

**THE CHAIRMAN**  
**TAMIL NADU POLLUTION CONTROL BOARD**



30.10.2024

To,

**THE CHAIRMAN  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI  
GUINDY, CHENNAI – 600 032**

Respected Madam,

GREETINGS FROM MIOT HOSPITALS!

**Sub: Reply to Show Cause Notice for Non-compliance of the Bio-medical Waste Management Rules 2016, Proc. No. T3/TNPCB/F.022499/BMW/2024-2 dated 15./10/2024 -reg**

Ref:

1. Proceedings No. DEE/TNPCB/CHS/F.2353/RL/A/2024 dated 25/09/2024
2. Proceedings No. DEE/TNPCB/CHS/F.2353/RL/W/2024 dated 25/09/2024
3. Our Reply letter MIOT/TNPCB/DEE/Reply/Lr.No.1 dated 27/09/2024
4. Our Reply letter MIOT/TNPCB/DEE/Reply/Lr.No.2 dated 27/09/2024
5. Proc. No. T3/TNPCB/F.022499/BMW/2024-2 dated 15./10/2024

We are in receipt of your Show Cause Notice dated 15-10-2024 received from the Chairperson of Tamil Nadu Pollution Control Board regarding the non-compliance of Bio Medical Waste Management Rules, 2016. We have submitted our explanation vide our reply letter MIOT/TNPCB/DEE/Reply/Lr.No.1 dated 27/09/2024 and MIOT/TNPCB/DEE/Reply/Lr.No.2 dated 27/09/2024 relating the issue of Non-compliance of Bio Medical Waste (Management & Handling ) Rules 2016 by M/s. MIOT HOSPITALS PRIVATE LIMITED.

**We would like to bring to your kind notice as mentioned in Proc.No.T3/TNPCB/F.022499/BMW/2024-2 dated 15.10.2024 we have not received the 3 letters cited in same show cause notice with reference as mentioned below.,**

1. DEE/MMN Lr.No. DEE/TNPB/MMN/BMW/2024 dated 25.09.2024,
2. No. F.No.2353/DEE/CHS/TNPCB/BMW/Complaint/EPA/2024 dated 01.10.2024 and
3. Lr. No. F.No.2353/DEE/CHS/TNPCB/BMW/Complaint/EPA/2024 dated 07.10.2024.

We are operating our Health Care Facility vide consent order No 2308249768696 dated 28/04/2023 under Air Act and consent order No 2308149768696 dated 24/04/2023 under Water Act valid till 31/03/2025. We have also obtained Bio Medical Waste vide authorization No.23BAC48242826 dated 03/09/2023 valid till 31/03/2025 and we have enclosed the copy of Consent Order issued under Air Act, Water Act and Bio Medical Waste Authorization as Exhibit **Annexure A**.

**As specified in the Show Cause Notice we negate the concerns raised in the notice as our Health Care Facility is committed to adhering to all the Environmental Regulations and we have ensured strict compliance to all conditions stipulated in the Bio Medical Waste Management Rules 2016 inside our hospital premises.**

We have obtained Bio Medical Waste authorization for Generation, Collection, Reception, Treatment, Storage, Transport and disposal of Bio Medical waste to authorized treatment facility Vendor M/s GJ Multiclave Private Limited. We have also enclosed the agreement copy for your perusal valid from 01.03.2023 to 31.03.2028 as **Annexure B**. For the period (01.08.2023 to 24.09.2024) mentioned in the show cause notice for the non compliance of BMW Rules, 2016 as mentioned in our letter dated **27/09/2024** until December 2023 our General Waste was collected and disposed by the General Waste Vendor Mr.Ashok Kumar we have enclosed copy of agreement dated 01.04.2022 valid till 31.03.2024 for your perusal. Wherein the said Vendor M/s Ashok Kumar was engaged in collection of general waste (like Food Scraps, Packing materials, Non-Hazardous cleaning materials, polythene, kitchen scraps, disposal nappies, tissues, kitchen roll, wipes, water bottles, paper, cardboards, plastics etc), office products (Stationeries) , wet waste and cardboard boxes from our premises. During December 2023 his Contract was terminated by our Health care facility due to his Unprofessional conduct as per the agreement terms and conditions point No 11 we have terminated the contract within 24 hours' time. Subsequently we entered agreement with JSR Plastics for the disposal of General waste, Garden Waste (Grass, dry leaves, hedge clippings, twigs etc) and cardboard boxes vide agreement dated 05.01.2024 valid till 31.12.2024 and we have enclosed the both the agreement copies of General Waste as Exhibit **Annexure B 1**.

We would like to inform you as per the guidelines of Biomedical waste (Management & Handling) rules 2016 we have safe, ventilated and secure location for storage of segregated bio medical waste in colored bags/containers as stipulated in Biomedical waste (Management & Handling) rules 2016.



We state that we are segregating and collecting as per Schedule I of Biomedical waste (Management & Handling) rules 2016 as per the following:

**Category Yellow:**

a) Human Anatomical Waste b) Animal Anatomical Waste C) Soiled Waste d) Expired or Discarded Medicines are collected in yellow colored non-chlorinated plastic bags

e) Chemical Waste (Not generated in our hospital)

f) Chemical Liquid Waste (applicable liquid from laboratories and floor washing cleaning, house-keeping and disinfecting activities are separately collected and leading to effluent treatment system)

g) Discarded linen, mattresses, beddings contaminated with blood or body fluid are collected in Non-Chlorinated yellow plastic bags or suitable packing material.

h) Microbiology, Biotechnology and other clinical laboratory waste are autoclaved safe plastic bags or containers

**Category Red:**

**Contaminated Waste (Recyclable)** are collected in Red colored Non –Chlorinated plastic bags or containers

**Category White:**

**Waste Sharps including Metals** are collected in puncture proof, leak proof, tamper proof containers

**Category Blue:**

a) **Glassware**

b) **Metallic Body** we are collecting in blue color containers

We have provided individual storage room for Yellow, Red, White and Blue with lock. During disposal by CBMWTF vehicle after the transport vehicle reaches the storage room individual rooms of separate colors are opened and weighed by CBMWTF recorded in their collection slip and transported to their facility. We have enclosed the photo of storage facility as Exhibit Annexure C.



1. As per Biomedical waste (Management & Handling) rules 2016 we have maintained Bio medical waste register and we have enclosed last three years records(2021-2022,2022-2023 & 2023-2024) for your kind perusal as Exhibit **Annexure D**.
2. We have enclosed the last three years details (2021-2022, 2022-2023 & 2023-2024) of Bio Medical Waste Collection slip issued by M/s.G.J Multiclave as Exhibit **Annexure E**.
3. We have also enclosed the last three years details of Bio Medical Waste Collected from our hospital (2021-2022, 2022-2023 & 2023-2024) along with the Tax Invoice for the payment made to M/s G.J Multiclave for disposing Bio Medical Waste from our Hospital as Exhibit **Annexure F**.
4. During our Bio Medical waste authorisation renewal in the year 2023 and all the preceding years our hospital was inspected by TNPCB officials and ensured that we have complied with biomedical waste (Management & Handling) rules 2016 and recommended for the renewal of Bio Medical Waste authorization. As such there are no negative remarks or improper segregation of bio medical waste is mentioned in the inspection report. We have enclosed the computer generated TNPCB inspection report of year 2021-2023 vide BMW-IR.NO.F.2353MMN/BWA/RL/DEE/MMN/2020 dated 17/07/2020 and TNPCB inspection report of the year 2023-2025 vide BMW-IR.No:F.2353MMN/BWA/RL/DEE/MMN/2023 dated 06/08/2023for your kind perusal as Exhibit **Annexure G**.
5. We have also been audited by **NATIONAL ACCREDITATION BOARD FOR HOSPITALS & HEALTHCARE PROVIDERS (NABH)** which is the constituent Board of "QUALITY COUNCIL OF INDIA", during the year 2022 andour Hospital was awarded with the NABH Accreditation Standards for Hospitals, 5th edition which is the highest level of accreditation for the year 2024 vide Certificate No 007582 Valid from 09.04.2022 to 17.02.2025. The Accreditation involves a comprehensive evaluation of our clinical practices, patient safety protocols, Bio Medical Waste Management and quality delivery of services. Subsequently surveillance audit was done during the period April 2023 based on the assessment by NABH and after compliance of all regulations our hospital was recommended for the continuation of accreditation by June 2023.We have enclosed the copy of NABH accreditation Certification for your perusal as **Annexure G1**.

We humbly submit our explanation that we have complied with the proper segregation of Bio Medical Waste at our hospital as per Bio Medical waste (Management & Handling) rules 2016.



We would like to state that we have complied with other responsibilities as stipulated for Health Care Facility under BMWM Rules, 2016 under duties of occupier,

- a) We have taken all necessary steps to ensure that bio medical waste is handled inside our premise without any adverse effect to human health and the environment and in accordance with these rules.
- b) We have made provision within the premise for a safe, ventilated secured location for storage of segregated bio medical waste in colored bags or containers in the manner as specified in Schedule I and we have enclosed photo of Bio Medical Waste storage room for your perusal as mentioned in **Annexure C**.
- c) We are pre treating laboratory waste, microbial waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed. We have enclosed a copy of sterilization records as **Annexure H**.
- d) We are using Non Chlorinated plastic bags issued by M/s G.J Multiclave enclosed a photo of non-chlorinated plastic bag for your kind perusal as **Annexure I**.
- e) We are disposing solid waste in accordance with the provision of respective waste management rules
- f) We are not giving any treated bio medical waste with municipal solid waste
- g) We have given adequate training to all our health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programs conducted, number of personnel trained and number of personnel training are periodically submitted in the annual report form IV. We have enclosed three years (2024,2023,2022 ) FORM IV annual report for your kind perusal as **Annexure J**.
- h) We have provided immunization to all healthcare workers and others involved in handling of bio medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio medical waste, in the manner as prescribed in the national immunization policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time. We have enclosed the three years (2024,2023& 2022) immunization records for your kind perusal as **Annexure K**.
- i) We have established and practicing Barcode system for the bags or containers from the year of commencement of BMW Rules 2016 and the same is also mentioned in Bio Medical Waste authorization renewal inspection report enclosed in **Annexure G** and also we have enclosed Bar Code System adopted for bags or containers containing bio medical waste enclosed as **Annexure L**.



- j) We are ensuring segregated liquid chemical waste at source and ensured pretreatment or neutralization prior to mixing it with other effluent generated at health care facility
- k) We have ensured treatment and disposal of liquid waste in accordance with the water (Prevention and Control of Pollution Control) Act, 1974.
- l) We have ensured occupational Safety of all health care workers and others involved in handling of bio medical waste by providing appropriate and adequate personal protective equipment. We have enclosed as training records in annual report Form IV in **Annexure J** and occupational safety and enclosed document showing personal protective equipment kit provided for staff submitted for the renewal of Bio Medical Waste Authorisation as **Annexure M**.
- m) We have conducted health check up at the time of induction and then every one year for our healthcare workers and others involved in handling of bio medical waste and maintaining records for the same and enclosed three years record (2024, 2023 & 2022) for your kind perusal as **Annexure N**.
- n) We have maintained and updated the day to day basis bio medical waste management register and displaying the monthly record on our website <https://www.miotinternational.com/bio-medical-waste-report/> according to the bio medical waste generated in terms of category and color coding as specified in Schedule I and enclosed our web page as **Annexure O**.
- o) We are reporting major incidents during handling of bio medical waste and the remedial action taken and records relevant thereto (including nil report) and submitted as incident report along with Annual report form IV enclosed in **Annexure J**.
- p) We have made the bio medical waste annual report on our website within the stipulated time period as mentioned in the Bio Medical Waste (Management & Handling) Rules 2016.
- q) We are obtaining assistance from the prescribed authority in case the operator of a facility does not collect the bio medical waste within the intended time.
- r) We have established a system to review and monitor the activities related to bio medical waste management through our Bio Medical Waste Management Committee and the minutes are recorded and we have submitted the minutes of the meeting along with the Annual Report Form IV as enclosed in **Annexure J**.
- s) We are maintaining all record for the autoclaving for period of five years as mentioned in the Bio Medical Waste (Management & Handling) Rules 2016 and enclosed the records as **Annexure H**.
- t) As mentioned in Bio Medical Waste (Management & Handling) Rules 2016 we are not practicing incineration at our Hospital, incinerable materials are send to CMBMWTF.



Based on the above explanation and supportive documents provided we strongly believe that we have complied with all the compliance of Bio Medical Waste (Management & Handling) Rules 2016 and we request you to kindly not to initiate action under the Environment (Protection) Act 1986, as amended.

Thank you  
With regards



**Authorised Signatory**  
**MIOT Hospitals Private Limited**

**Enclosures:**

1. TNPCB Compliance Letter Proceeding No. T3/TNPCB/F.022499/BMW/2024-2, dated 15.10.2024
2. Volume I (Annexure A to Annexure D)
3. Volume II (Annexure E)
4. Volume III (Annexure F to Annexure J)
5. Volume IV (Annexure K to Annexure O)

**Copy to:**

**THE DISTRICT ENVIRONMENTAL ENGINEER, TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI SOUTH – VELACHERRY, NO 14, FIRST FLOOR, 2<sup>ND</sup> MAIN ROAD,  
JAGANNATHAPURAM, RAJALAKSHMI NAGAR, CHENNAI-600 042.**



**SUBMISSION OF ANNEXURES FOR LETTER**  
**Proc.No.T3/TNPCB/F.022499/BMW/2024-2**  
**DATED 15.10.2024**

**VOLUME-I**



**TO**

**THE CHAIRMAN**  
**TAMIL NADU POLLUTION CONTROL BOARD**



**SUBMISSION OF ANNEXURES FOR LETTER  
Proc.No.T3/TNPCB/F.022499/BMW/2024-2  
DATED 15.10.2024**

**VOLUME-II**



**TO**

**THE CHAIRMAN  
TAMIL NADU POLLUTION CONTROL BOARD**



**SUBMISSION OF ANNEXURES FOR LETTER  
Proc.No.T3/TNPCB/F.022499/BMW/2024-2  
DATED 15.10.2024**

**VOLUME-III**



**TO**

**THE CHAIRMAN  
TAMIL NADU POLLUTION CONTROL BOARD**



**SUBMISSION OF ANNEXURES FOR LETTER**  
**Proc.No.T3/TNPCB/F.022499/BMW/2024-2**  
**DATED 15.10.2024**

**VOLUME-IV**



**TO**

**THE CHAIRMAN**  
**TAMIL NADU POLLUTION CONTROL BOARD**

**Tamil Nadu Pollution Control Board****Proceeding No. TNPCB / F. HOWA/ MMN / RL/ 2024, dated.04.11.2024**

**Sub:** TNPCB – Industries – **M/S. MIOT HOSPITALS PRIVATE LIMITED, 4/112 Mount Poonamallee Road, Manapakkam, Alandur Taluk, Chengalpattu District -**

Certain directions under Section 5 of Environment (Protection) Act, 1986 as amended for compliance of provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016- Issued – Regarding.

- Ref:**
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended.
  - Direction under section 5 of Environment (Protection) Act, 1986 dated 27.09.2024 issued by MoEF& CC for compliance of provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

\*\*\*\*\*

WHEREAS, the Central Government has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (herein referred to as HOWM Rules), under the Environment (Protection) Act, 1986, in supersession of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, for safe and environmentally sound management of hazardous and other wastes;

WHEREAS, as per Rule 6 of the HOWM Rules, the occupier engaged in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of hazardous and other waste shall obtain authorisation from State Pollution Control Board/Pollution Control Committee (herein referred to as SPCB/PCC);

WHEREAS, as per Rule 4.(2). of the HOWM Rules, the occupier shall be responsible for safe and environmentally sound management of hazardous and other wastes;

WHEREAS, as per Rule 4.(3) of the HOWM Rules, the hazardous and other wastes generated in the establishment of an occupier shall be sent or sold to an authorized actual user' or shall be disposed of in an authorized disposal facility;

WHEREAS, as per Rule 8 of the HOWM Rules, hazardous and other wastes shall not be stored for a period exceeding ninety days;

WHEREAS, as per Rule 9 of the HOWM Rules, utilisation of hazardous and other wastes shall be carried in accordance with the provisions laid down under the said Rules;

WHEREAS, as per Rule 17 of the HOWM Rules, the occupier handling hazardous or other wastes shall ensure that hazardous and other wastes are packaged and labelled as per Form 8 of the HOWM Rules;

WHEREAS, as per Rule 19 of the HOWM Rules, the sender of the waste are required to maintain manifest system (movement document) for sending the hazardous waste and other wastes for disposal to disposal facility or actual user or recyclers;

WHEREAS, as per Rule 20 of the HOWM Rules, the occupier handling hazardous or other waste shall maintain records in Form 3 and also submit annual returns to SPCB/PCC in Form 4;

WHEREAS, as per Rule 23.(1) of the HOWM Rules, the occupier, importer or exporter and operator of the disposal facility shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other waste;

WHEREAS, as per Rule 23.(2) of the HOWM Rules, the occupier and the operator of the disposal facility shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by SPCB with the prior approval of the Central Pollution Control Board;

WHEREAS, the Ministry of Environment, Forest & Climate Change, Government of India vide reference 2<sup>nd</sup> cited issued the following direction under Section 5 of the Environment (Protection) Act, 1986, to all SPCBs/PCCs:

- To ascertain monitoring of compliance of various provisions of the HOWM Rules, 2016 and taking actions against violation of these rules.
- Units generating hazardous wastes and not possessing authorization shall be closed till they obtain authorizations and make arrangement for handling/disposal/recycling/utilization of hazardous wastes in accordance with provisions of the HOWM Rules;

WHEREAS, it has been observed by the Board that the unit of **M/S. MIOT HOSPITALS PRIVATE LIMITED, 4/112 Mount Poonamallee Road, Manapakkam, Alandur Taluk, Chengalpattu District** generating, handling or storing hazardous waste is not complying with the provisions of HOWM Rules, 2016.

NOW, THEREFORE, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Board issues the following directions to the unit of **M/S. MIOT HOSPITALS PRIVATE LIMITED, 4/112 Mount Poonamallee Road, Manapakkam, Alandur Taluk, Chengalpattu District** for compliance with immediate effect:

- The unit shall possess valid Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 at all time.
- The unit shall maintain daily records with regard to generation and management of hazardous wastes being generated as required under Rule 20.(1) of the HOWM Rules 2016.
- The unit, not having their captive hazardous waste disposal facility, shall possess membership with common TSDFs and send their hazardous wastes

regularly for disposal by not storing beyond a period of ninety days in accordance with Rule 8 of the HOWM Rules;

- The unit shall not send their wastes for recycling or utilization to the parties who are not authorised for recycling/utilization for the same.
- The unit shall maintain manifest system for all types of hazardous waste as required under Rule 19 of the HOWM Rules 2016
- The unit shall submit annual return to SPCBs/PCCs with regard to generation and management of hazardous wastes in Form 4 as required under Rule 20.(2) of the HOWM Rules 2016;
- The unit shall label the packaged hazardous wastes with the requisite information in Form 8 as prescribed under Rule 17 of the of the HOWM Rules 2016;
- The unit shall store their hazardous wastes in their premises under a dedicated covered storage area; and

Further, for any violations of the provisions stipulated under Rule 23.(2) of the HOWM Rules, 2016, penalties will be levied to the unit and failure to comply with the above said directions, will lead to issue of further directions for closure and stoppage of power supply to your unit under 5 of the Environmental Protection Act, 1986 as amended.

The receipt of the proceeding shall be acknowledged and compliance with the above directions furnished to the Board within a weeks' time.

**Sd/-  
Chairperson**

**To :**  
The proprietor/Director/Authorized Signatory  
**M/S. MIOT HOSPITALS PRIVATE LIMITED,  
4/112 Mount Poonamallee Road, Manapakkam,  
Alandur Taluk, Chengalpattu District.**

**For Chairperson**



2. As specified in the Rule 4(2) of HOWM Rules, we shall be responsible for safe and environmentally sound management of Hazardous and other wastes.
3. As specified in the Rule 4(3) of HOWM Rules, the Hazardous and other Wastes generated in the establishment of the Hospital is being sent to TNPCB authorized disposal facility M/s SAF Petroleum with TNPCB Authorisation No.: 22HFC43171028 and Proc no: T2/TNPCB/F.0701VPM/HWA/OS/VPM/2022, previously known as Thirupathi Oil Company with the Authorization No. 18HRC12111693 & Proc No. T2/TNPCB/F.0186VPM/HWA/OS/VPM/2018 we have enclosed copy of authorisation for your kind perusal as **Annexure B**.
4. We are not storing Hazardous and Other waste more than 90 days from the date of its generation.
5. The utilization of the Hazardous and Other Wastes are carried in accordance with the provisions under HOWM Rules, 2016. The Hazardous Waste and other wastes are not pre-processed and co-processed for the utilization as resource.
6. We shall ensure Hazardous and other Wastes are packaged and labelled as per form 8 of HOWM Rules.
7. We shall maintain manifest system for sending the Hazardous and Other Wastes for disposal facility or actual user or recyclers.
8. As specified in the Rule 20 our Hospital shall maintain the records with the regard to the Format for maintaining records of Hazardous and Other Wastes in **Form 3** of the HOWM Rules, 2016 and shall submit Annual returns to the Tamil Nadu Pollution Control Board as mentioned in the **Form 4** of HOWM, Rules 2016.
9. As specified in the Rule 23(1) of HOWM, Rules 2016 we shall be liable for all damages caused to the Environment or third party due to improper handling and management of the Hazardous and Other Waste.
10. As specified in the Rule 23(2) of HOWM, Rules 2016 we are aware and shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by State Pollution Control Board with prior approval of the Central Pollution Control Board.

We humbly submit our compliance report of Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 by our Hospital to the conditions as mentioned in the Proceedings No. TNPCB/F.HOWA/MMN/RL/2024 dated 04.11.2024 as mentioned below:

SL NO	CONDITIONS	COMPLIANCE
1.	The Unit shall possess valid Authorization under. HOWM Rules 2016, at all time.	We have obtained Hazardous Waste Authorization under HOWM Rules, 2016 and enclosed.
2.	The Unit shall maintain daily records with regard to generation and management of Hazardous Wastes being generated as required under Rule 20(1) of HOWM Rules 2016.	We are generating used or spent synthetic oil which is used in Diesel generator as a power backup for Hospital. It is generated once in a year and we shall maintain generation record under Rule 20(1) of HOWM Rules, 2016.
3.	The unit, not having their captive Hazardous Waste disposal Facility, shall possess membership with common TSDFs and send their Hazardous Wastes regularly for disposal by not storing beyond a period of ninety days.	We are not storing Hazardous and Other Waste more than 90 days from the date of its generation.
4.	The Unit shall not send their Wastes for recycling or utilization to the parties who are not Authorised for recycling/utilization for the same.	We are sending the Waste for recycling to Authorised Vendor.
5.	The Unit shall maintain manifest system for all types of Hazardous Waste as required under Rule 19 of the HOWM Rules 2016.	We shall comply to maintain manifest system for all types of Hazardous Waste.
6.	The Unit shall submit annual return to SPCBs/PCCs with regard to generation and management of Hazardous Wastes in <b>Form 4</b> as required under Rule 20(2) of the HOWM Rules 2016.	We shall submit Annual report of Hazardous Waste to TNPCB as mentioned in the <b>Form 4</b> of HOWM Rules, 2016.

7.	The Unit shall label the packaged Hazardous Wastes with the requisite information in <b>Form 8</b> as prescribed under Rule 17 of the HOWM Rules 2016.	We shall label the packaged Hazardous Wastes as mentioned in the <b>Form 8</b> .
8.	The Unit shall store their Hazardous Wastes in their premises under a dedicated covered storage area.	We have stored Hazardous Waste in dedicated covered storage area.

Thank you

With regards




**Authorized Signatory**  
**MIOT Hospitals Private Limited.**

**Enclosures:**

1. TNPCB Proceeding No. DEE/TNPCB/F.2353CHS / CHS /RED Large 2024, dated 08.10.2024
2. TNPCB Proceeding No. TNPCB/F.HOWA/MMN/RL/2024, dated 04.11.2024
3. Annexure A
4. Annexure B
5. TNPCB acknowledged reply letter dated 29.10.2024 for the compliance of provision of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
6. Copy of mail received from District Environmental Engineer, Maraimalai Nagar, TNPCB.



## TAMIL NADU POLLUTION CONTROL BOARD



**Proc. No. T3/TNPCB/ F.022499/BMW/2024 Dated: 18.12.2024**

**Sub:** TNPCB- Hospitals – M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district –Non-compliance of the provisions of Bio-medical Waste Management Rules, 2016 as amended- Levy of Environmental Compensation - Directions under section 5 of E(P) Act, 1986 - Issued- Regarding.

- Ref:**
1. Bio-medical Waste Management Rules, 2016
  2. G.O.Ms. No.77, Environment and Forests (EC.2) Dept, dated 28.10.2020
  3. Proc. T1/TNPCB/F.2353MMN/RL/MMN/W&A/2023 dated 28/04/2023
  4. Proc. No. T1/ TNPCB/ F.2353MMN/ BWA/ RL/MMN/2023 dated 03.09.2023
  5. Proc. No. T3/TNPCB/F.022499/BMW/2024-1 Dated: 15.10.2024
  6. Proc. No. T3/TNPCB/F.022499/BMW/2024-2 Dated: 15.10.2024
  7. Unit's reply dated 30.10.2024
  8. Lr. No. DEE/CHS/TNPCB/NGT (SZ)/ O.A. No. 274 of 2024 dated 18.11.2024
  9. Lr. No. DEE/CHS/TNPCB/NGT (SZ)/ O.A. No. 274 of 2024 dated 10.12.2024

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WHEREAS, the Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) notified the Bio-Medical Waste Management Rules, 2016 and amended in 2019.

WHEREAS, Rule 4(a) of the BMW Rules, 2016 prescribes that the Occupier shall take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules.

WHEREAS, Rule 4(b) of the BMW Rules, 2016 prescribes that the Occupier shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I.

WHEREAS, Rule 4(e) of the BMW Rules, 2016 prescribes that the occupier shall dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.

WHEREAS, Rule 4(f) of the BMWM Rules, 2016 prescribes that the occupier shall not to give treated bio-medical waste with municipal solid waste.

WHEREAS, Rule 4(n) of the BMWM Rules, 2016 prescribes that the occupier shall maintain and update on day-to-day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and color coding as specified in Schedule I.

WHEREAS, as per Rule 7(2), the occupier of the HCF has to hand over the segregated biomedical waste as per the Schedule-I to common bio-medical waste treatment facility for treatment, processing and final disposal.

WHEREAS, as per Rule 8(1), no untreated bio-medical waste shall be mixed with other wastes.

WHEREAS, as per Rule 8(2), the bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal.

WHEREAS, the HCF M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district was issued with the renewal of consent of the Board under Water (P&CP) Act, 1974 as amended & Air (P&CP) Act, 1981 as amended vide reference 3<sup>rd</sup> cited valid up to 31/03/2025.

WHEREAS, the said HCF was issued with authorization under BMWM Rules, 2016 vide reference 4<sup>th</sup> cited valid upto 31.03.2025 for the following:

- Yellow waste: 920 kg/day
- Red waste: 1000 kg/day
- White (sharps): 80 kg/day
- Blue: 140 kg/day

WHEREAS, based on a complaint received, the Board vide reference 5<sup>th</sup> cited has issued Directions under Section 5 of E(P) Act, 1986 for the non-compliances as stated therein.

WHEREAS, the Board has issued Show Cause Notice vide reference 6<sup>th</sup> cited to the said HCF for the levy of **EC of Rs. 55,25,625/- (Rupees Fifty Five Lakhs Twenty Five Thousand Six Hundred and Twenty Five only) for the period 01.08.2023 to 24.09.2024** for the non-compliances as stated therein.

WHEREAS, vide reference 7<sup>th</sup> cited the unit has replied to the Show Cause Notice issued vide proc. Dated 15.10.2024 stating that they are complying with all the provisions of the BMWM Rules, 2016.

WHEREAS, the DEE/CHS vide reference 8<sup>th</sup> cited has furnished the status of compliance of the conditions stipulated in the Directions issued under section 5 of E(P) Act, 1986 vide proc. dated 15.10.2024 and SCN issued vide proc. dated 15.10.2024.



## TAMIL NADU POLLUTION CONTROL BOARD



WHEREAS, the DEE/CHS has stated that, considering the non-compliances with BMWM Rules, 2016 as assessed for the period from 01.08.2023 to 24.09.2024, it is reiterated that the Board consider the recommendation for levying Environmental Compensation as submitted earlier.

Therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board hereby issues directions under section 5 of E(P) Act, 1986 to the HCF M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district for strict compliance of the following **within thirty days**.

1. The HCF M/s. MIOT Hospitals Private Limited, S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam Village, Alandur Taluk, Chennai district shall remit the Environmental Compensation (EC) of **Rs. 55,25,625/- (Rupees Fifty Five Lakhs Twenty Five Thousand Six Hundred and Twenty Five only) for the period 01.08.2023 to 24.09.2024** for the non-compliances of the BMWM Rules, 2016 observed earlier.
2. The HCF shall maintain and update on day-to-day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I.
3. The HCF shall segregate and store the Municipal Solid waste & plastic waste generated in accordance with the SWM Rules, 2016 and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency; and the records for the same shall be sent to the Board every month.

Failure to comply with the said directions, will attract action as per provisions of section 5 (Closure and stoppage of electricity), section 15 (Penalty provision) and section 17 (Offences and punishment to Head of Government Departments) of the Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

To

The Dean,  
M/s. MIOT Hospitals Private Limited,  
S.F.No.80/1A2, 80/2 of Ramapuram Village and 3/1A, 3/1B, 3/1C & 2/2,  
Manappakkam Village, Alandur Taluk,  
Chennai district

*[Handwritten Signature]*  
20/12/24  
For Chairperson

**Copy to**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Chennai (South).
3. File Copy



To,

The Chairperson,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai, Guindy,  
Chennai  
600 032



07.01.2025

Sub: Reply to Proceeding No. T3/TNPCB/F.022499/BMW/2024 dated 18.12.2024  
(hereinafter referred to for the sake of convenience as "Proceeding Notice")

Ref:

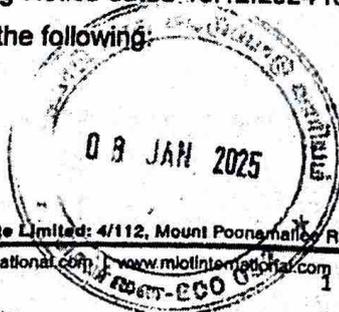
1. Proceedings No. DEE/TNPCB/CHS/F.2353/RLA/2024 dated 25/09/2024, received by us on 25/09/2024
2. Proceedings No. DEE/TNPCB/CHS/F.2353/RLW/2024 dated 25/09/2024, received by us on 25/09/2024
3. Our Reply letter MIOT/TNPCB/DEE/Reply/Lr.No.1 dated 27/09/2024.
4. Our Reply letter MIOT/TNPCB/DEE/Reply/Lr.No.2 dated 27/09/2024.
5. Proc. No. T3/TNPCB/F.022499/BMW/2024-1 dated 15/10/2024, received by us on 17.10.2024.
6. Proc. No. T3/TNPCB/F.022499/BMW/2024-2 dated 15/10/2024, received by us on 17.10.2024.
7. Our Replies to Proc. No. T3/TNPCB/F.022499/BMW/2024-1 and 2 dated 30.10.2024.

Respected Sir/Madam,

1. Your Proceeding Notice dated 18.12.2024 regarding the alleged non-compliance of Bio Medical Waste Management Rules, 2016 (hereinafter referred to as "BMWM Rules") was received by us only on 20.12.2024.

A. Preliminary Submissions:

2. Your Proceeding Notice dated 18.12.2024 refers to certain documents as Reference Nos. 8 and 9, namely, the following:



- a) Lr. No. DEE/CHS/TNPCB/NGT (SZ)/O.A. No. 274 of 2024 dated 18.11.2024 (Reference No. 8 of you Proceeding Notice dated 18.12.2024) which appears to be a letter from the DEE/CHS; and
  - b) Lr. No. DEE/CHS/TNPCB/NGT (SZ)/O.A. No. 274 of 2024 dated 10.12.2024 (Reference No. 9 of you Proceeding Notice dated 18.12.2024) which appears to be a letter from the DEE/CHS.
3. However, you have not served us the above References No. 8 and 9 till date.
  4. Further as stated in our replies dated 30.10.2024, as mentioned in Reference No. 7 of your Proceeding Notice, you have failed to serve on us the following documents Referenced in your Directions and Show Cause Notice dated 15.10.2024 as mentioned in Reference No. 5 and 6 of this Proceeding Notice:
    - a) DEE/MMN Lr. No. DEE/TNPB/MMN/BMW/2024 dated 25.09.2024 (Reference No. 3 of your Show Cause Notice dated 15.10.2024) which appears to be a notice relating to the BMW Rules;
    - b) Lr. No. F.No.2353/DEE/CHS/TNPCB/BMW/Complaint/EPA/2024 dated 01.10.2024 (Reference No. 6 of your Show Cause Notice dated 15.10.2024) which appears to be a Complaint under BMW Rules and Environmental Protection Act, 1986 (hereinafter referred to as "EP Act"); and
    - c) Lr. No. F.No.2353/DEE/CHS/TNPCB/BMW/Complaint/EPA/2024 dated 07.10.2024. (Reference No. 7 of your Show Cause Notice dated 15.10.2024) which appears to be a Complaint under BMW Rules and EP Act.
  5. You have not served a copy of the aforesaid documents on us till date and are repeatedly issuing notices without serving the References on us. Therefore, we submit that we are unable to respond and comment on the same.



6. Kindly note that since you have not served a copy of the aforesaid documents which are important to your Proceeding Notice dated 18.12.2024, all actions that you have taken in furtherance of such documents are non-est and void ab initio including but not limited to your Proceeding Notice dated 18.12.2024 being against the principles of natural justice.
7. We further state that the issuance of the Proceeding Notice dated 18.12.2024 by you to Our HCF is in direct violation of the Hon'ble National Green Tribunal's ("NGT") Order dated 13.12.2024 in O.A. No. 274 of 2024, wherein the Hon'ble NGT directed you to proceed with an enquiry after affording our HCF an opportunity for a personal hearing and file a report before the Hon'ble NGT before 18.02.2025.
8. By issuing the Proceeding Notice dated 18.12.2024 to our HCF, without granting us an opportunity for a personal hearing as mandated by the Hon'ble NGT, you have not only violated the order of the Hon'ble NGT dated 13.12.2024 but also the principle of natural justice, *Audi Alteram Partem*, making your Proceeding Notice dated 18.12.2024 arbitrary, unjust, and devoid of merit.
9. Therefore, at the outset we request you to duly withdraw your Proceeding Notice dated 18.12.2024 with immediate effect and confirm the same to us in writing.

Without prejudice to the above, we are proceeding to deal with the contents of your Proceeding Notice dated 18.12.2024.

**B. Arrangements made by us to handle Bio-Medical Waste (hereinafter referred to as "BMW") and General Waste of our Health Care Facility for the period of 01.08.2023 to 24.09.2024 referred to in your Proceeding Notice dated 18.12.2024:**

10. We had executed a Memorandum of Agreement dated 01.04.2022 with Mr. Ashok Kumar (hereinafter referred to as "**Previous General Waste Vendor**") for collecting, transporting and clearing general and wet waste from our Health Care Facility (hereinafter referred to as "HCF").

The term of the aforesaid Memorandum of Agreement dated 01.04.2022 was valid till 31.03.2024. However, in December 2023 due to Mr. Ashok Kumar's unprofessional conduct the Memorandum of Agreement dated 01.04.2022 was terminated by us.

11. Therefore, we executed a Memorandum of Agreement dated 05.01.2024 with Mr. S. Muthukrishna Perumal, JSR Plastics (hereinafter referred to as "**Current General Waste Vendor**") for collecting, transporting and clearing of General and garden waste from our HCF.
  12. With regard to Bio Medical Waste ("**BMW**") we executed an Agreement dated 01.04.2023 with GJ Multiclave Private Limited (hereinafter referred to as "**CBMWTF**") the TNPCB Authorized BMW disposal facility for collection, transportation, treatment and final disposal of Bio-medical waste from our HCF for a period of 5 (Five) years from 01.03.2023 to 31.03.2028.
- C. Reply to the specific contents of your Proceeding Notice dated 18.12.2024:**
13. Para No. 1 to 9 of your Proceeding Notice dated 18.12.2024 outlines several rules of the BMW Rules, 2016 and do not warrant a reply from us.
  14. With regard to Para No.10 of your Proceeding Notice dated 18.12.2024, we submit that only after verifying and ensuring that our HCF has complied with all the rules under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 you have renewed the following Consent orders to our HCF:
    - a) Consent Order No. 2308249768696 dated 28.04.2023 under Water (Prevention and Control of Pollution) Act, 1974 valid from 28.04.2023 to 31.03.2025 (**Annexure-A**); and
    - b) Consent Order No. 2308149768698 dated 28.04.2023 under Air (Prevention and Control of Pollution) Act, 1981 valid from 28.04.2023 to 31.03.2025 (**Annexure-B**).
  15. With regard to Para No. 11 of your Proceeding Notice dated 18.12.2024, we submit that vide Reference No. 4 of your Proceeding Notice dated 18.12.2024 you have issued our HCF the Bio Medical Waste Authorization No.23BAC48242836 dated 03.09.2023 which is valid from 03.09.2023 to 31.03.2025 (**Annexure-C**).
  16. With regard to the contents in Para No. 12 and 13 of your Proceeding Notice dated 18.12.2024, we submit that we are in receipt of the reference 5<sup>th</sup> and 6<sup>th</sup> Cited in your



Proceeding Notice dated 18.12.2024 and we have provided a detailed reply via Reference No. 7 of your Proceeding Notice dated 18.12.2024 along with supporting document establishing the compliance of BMW Rules.

17. We submit that as mentioned in Para No. 14 of your Proceeding Notice dated 18.12.2024 we have issued our replies to the directions and Show Cause Notice dated 15.10.2024 through "Replies" dated 30.10.2024 which is mentioned in Reference No. 7 of your Proceeding Notice dated 18.12.2024. We submit that in our Replies dated 30.10.2024 we have outlined our compliance with the BMW Rules, 2016 and shown cause as to why the Environmental Compensation of Rs. 55,25,625/- (Rupees Fifty-Five Lakhs, Twenty-Five Thousand, Six Hundred and Twenty-Five Only) ("EC") should not be levied on our HCF.
18. Without prejudice to the above, we state that we vehemently deny the contents of your Show Cause Notice dated 15.10.2024, which is mentioned in Reference no. 6 of your Proceeding Notice, wherein you have imposed the EC on our HCF for the alleged non-compliance of the BMW Rules based on G.O. (Ms.) No. 77 dated 28.10.2020.
19. This G.O. (Ms.) No. 77 only applies to HCFs and CBMWTFs for non-compliance of BMW Rules, 2016. We submit that we have complied with all the BMW Rules and therefore the G.O. (Ms.) No. 77 dated 28.10.2020 is not applicable to our HCF.
20. In any case, we submit that you have not shown us any details as to how the Compensation amount of Rs. 55,25,625/- has been determined by you.

We submit that G.O. (Ms.) No. 77 provides a specific methodology and formula for the computation of Environmental Compensation. This being the case, you ought to have detailed either in your Show Cause Notice dated 15.10.2024 or this Proceeding Notice dated 18.12.2024, the factors considered, and the methodology followed by you for arriving at the specific Compensation amount of Rs. 55,25,625/-.

Hence, we call upon you to give us a clear break up in terms of the G.O. (Ms.) No. 77 on how the Compensation amount of Rs. 55,25,625/- was determined by you.

21. With regard to Para No. 15 of your Proceeding Notice dated 18.12.2024 you have stated that the DEE/CHS vide document bearing Lr. No. DEE/CHS/TNPCB/NGT (SZ)/O.A. No.

274 of 2024 dated 18.11.2024 has furnished the status of compliance of the conditions stipulated in Directions and Show Cause Notice dated 15.10.2024. We submit that we are not aware of the same as the Letter dated 18.11.2024 was not served on us by you.

22. We submit that without giving us an opportunity to reply to the document bearing Lr. No. DEE/CHS/TNPCB/NGT (SZ)/O.A. No. 274 of 2024 dated 18.11.2024, you ought not to have issued this Proceeding Notice dated 18.12.2024 on us as this Proceeding Notice is solely based on the Letter dated 18.11.2024. We reserve our right to challenge the Letter dated 18.11.2024 as and when the same is served on us.
23. We vehemently deny the contents of Para No. 16 of your Proceeding Notice dated 18.12.2024 that our HCF has not complied with the BMWM Rules, 2016 for the period of 01.08.2023 to 24.09.2024 and is recommended for the levy of EC.
24. We submit that in Para No. 16 of your Proceeding Notice dated 18.12.2024, you have stated that compensation is levied on our HCF towards our alleged non-compliance of BMWM Rules, 2016 without establishing any non-compliance whatsoever by our HCF in this regard.

We further submit that you have not provided us with an explanation as to how you have determined the period of 01.08.2023 to 24.09.2024 for levy of Compensation on our HCF.

25. We further submit that our HCF strictly complies with the BMWM Rules, 2016. We submit that in Accordance with **Rule 4(b)** of the BMWM Rules, we have provisioned individual rooms within the premises for storage of segregated BMW with lock. Further, the segregation and collection of BMW have been handled by us in accordance with Schedule I of BMWM Rules.



The same is detailed as follows:

Category	Type of Waste	Type of bag or container to be used as per BMM Rules	Type of bag or container used by our HCF
Yellow	1. Human Anatomical Waste Animal Anatomical Waste 1. Soiled Waste	Yellow colored non-chlorinated plastic bags.	Yellow colored non-chlorinated plastic bags.
	Expired or Discarded Medicines	Yellow colored non-chlorinated plastic bags or containers	
	Chemical Waste	Yellow coloured container or non-chlorinated plastic bags	Not generated in our HCF
	a) Chemical Liquid Waste (applicable liquid from laboratories and floor washing cleaning, house-keeping and disinfecting activities)	Separate collection system leading to effluent treatment system	Separate collection system leading to effluent treatment system
	a) Discarded linen, mattresses, beddings contaminated with blood or body fluid	Non-Chlorinated yellow plastic bags or suitable packing material.	Non-Chlorinated yellow plastic bags or suitable packing material.
	a) Microbiology, Biotechnology and other clinical laboratory waste	Autoclave safe plastic bags or containers	Autoclave safe plastic bags or containers
Red	Contaminated Waste (Recyclable)	Red coloured Non - Chlorinated plastic bags or containers	Red coloured Non - Chlorinated plastic bags or containers
White	Waste Sharps including Metals	Puncture proof, leak-proof, tamper-proof containers	Puncture proof, leak-proof, tamper-proof containers
Blue	a) Glassware a) Metallic Body Implants	Cardboard boxes with blue coloured marking	Blue Colour Containers

26. After the Segregation of BMW as mentioned above, as per Rule 7(2) of the BMWM Rules, we duly hand over all the segregated BMW to the CBMWTF for treatment, processing and final disposal.
27. The process of handing over the segregated BMW by our HCF to the CBMWTF are as follows:
- a) The vehicle of the CBMWTF arrives to our HCF's individual storage rooms for collection of the segregated BMW. The CBMWTF staff weighs the segregated BMW and records the same in their B.M.W. collection slip;
  - b) Thereafter, the CBMWTF's vehicle containing the segregated BMW of our HCF will be transported by the CBMWTF to their own Facility; and
  - c) Subsequently, as per Rule 5 of the BMWM Rules it is the duty of the CBMWTF to treat and dispose the segregated BMW collected from us.
28. We submit that our duty with respect to BMW ends once the segregated BMW is handed over by us to the CBMWTF for disposal. Therefore, we cannot be held liable for any improper handling and disposal of BMW by the CBMWTF.
29. We submit that in Para No. 16 of your Proceeding Notice dated 18.12.2024, you have vaguely alleged that there are non-compliances of the BMWM Rules without categorically stating the specific non-compliances. This by itself establishes that your allegations are bald and have no basis.
30. In any case, we submit that we have complied with all our responsibilities as stipulated under BMWM Rules, 2016. A detailed explanation of the same is provided hereunder:
- a) **As per Rule 4(a) of the BMWM Rules**, we have taken all necessary steps to ensure that BMW is handled inside our HCF premises without any adverse effect to human health and the environment;



- b) **As per Rule 4 (b) of the BMWM Rules**, we have made provision within the premises for a safe, ventilated secured location for storage of segregated BMW in colored bags or containers in the manner as specified in Schedule I of the BMWM Rules;
- c) **As per Rule 4 (c) of the BMWM Rules**, we are pretreating laboratory waste, micro-biological waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed by World Health Organization (WHO) or National AIDs Control Organization (NACO);
- d) **As per Rule 4 (d) of the BMWM Rules**, we are using Non Chlorinated plastic bags issued by the CBMWTF;
- e) **As per Rule 4 (e) of the BMWM Rules**, we are disposing solid waste in accordance with the provision of respective waste management rules;
- f) **As per Rule 4 (f) of the BMWM Rules**, we are not giving any treated bio medical waste with municipal solid waste;
- g) **As per Rule 4 (g) of the BMWM Rules**, we have given adequate training to all our health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programs conducted, number of personnel trained and number of personnel training are periodically submitted in the annual report form IV;
- h) **As per Rule 4 (h) of the BMWM Rules**, we have provided immunization to all healthcare workers and others involved in handling of bio medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio medical waste, in the manner as prescribed in the National Immunization Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time;
- i) **As per Rule 4 (i) of the BMWM Rules**, we have established and are practicing Barcode system for the bags or containers from the year of commencement of

BMWM Rules 2016 and the same is also mentioned in Bio Medical Waste authorization renewal inspection report;

- j) **As per Rule 4 (j) of the BMWM Rules**, we are ensuring segregation of liquid chemical waste at source and ensuring pre-treatment or neutralization prior to mixing it with other effluent generated at our HCF;
- k) **As per Rule 4 (k) of the BMWM Rules**, we have ensured treatment and disposal of liquid waste in accordance with the Water(Prevention and Control of Pollution) Act, 1974;
- l) **As per Rule 4 (l) of the BMWM Rules**, we have ensured occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate personal protective equipment;
- m) **As per Rule 4 (m) of the BMWM Rules**, we have conducted health check up at the time of induction and then every one year for our healthcare workers and others involved in handling of bio medical waste and we are maintaining records for the same;
- n) **As per Rule 4 (n) of the BMWM Rules**, we have maintained and updated the BMW register on day to day basis and displaying the monthly record on our website <https://www.miotinternational.com/bio-medical-waste-report/> according to the bio medical waste generated in terms of category and color coding as specified in Schedule I;
- o) **As per Rule 4 (o) of the BMWM Rules**, we are reporting major accidents, if any during handling of BMW and the remedial action taken and records relevant thereto (including nil report) and submitted as incident report along with Annual report in form IV;
- p) **As per Rule 4 (p) of the BMWM Rules**, we have made available the bio medical waste annual report on our website within the stipulated time period as mentioned in the BMWM Rules;



- q) **As per Rule 4 (q) of the BMWM Rules**, we are obtaining assistance from the prescribed authority in case the operator of a facility does not collect the BMW within the intended time;
- r) **As per Rule 4 (r) of the BMWM Rules**, we have established a system to review and monitor the activities related to BMW management through our Bio Medical Waste Management Committee and the minutes are recorded;
- s) **As per Rule 4 (s) of the BMWM Rules**, we are maintaining all records for the autoclaving for period of three years as mentioned in the BMWM Rules;
- t) **As per Rule 4 (t) of the BMWM Rules**, we are not practicing incineration at our HCF. Our incinerable materials are sent to CBMWTF;
31. Therefore, we submit that your allegation in Para No. 16 of your Proceeding Notice dated 18.12.2024 that our HCF has not complied with BMWM Rules from 01.08.2023 and 24.09.2024 is false and unsubstantiated.
32. With regard to Para No. 17 of your Proceeding Notice dated 18.12.2024 we submit as follows:
- a) Our HCF is not required to remit any Environmental Compensation, much less the sum of Rs. 55,25,625/- (Rupees Fifty-Five Lakhs Twenty-Five Thousand Six Hundred and Twenty-Five Only) as we have clearly established beyond reasonable doubt in the Reference no. 7 of your Proceeding Notice dated 18.12.2024 as reiterated in this reply, that we have complied with all our obligations under the **Bio-Medical Waste Management Rules, 2016** along with supporting documents;
- b) Our HCF is already maintaining and updating on a day-to-day basis the bio-medical waste management register and displaying the monthly record on its website according to the BMW generated in terms of category and colour coding as specified in Schedule I of the BMWM Rules; and
- c) Our HCF is properly segregating and storing the Municipal Solid waste & plastic waste generated in accordance with the Solid Waste Management Rules, 2016 and handing over the segregated wastes to the authorized waste processing or disposal

facilities or deposition centres either on its own or through the authorized waste collection agency and the records for the same are being sent to the Board every month.

33. Therefore, we are not liable to pay any Environmental Compensation, much less the sum of Rs. 55,25,625/- (Rupees Fifty-Five Lakhs Twenty-Five Thousand Six Hundred and Twenty-Five Only) set out in your Proceeding Notice dated 18.12.2024.

34. We request you consider this reply in detail, withdraw your Proceeding Notice dated 18.12.2024, and provide us with an opportunity for a personal hearing in this matter, through our legal counsels as directed by the Hon'ble NGT in OA No. 274 of 2024.

Thanking You

For **MIOT Hospitals Private Limited**



**VIDHYASAGAR BS**  
**CHIEF FINANCIAL OFFICER**



**Enclosures:**

1. Bio -Medical Waste Register Period Of 01-08-2023 to 24-09-2024.
2. Bio - Medical Waste Collection Slips Period Of 01-08-2023 to 24-09-2024.
3. Autoclave Sterile Records
4. Bio- Medical Waste Annual Report of 2023.

**Copy to:**

- 1.The Joint Chief Environmental Engineer

Tamilnadu Pollution Control Board  
Chengalpattu

- 2.The District Environmental Engineer

Tamilnadu Pollution Control Board  
Chennai (South)



Chennai

# NGT fines hospitals for dumping medical waste in Pallavaram lake

*The local body, Tambaram Corporation, had also sent notices to the hospitals based on which the hospitals paid a penalty of Rs 5 lakh each.*



Deputy Chief Minister Udayanidhi Stalin chairing a review meeting on the activities of the Project and Development Department on Thursday (Photo | Express)

## Express News Service

Updated on: 18 Oct 2024, 10:49 am · 1 min read



CHENNAI: The southern bench of the National Green Tribunal (NGT) on Thursday directed the Tamil Nadu Pollution Control Board (TNPCB) to levy environmental compensation on two private hospitals who had dumped medical waste in Pallavaram lake. The bench also directed TNPCB to collect the amount the board had spent on collecting and transporting the waste from the site.

The bench comprising judicial member Justice Pushpa Satyanarayana and expert member Satyagopal Kolarpati was hearing a case taken up suo motu based on a newspaper report pertaining to dumping of medical waste in the lake by two hospitals, MIOT International and GEM Hospital.

The local body, Tambaram Corporation, had also sent notices to the hospitals based on which the hospitals paid a penalty of Rs 5 lakh each.

According to the news report, unknown persons had dumped around five tonnes waste along the compound wall of the lake on September 24. After being informed by the public, Tambaram Corporation and TNPCB officials inspected the site.

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medical waste

Pallavaram lake

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Home > News > Tamil Nadu

# NGT directs TNPCB to penalise private hospitals for dumping biomedical waste

*It may be noted that soon after the complaints of dumping, TNPCB cleared the waste and sent it to a processing centre.*

DTNEXT Bureau | 18 Oct 2024 8:17 AM

Advertisement



National Green Tribunal (NGT)



**CHENNAI:** The southern bench of the National Green Tribunal (NGT) directed the Tamil Nadu Pollution Control Board (TNPCB) to impose



While hearing a suo motu case on the dumping of biomedical waste reportedly by two private hospitals located in and around the city, the bench comprising judicial member Justice Pushpa Satyanarayana and expert member Satyagopal Korlapati also directed TNPCB to collect the amount spent to remove and transport the dumped biomedical waste.

It may be noted that soon after the complaints of dumping, TNPCB cleared the waste and sent it to a processing centre.

Moreover, the two private hospitals paid a penalty of Rs 5 lakh each after the Tambaram Corporation had sent notices to two private hospitals.

During the earlier hearing, the bench observed that the TNPCB should respond whenever such news reports appear instead of waiting for the Tribunal to issue orders.

Tambaram Corporation also filed a police complaint against the hospitals and an FIR has been filed.

According to the news report, based on which the Tribunal took up suo motu case, unknown persons dumped around 5 tonnes of medical waste along the compound wall of the lake during the wee hours of September 24.

Based on the information, Tambaram Corporation officials and TNPCB inspected the site.

[National Green Tribunal](#)[Biomedical Waste](#)[Pallavaram Lakes](#)[Private Hospitals](#)

# Two hospitals fined ₹5 lakh each for illegal disposal of biomedical waste

Published - October 21, 2024 09:26 pm IST - Chennai

THE HINDU BUREAU

The Tambaram City Municipal Corporation informed the southern bench of the National Green Tribunal that two city hospitals have been fined ₹5 lakh for illegal disposal of biomedical waste in open areas. Both have acknowledged the violation and paid the fine.

In a *suo motu* case on dumping of biomedical waste on the banks of Pallavaram eri taken up by the bench, comprising Justice Pushpa Sathyanarayana and expert member Satyagopal Korlapati, Tambaram authorities submitted a report stating that GEM Hospital and MIOT Hospital were levied with a fine of ₹5 lakh each as penalty for illegally disposing wastes, including biomedical wastes, in open spaces.

The counsel appearing for the Tamil Nadu Pollution Control Board (TNPCB) stated that they have already issued show cause notices under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Following complaints about dumping, the TNPCB cleared the waste and transported it to a processing centre.

The bench directed the TNPCB to carry out the inquiry, assess the environmental damage caused, and submit a detailed report on the findings. “Let the TNPCB also mention the tie-up facility for disposing of the biomedical waste with the approved agencies and also mention for how long the hospitals are not following the rules,” the order said.

Published - October 21, 2024 09:26 pm IST

HEADLINES OF THE DAY

# TCMC fines two hospitals ₹5L each for illegal disposal of biomedical waste

October 23, 2024



The Tambaram City Municipal Corporation informed the southern bench of the National Green Tribunal that two city hospitals have been fined ₹5 lakh for illegal disposal of biomedical waste in open areas. Both have acknowledged the violation and paid the fine.

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In a suo motu case on dumping of biomedical waste on the banks of Pallavaram eri taken up by the bench, comprising Justice Pushpa Sathyanarayana and expert member Satyagopal Korlapati, Tambaram authorities submitted a report stating that GEM Hospital and MIOT Hospital were levied with a fine of ₹5 lakh each as penalty for illegally disposing wastes, including biomedical wastes, in open spaces.

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The bench directed the TNPCB to carry out the inquiry, assess the environmental damage caused, and submit a detailed report on the findings. "Let the TNPCB also mention the tie-

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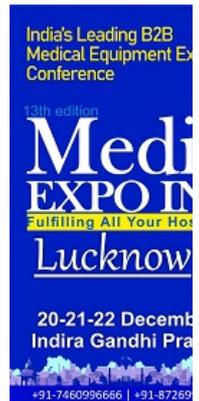
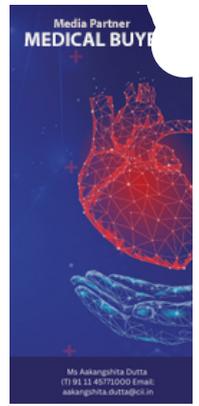
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**MEDICAL BUYER**

up facility for disposing of the biomedical waste with the approved agencies and also mention for how long the hospitals are not following the rules,” the order said. *The Hindu*

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ESIC MBC approves convergence of ESI scheme with ABPM-JAY





022605

**ABSTRACT**

Environment - Levying environmental compensation against the Health Care Facilities and Common Bio-medical Waste Treatment and Disposal Facilities for non-compliance of Bio-Medical Waste Management Rules, 2016 in compliance with the orders of Hon'ble National Green Tribunal, New Delhi dated 12.03.2019 and 15.07.2019 in O.A.No.710-713 /2017 - Orders - Issued.

**Environment and Forests (EC.2) Department**

G.O.(Ms) No.77

Dated: 28.10.2020

சார்வரி, ஐப்பசி - 12,  
திருவள்ளூர் ஆண்டு-2051**Read :**

1. Orders of Hon'ble National Green Tribunal in Original Application No.710 - 713 of 2017, dated 12.03.2019 and 15.07.2019.
2. From the Chairman, Tamil Nadu Pollution Control Board, Chennai-32. Letter No.T4/TNPCB/F.17509/CPCB/NGT 710 of 2017/2019, dated 19.08.2019 and 10.09.2020.

=====

**ORDER :**

The Hon'ble National Green Tribunal, Principal Bench in its order in O.A.No.710-713 of 2017 dated 12.03.2019 first read above among other things has directed that the Central Pollution Control Board to undertake study and prepare a scale of compensation to be recovered from the violators of Biomedical Waste Management Rules, 2016. Based on the directions of the National Green Tribunal, the Central Pollution Control Board had developed a methodology for assessing environmental compensation for the Health Care Facilities and Common Biomedical Waste Treatment and Disposal Facilities. The Central Pollution Control Board has been further directed that this will not debar the State Pollution Control Boards from performing their duty of recovery of compensation from the polluters or laying down their own scale which should not less than the scale fixed by the Central Pollution Control Board. The scale must be deterrent rendering violation of the Biomedical Waste Management Rules to be non-profitable and which should be adequate to remedy the situation. Further, the Hon'ble National Green Tribunal in its order

...2...

JEE(WM)

16/11

-2-

dated 15.07.2019 has directed that the compensation regime suggested by the Central Pollution Control Board has to be adopted and it will be open to the State Pollution Control Boards to adopt a higher scale of compensation having regard to the problems faced in the respective States.

2. Based on the Central Pollution Control Board developed methodology for assessing environmental compensation, the Chairman, Tamil Nadu Pollution Control Board has sent a proposal for levying environmental compensation against the Health Care Facilities and Common Biomedical Waste Treatment and Disposal Facilities for non-compliance of Biomedical Waste Management Rules.

3. The Chairman, Tamil Nadu Pollution Control Board has stated that the subject matter of implementation of environmental compensation for the Health Care Facilities and Common Biomedical Waste Treatment Facilities in the State of Tamil Nadu as evolved by Central Pollution Control Board and the following action plan for utilization of Environmental Compensation Fund was placed before the Board meeting held on 22.07.2019 and it was resolved to recommend to approve the proposal for levying of Environmental Compensation against the Health Care Facilities and Common Biomedical Waste Treatment Facilities based on the methodology and formula given by Central Pollution Control Board and recommended to Government :-

- a) Inspection of Common Biomedical Waste Treatment Facilities/ Health Care Facilities for compliance verification.
- b) Strengthening of Tamil Nadu Pollution Control Board Laboratories.
- c) Inventorisation of Biomedical Waste
- d) Investigations of environmental damages, preparation of Detailed Project Reports.
- e) Infrastructure augmentation and capacity building of Tamil Nadu Pollution Control Board.
- f) The above proposed list may include other schemes, also, depending upon the requirement.

4. The Chairman, Tamil Nadu Pollution Control Board has therefore requested to issue necessary orders for levying of environmental compensation against the Health Care Facilities and Common Biomedical Waste Treatment Facilities based on the methodology and formula given by Central Pollution Control Board.

5. The Government, after careful examination have decided to accept the proposal of the Chairman, Tamil Nadu Pollution Control for levying environmental compensation against the Health Care Facilities and Common Biomedical Waste Treatment Facilities in the State for non-compliance of the

...3...

-3-

Bio-Medical Waste Management Rules, based on the annexed methodology and formula, which is given by Central Pollution Control Board.

6. This order issues with the concurrence of Health and Family Welfare Department vide its U.O.Note No.31/Health & Family Welfare/2020, dated 03.10.2020.

(BY ORDER OF THE GOVERNOR)

**SANDEEP SAXENA**  
**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

**To**

The Chairman,  
Tamil Nadu Pollution Control Board, Guindy, Chennai – 600 032.  
The Principal Secretary to Government,  
Health and Family Welfare Department,  
Secretariat, Chennai – 600 009.  
The Principal Secretary to Government,  
Animal Husbandry, Dairying and Fisheries Department,  
Secretariat, Chennai – 600 009.

**Copy to :-**

The Member Secretary,  
Central Pollution Control Board,  
'Parivesh Bhawan', East Arjun Nagar,  
Shahdara, New Delhi – 110 032.  
The Director of Medical Education, Chennai-600 010.  
The Director of Medical and Rural Health Services, Chennai – 600 006.  
The Director of Medical and Rural Health Services (Employees State Insurance),  
Chennai – 600 006.  
The Director of Public Health and Preventive Medicine, Chennai – 600 006.  
The Director of Indian Medicine and Homeopathy, Chennai – 600 106.  
All Secretaries to Government, Secretariat, Chennai- 600 009.  
All District Collectors.  
Hon'ble Chief Minister's Office.  
The Special/Senior Personal Assistant to  
Hon'ble Minister (Environment), Secretariat, Chennai – 600 009.  
The Private Secretary to the Additional Chief Secretary to Government,  
Environment and Forests Department,  
Secretariat, Chennai – 600 009.  
The Environment and Forests (EC.1/EC.3)Department,  
Secretariat, Chennai – 600 009.  
Stock File/Spare Copy.

// FORWARDED: BY ORDER //

*Jyoti Dandekar*  
28/10/2020  
SECTION OFFICER  
8/10/2020



**ANNEXURE**

**( G.O.Ms.No.77, Environment and Forests (EC.2) Department,  
Dated 28.10.2020 )**

**Levying environmental compensation against the Health Care Facilities and Common Bio-Medical Waste Treatment and Disposal Facilities for non-compliance of the Bio-medical Waste Management Rules, based on the methodology and formula given by the Central Pollution Control Board in compliance with the orders of Hon'ble National Green Tribunal, New Delhi dated 12.03.2019 and 15.07.2019 in O.A.No.710-713 /2017**

**Environmental Compensation for Health Care Facilities (HCFs):**

The following cases have been considered for levying Environmental Compensation:

- i) No Authorization under Bio Medical Waste Management Rules, 2016
- ii) No arrangement with Common Biomedical Waste Treatment Facilities for disposal of biomedical waste
- iii) Improper Segregation of generated biomedical waste as per color coded system prescribed under Bio Medical Waste Management Rules, 2016
- iv) No facility for pre-treatment of yellow (h) category waste (microbiology, biotechnology and other clinical laboratory waste)
- v) Storage facility not provided for segregated biomedical waste (applicable for bedded hospitals)
- vi) Not provided Effluent Treatment Plant for treatment of wastewater, in case when city sewerage network is not connected to terminal Sewage Treatment Plant and
- vii) Non-compliance to other responsibilities as stipulated for Healthcare Facilities under Bio-Medical Waste Management Rules, 2016.

**Environmental Compensation for Health Care Facilities = HR x T x S x R x N**

Where,

HR - Health Risk factor

T - Type of Health care Facility

S - Size of Health Care Facility

R - Environmental Compensation factor

N - Number of days of Violation

...2...

-2-

- ❖ **Health Risk (HR)** is a number from 0 to 100 and increasing HR value denotes the increasing degree of health risk due to improper handling of Bio-Medical Wastes in health care facility.

	No arrangement for disposal of BMW with CBMWTF	Not applied for Authorization	Improper segregation	No pre-treatment	On-site storage not provided or not adequate	No ETP despite requirement	Score for each of other violation of BMW Rules, 2016
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
Health Risk Score	30	10	20	10	10	15	5

( **Note:** Score of 5 to be added for each of other violations at column (7), with sum of HR limited to 100 )

Health Risk is sum of (1) + (2) + (3) + (4) + (5) + (6) + (7) [restricted to 100]

- ❖ **T is a factor for type of health care facility**, as given below:

Type of Health Care facility	T Factor
Bedded Hospitals	1.0
Bedded Ayush Hospitals	0.5
Non-bedded (Veterinary hospital, pathological laboratory, blood bank)	1.0
Non-bedded (Clinic, dispensary and clinical establishment)	0.5
Animal Test Houses	1.0

...3...

-3-

- ❖ **S is a factor for size of Health Care Facility** - based on number of beds of the Health Care Facility, as given below:

Size of Health Care Facility	S factor
Non-bedded (Clinic, dispensary and clinical establishment)	0.15
Non-bedded (Veterinary hospital, pathological laboratory, blood bank)	0.2
1 to 10 bedded HCFs	0.20
10 to 50 bedded HCFs	0.30
50 to 100 bedded HCFs	0.50
100 to 500 bedded HCFs	1.00
500 or more bedded HCFs	1.50
Animal Test House	1.00

- ❖ **N is the Number of days for which violation took place** is the period between the day of violation observed/due date of implementation as per Bio-Medical Waste Management Rules, 2016/ due date of compliance of directions and the day of compliance verified by Central Pollution Control Board/Tamil Nadu Pollution Control Board.
- ❖ **R is a factor in Rupees, taken as 250**

Further, in any case minimum Environmental Compensation in respect to Health Care Facility shall not be less than Rs.1200/- per day.

#### **Deterrent Factor for Healthcare Facilities**

In order to make scale of environmental compensation deterrent in rendering violation of Rules to be non-profitable, a deterrent factor has been introduced in case of recurrent violations. Environmental Compensation Charges may increase by multiple times when:

- Health Care facility fails to comply with action points within stipulated time as directed by Tamil Nadu Pollution Control Board; or
- Fails to comply during re-inspections

...4...

-4-

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable Environmental Compensation Charges (ECC)
Upto 15 days from target date	Original ECC
Between 15 to 30 days beyond target date	Two times
Fails to comply in 2 <sup>nd</sup> inspections new violations if any	Two times
Between 30 to 45 days beyond target date	Four times
Fails to comply in 3 <sup>rd</sup> inspections including new violations if any	Four times
Beyond 60 days from target date	Closure of HCF
Fails to comply in 4 <sup>th</sup> consecutive inspection	Closure of HCF.

#### Environmental Compensation for Common Biomedical Waste Treatment Facility (CBWTF)

The following cases have been considered for levying Environmental Compensation for Common Biomedical Waste Treatment Facilities:-

- Incinerator emissions not complying with standards notified under Biomedical Waste Management Rules, 2016
- Treated waste water not complying with standards prescribed under Biomedical Waste Management Rules, 2016
- Not complying with standards of autoclave/microwave prescribed under Biomedical Waste Management Rules, 2016
- Not collecting the biomedical waste from all the member Health Care Facilities timely; and
- Other violations to the conditions stipulated under Biomedical Waste Management Rules, 2016/ Central Pollution Control Board guidelines

**Environmental Compensation for Common Biomedical Waste Treatment Facilities = PI x S x R x N**

Where;

- PI- Pollution Index
- S - Size of Operation
- R - Environmental Compensation factor
- N - Number of days of Violation

...5...

-5-

- ❖ **Pollution Index (PI) is a number from 0 to 100** and increasing value of PI denotes the increasing degree of pollution hazard from CBWTF

Cases	Incinerator emissions not complying with standards notified under BMWM Rules, 2016 (1)	Treated wastewater not complying with standards notified under BMWM Rules, 2016 (2)	Not complying with standards of autoclave/microwave notified under BMWM Rules, 2016 (3)	Biomedical waste not collected and disposed off within 48 hours (4)	Each of Other violations to BMWM Rules, 2016/ CPCB Guidelines (5)
Pollution Index	20	15	15	10	10

( **Note:** Score of 10 can be added at column (5) for each of other violations, provided sum of PI is limited to 100 )

$$\text{Pollution Index} = (1) + (2) + (3) + (4) \text{ [Restricted to 100]}$$

- ❖ **S Scale of operation for Common Biomedical Waste Treatment Facilities** will be taken from following Table :

Authorized Treatment Capacity (Based on Incinerator size)	Scale Factor
Upto 100 Kg/hr	0.25
100 to 250 Kg/hr	0.50
250 to 500 Kg/hr	1.00
> 500 Kg/hr	1.50

- ❖ **R is a factor in Rupees, which is taken as 250**

- ❖ **N is the Number of days for which violation took place** is the period between the day of violation observed/due date of implementation as per Biomedical Waste Management Rules, 2016/due date of compliance of directions and the day of compliance verified by Central Pollution Control Board/Tamil Nadu Pollution Control Board.

Further, in any case minimum Environmental Compensation in respect to Common Biomedical Waste Treatment Facility shall not be less than Rs. 3,000/- per day.

...6...

For Health Care facilities having their own treatment and disposal facility, the environmental compensation shall be calculated as in the case of Common Bio-Medical Waste Treatment Facilities.

**Deterrent Factor for Common Biomedical Waste Treatment Facilities**

In order to make scale of environmental compensation deterrent for Common Bio-Medical Waste Treatment Facilities(CBWTFs) to make non-compliance as not profitable, a deterrent factor has been introduced for repeated violations. Environmental Compensation Charges may increase by multiple times when:

- Common Bio-Medical Waste Treatment Facility(CBWTF) fails to comply with action points within stipulated time as directed by Central Pollution Control Board /Tamil Nadu Pollution Control Board
- Fails to comply during re-inspections

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable Environmental Compensation Charges
Upto 30 days from target date	Original ECC
Between 30 to 60 days beyond target date	Two times
Fails to comply in 2 <sup>nd</sup> inspections new violations if any	Two times
Between 60 to 90 days beyond target date	Four times
Beyond 90 days	Closure of CBWTF
Fails to comply in 3 <sup>rd</sup> consecutive inspection	Closure of CBWTF

**SANDEEP SAXENA**  
**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

// True Copy//

*Jaya Arora*  
 28/10/2020  
 SECTION OFFICER



Name : Mrs. HEMA NIVEDA  
 Age/Gender : 47 Y 11 M 18 D / Female  
 MR.No : 287366 / Date : 05-05-2023

I have reviewed Mrs. HEMA NIVEDA with X-rays

Investigations Result

X-ray shows no obvious bony abnormality.

Impression: **DEQUERVIAN'S**  
 Spurring tenosynovitis.

I have advised:

MRI left wrist.

In mean time I have advised:

Physiotherapy:

Ultrasonic massage. **to WRIST & PAINFUL AREA**

Wrist brace.

Ice pack application.

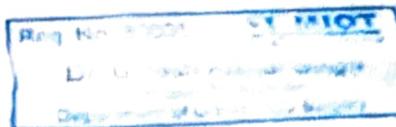
Medication Prescription Details:

Drug Name Generic Name	Dose	Route	Frequency			Relationship with meal	Duration
			Mor n	Noo n	Night		
TAB PARACETEMOL	500mg	Oral	1	0	1	After food	SOS for pain

VOLINI GEL FOR LOCAL APPLICATION

Follow-up Advice: Review with MRI.

**DR. UMESH KUMAR SINGH**  
 Orthopaedic Surgeon  
 Department of Orthopedics and Trauma Surgery  
 Reg.No: 60035  
 Saranya Pandian



ANNEXURE 22



तमिलनाडु TAMIL NADU

9 NOV 2022

GJ Multiclave (India) Pvt. Ltd  
Old No.20, New No:37, Teachers Colony  
Kamarajar Avenue,  
Adyar, Chennai-600 020.

AGREEMENT

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Mobile No: 9710019475

**FOR COLLECTION, TRANSPORTATION, TREATMENT AND DISPOSAL OF BIOMEDICAL WASTES**

This Agreement made and entered into at Chennai on this 1st April 2023 BETWEEN M/s. G. J MULTICLAVE (INDIA) PVT. LTD, incorporated under the Companies Act, 1956 having it's Registered Office at New No.37, Old No.20, Teachers Colony, Adyar, Chennai - 600 020 represented by its General Manager, Mr.P.SIVAKUMAR, S/o. Sri.P.Pauldurai, hereinafter called the **FIRST PARTY**.

AND

M/s MIOT HOSPITAL PRIVATE LIMITED, No.4/112, Mount Poonamalle Road, Manappakkam, Chennai - 600 089, represented by its Chief Financial Officer, Mr.VIDHYASAGAR BS hereinafter called the **SECOND PARTY**.

For GJ Multiclave (India) Pvt. Ltd.

*P. SIVAKUMAR*  
General Manager

For MIOT HOSPITALS PRIVATE LIMITED

*V. VIDHYASAGAR*  
CHIEF FINANCIAL OFFICER

: 2 :

WHEREAS the **FIRST PARTY** has set up a Common Off-site Biomedical Waste Treatment Facility for Chennai in accordance with the standards prescribed in Biomedical Waste (Management & Handling) Rules, 2016 as amended to date for treatment and disposal of Biomedical Wastes generated by various Health Care Establishments in and around Chennai.

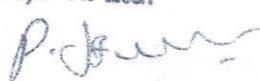
WHEREAS the **SECOND PARTY** is a Health Care Establishment, engaged in the service of providing various types of Health Care treatment facilities and generates Biomedical Wastes as defined under the Biomedical Waste (Management & Handling) Rules, 2016 in the course of such medical services to people.

WHEREAS the **SECOND PARTY** is enrolled with the **FIRST PARTY** for collection, transportation, treatment and final disposal by the **FIRST PARTY**, of such Biomedical Wastes generated in the **SECOND PARTY's** Health Care Facility.

WHEREAS now the **SECOND PARTY** enters into an Agreement with the **FIRST PARTY** as per the following terms and conditions:-

1. The **SECOND PARTY** declares that its bed strength operational is 920 Beds.
2. The **SECOND PARTY** will segregate the Biomedical Wastes as per Schedule II of the Biomedical Waste (Management & Handling) Rules, 2016 at the point of generation in its Health Care Facility and store such segregated Medical Wastes in designated Colour Coded Containers/Bags prior to collection, transportation, treatment and final disposal by the **FIRST PARTY**.
3. The **SECOND PARTY** shall also label the Bio-Medical Waste consumable bags and containers with the service providers name with BAR CODE according to Schedule III of Biomedical Waste (Management & Handling) Rules, 2016.
4. The **FIRST PARTY** shall collect the Biomedical Wastes from **SECOND PARTY** everyday at a specified time to suit the convenience of collection mechanism of the **FIRST PARTY** and the **SECOND PARTY** shall render all assistance to the **FIRST PARTY** in this regard.
5. The **SECOND PARTY** agrees to pay a Service Charge of Rs.26/- per kg (12% GST Additional) for the waste collected by the **FIRST PARTY**.
6. Both the parties agree that the rate of service charges mentioned in Clause 5 above will be in force for a period of 2 years from the date of this agreement and thereafter the rate shall be revised by mutual consent after deliberations with Indian Medical Association Nursing Home Board.
7. Notwithstanding the above, the **SECOND PARTY** agrees to consider an increase in the rate if and when there is an increase in the fuel tariff by more than 20% over the prevailing rate. The prevailing rate now is Rs.94.24 per litre for diesel.
8. The **SECOND PARTY** has paid an amount of Rs.27000/- interest free advance for the service charges payable by it. Such advance amount shall not be adjusted against the recurring service charges payable by **SECOND PARTY** to the **FIRST PARTY** and shall remain intact during the period of the agreement.
9. The **FIRST PARTY** shall submit its bills towards Service Charges referred in Clause 5 above on a monthly basis to the **SECOND PARTY** at the end of each month and the **SECOND PARTY** shall pay the same before or on the 5<sup>th</sup> of the following months.

For GJ Multiclave (India) Pvt. Ltd.

  
General Manager

For MIOT  
HOSPITALS  
PRIVATE LIMITED 

  
CHIEF FINANCIAL OFFICER

:3:

SECOND PARTY agrees to permit such authorised person/persons of the FIRST PARTY duly indicated in writing as and when the FIRST PARTY demands visual inspection of the segregated wastes stored in its premises before the same is collected by the FIRST PARTY from the said premises of the SECOND PARTY.

The FIRST PARTY agrees to provide Training on segregation of Biomedical Wastes to the SECOND PARTY Free of cost.

This agreement is subject to force majeure i.e. -

- i. war invasion, mobilization, requisition or embargo;
- ii. rebellion, revolution, insurrection or military or usurped power, or civil war;
- iii. Government orders restrictions, riots, fire, epidemics, sabotage, act of God like earthquake, floods, accidents, breakdown of machinery or any other reasons whatsoever beyond the reasonable control of FIRST PARTY.

If any force majeure event outside the control of both parties arises during the currency of this agreement, which renders it impossible or unlawful for the FIRST PARTY to fulfil its agreement obligations, the SECOND PARTY shall not seek any remedy - legal or financial from the FIRST PARTY. However, the terms of this agreement shall be restored as far as both the parties are concerned, once the force majeure events cease to exit.

This Agreement shall be in force initially for valid upto 31st March 2028 (The rate mentioned in Clause 5, will be valid up to 31.03.2025 from the date of Agreement) and can be renewed thereafter for such period and on such terms and conditions as the parties mutually agree thereon.

If any dispute arises between the parties herein, or if any controversies or difference of opinion arises out of or in connection with the recitations of this agreement, the same shall be settled amicably. The jurisdiction shall be restricted to CHENNAI ONLY.

IN WITNESS WHEREOF the parties herein set out their hands on the day, date and place above written.

Signed for and on behalf of First Party:

For GJ Multiclave (India) Pvt. Ltd.

  
General Manager

Sivakumar P  
General Manager

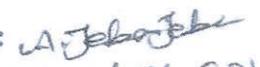
Signed for and on behalf of Second Party :

For MIOT  
HOSPITALS  
PRIVATE LIMITED 

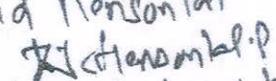
  
CHIEF FINANCIAL OFFICER  
Vidhyasagar B S  
Chief Financial Officer

In the presence of :

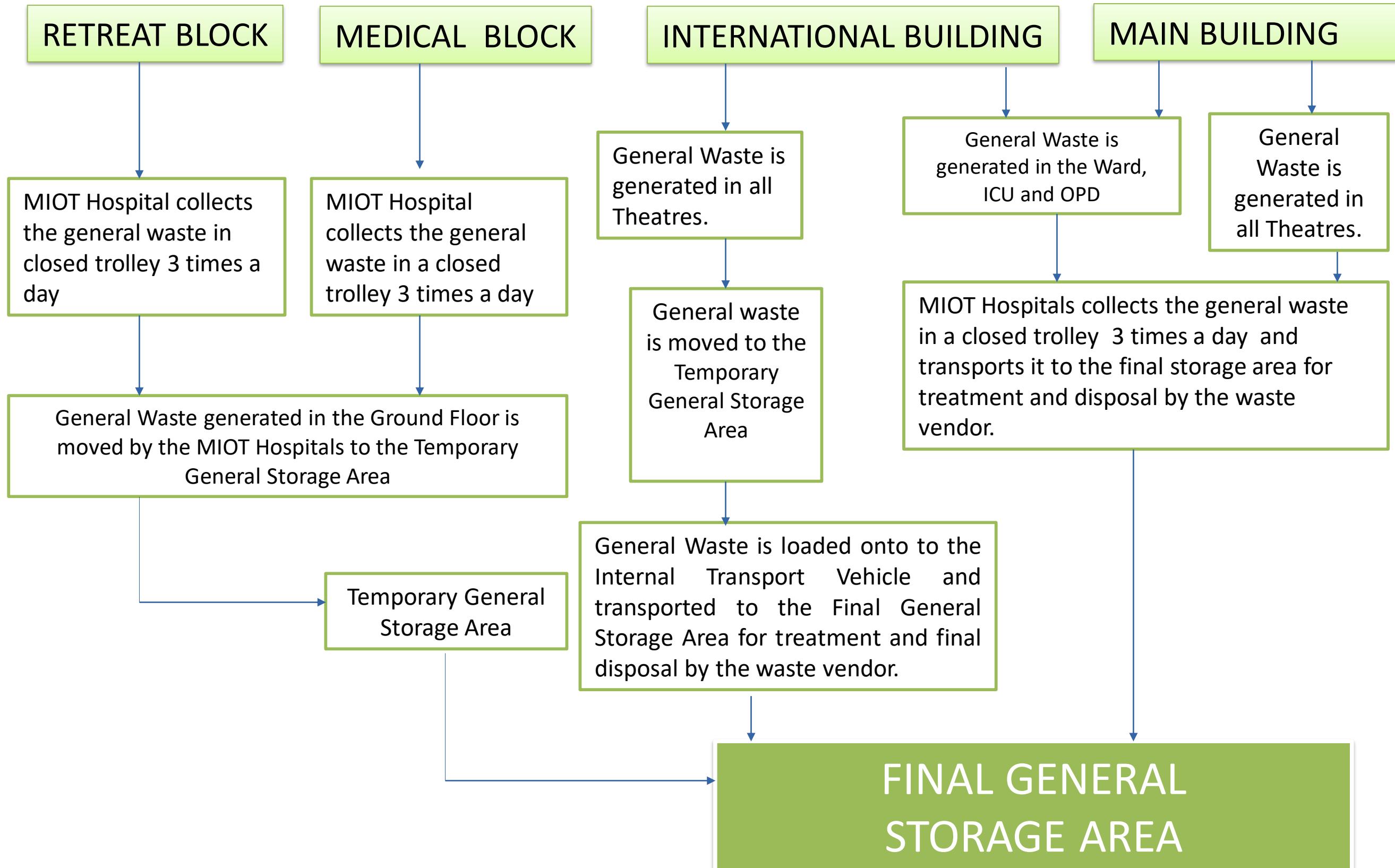
Witness

1. Name & Signature :   
Teachers colony,  
Adyar, Chennai - 20.

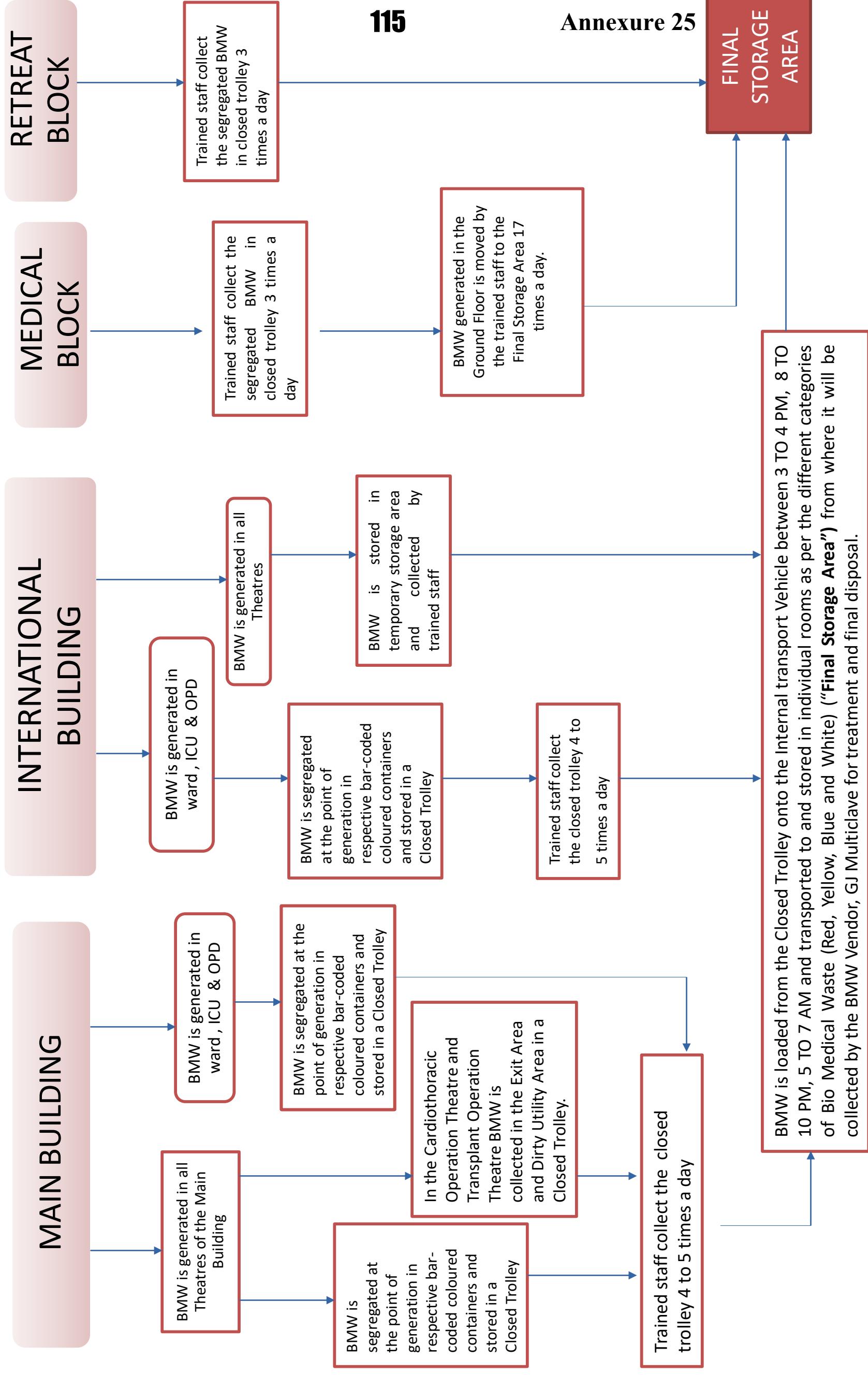
2. Name & Signature :

P. David Ansonlal  
  
4172, Banjara kaul St.  
Banjara kaul, Chennai - 25

## MIOT Hospital's General Waste Collection and Storage Process



**MIOT Hospital's Bio-Medical Waste ("BMW") Collection, Segregation and Storage Process**



Bio Medical Waste Generation collected in Color coded bags



Bio Medical Waste Transport  
Closed Stainless Steel Trolley



# BIO MEDICAL WASTE BAR CODED BAGS AND CONTAINERS





### Collection Process: Step 1

With Proper protective equipment BMW Staff start the Collection Process



Step 2: Tagging Process  
The BMW Covers are sealed



Step 3:  
BMW Staff Carefully place the waste in transport trolley









Step 4: Loading BMW in Dedicated Closed Transport Vehicle



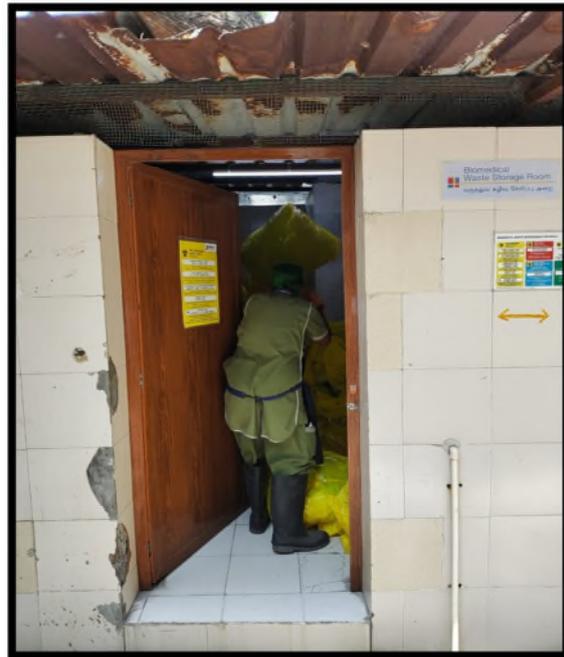
### Step 5: Storage of BMW in Final Storage Area at Retreat Building



### Shifting BMW from Vehicle to BMW Final Storage Area









**HAND WASHING**





Step 6: Bio-Medical Waste Bar Code Scanning, Weighing & Loading Bio Medical Waste by Authorised Vendor





### Loading of BMW in to TNPCB Authorised Vendor Transport Vehicle



### Vendor Vehicle Closed and Sealed





## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2308149768696

DATED: 28/04/2023.

PROCEEDINGS NO. T1/TNPCB/F.2353MMN/RL/MMN/W/2023

DATED: 28/04/2023

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. MIOT HOSPITALS PRIVATE LIMITED , S.F.No. 80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District, MANAPAKKAM village, Alandur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Latest RCO Procs. No.T4/TNPCB/F.2353MMN/RL/MMN/W&A/2021 dated 17/08/2021  
2. IR.No : F.2353MMN/RL/AE/MMN/2023 dated 18/03/2023

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Chairman

M/s.MIOT HOSPITALS PRIVATE LIMITED,  
S.F.No. 80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District,  
MANAPAKKAM Village ,  
Alandur Taluk ,  
Chennai District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2025**

**RAGHAVAN  
SARASAVANI**

For Member Secretary  
Tamil Nadu Pollution Control Board,  
Chennai

Digitally signed by RAGHAVAN SARASAVANI  
DN: cn=IN, o=TAMIL NADU POLLUTION CONTROL BOARD,  
ou=CHENNAI, postalCode=600032, st= Tamil Nadu,  
2.5.4.20+2637670185+7012760157569786799d21e9831c0f5f2  
14ea203851u1616c8f,  
pseudonym=88300CC23548600b37C4430F419E96C3928E9CD  
A,  
serialNumber=3FF49903A3E2B8E1248E53485E0D997ABC5118  
E04E925C272E974265180CD, cn=RAGHAVAN SARASAVANI  
+0530'

**POLLUTION PREVENTION PAYS**



**TAMILNADU POLLUTION CONTROL BOARD**  
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Hospital with Beds	920	Numbers
2.	Hospital with Inpatients	920	Numbers/day
3.	Hospital with Outpatients	600	Numbers/day

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	44.0	On land for gardening
<b>Effluent Type : Trade Effluent -</b>			
1.	Sewage & Trade Effluent-I	175.0	Utilised for Heat Ventilation Air Conditioning System
2.	Sewage & Trade Effluent II	31.0	Utilised for Toilet Flushing





## TAMILNADU POLLUTION CONTROL BOARD

To  
Chairman,  
M/s.MIOT HOSPITALS PRIVATE LIMITED,  
4/112, Mount Poonamallee Road,  
Manapakkam,  
Chennai-89,  
Pin: 600089

**Copy to:**

1. The Commissioner, CHENNAI-Corporation, Alandur Taluk, Chennai District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-



## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2308249768696

DATED: 28/04/2023.

PROCEEDINGS NO. T1/TNPCB/F.2353MMN/RL/MMN/A/2023 DATED: 28/04/2023

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. MIOT HOSPITALS PRIVATE LIMITED , S.F.No. 80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District, MANAPAKKAM village, Alandur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

**REF:** 1. Latest RCO Procs. No.T4/TNPCB/F.2353MMN/RL/MMN/W&A/2021 dated 17/08/2021  
2. IR.No : F.2353MMN/RL/AE/MMN/2023 dated 18/03/2023

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Chairman

M/s.MIOT HOSPITALS PRIVATE LIMITED,  
S.F.No. 80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District,  
MANAPAKKAM village,  
Alandur Taluk,  
Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2025

**RAGHAVAN**

**SARASAVANI**

For Member-Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

Digitally signed by RAGHAVAN SARASAVANI  
DN: cn=IN, o=TAMIL NADU POLLUTION CONTROL BOARD,  
ou=CHENNAI, postalCode=600032, st=Tamil Nadu,  
2.5.4.20a2c55701e5c761276957e5e78c79f9e21e993c0b9f2  
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A,  
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E574F925CF272F97426651B0CD, cn=RAGHAVAN SARASAVANI

POLLUTION PREVENTION PAYS



**TAMILNADU POLLUTION CONTROL BOARD**  
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Hospital with Beds	920	Numbers
2.	Hospital with Inpatients	920	Numbers/day
3.	Hospital with Outpatients	600	Numbers/day

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1-2	DG SET 1250 KVA 2 NOS	Acoustic enclosures with stack	30	
3-5	DG SET 750 KVA 3 NOS	Acoustic enclosures with stack	30	
6-7	DG SET 750 KVA 2 NOS	Acoustic enclosures with stack	25	
8	DG SET 500 KVA 1 NOS	Acoustic enclosures with stack	20	
9	DG SET 250 KVA 1 NOS	Acoustic enclosures with stack	20	
10	DG SET 125 KVA 1 Nos	Acoustic enclosures with stack	10	
11	BOILER- 2L Kcal	Stack	30	
12	KITCHEN EXHAUST INTERNATIONAL BUILDING	Fume Extraction System with Stack	30	
13	KITCHEN EXHAUST MAIN BUILDING	Fume Extraction System with Stack	25	
14	KITCHEN EXHAUST MEDICAL BLOCK	Fume Extraction System with Stack	20	
15	BOILER- 2L Kcal	Stack	20	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG sets	Noise	Acoustic enclosures	



**TAMILNADU POLLUTION CONTROL BOARD**





## TAMIL NADU POLLUTION CONTROL BOARD

### Special Additional Conditions:

- i. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

### Additional Conditions:

1. The HCF shall operate and maintain the acoustic enclosures with stack attached to DG Sets & Kitchen exhaust and shall ensure that the Ambient Air Quality / Ambient Noise Level satisfy the standards prescribed by the Board.
2. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law.

**RAGHAVAN**

**SARASAVANI**

Tamil Nadu Pollution Control Board,  
Chennai

To  
Chairman,  
M/s.MIOT HOSPITALS PRIVATE LIMITED,  
4/112, Mount Poonamallee Road,  
Manapakkam,  
Chennai-89,  
Pin: 600089

### Copy to:

1. The Commissioner, CHENNAI-Corporation, Alandur Taluk, Chennai District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

BMW-IR.No: F.2353MMN/BWA/RL/DEE/MMN/2023 dated 06/08/2023



**Tamil Nadu Pollution Control Board**  
**Inspection report for examining the issue of Authorization under the**  
**Bio-Medical Waste Management Rules, 2016 as amended- HCF/Renewal**

1	a	Name and Designation of the Inspecting Officer	Jennifer Ruth J, AE and		
	b	District Office	MARAIMALAI NAGAR		
2	a	Date of receipt of BWA	12/01/2023		
	b	Date of Latest Resubmission of BWA	10/07/2023		
	c	Date of Inspection	01/06/2023		
3	a	Name of the HCF/CBMWTF	MIOT HOSPITALS PRIVATE LIMITED		
	b	Location of the Unit :			
		(i) S.F. No	80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District		
		(ii) Village	MANAPAKKAM		
		(iii) Taluk	ALANDUR		
		(iv) Revenue District	Chennai		
		(v) Local Body	Corporation		
		(vi) GPS Coordinates-Lat/Lon of the location in Decimal Degrees	Latitude	13.021144 (N Decimal degrees)	
Longitude	80.185791 (E Decimal degrees)				
c	Factory address:	Registered Office address:			
		4/112 Mount Poonamallee Road, Manapakkam	4/112, Mount Poonamallee Road, Manapakkam, Chennai-89		
4	Date of Commissioning		01/02/1999		
5	Total Gross Fixed Assets(In Lakhs)		55763.29		
6	a	Category-Classification	RED-Large		
	b	Type of the industry	1030-Health-care Establishment (as defined in BMW Rules) having incinerator irrespective of waste generation (or) having total waste water generation 100 KLD and above		
7	a	Name and address of the Occupier	Mrs Mallika Mohandas/4/112, Mount Poonamallee Road, Manapakkam, Chennai-89		
	b	Contact No.	9841816362		
8	Representative Name and Designation who accompanied during inspection		Mr.Sudhan		
9	Activities of HCF:				
	<b>For HCF</b>				
	a	Medical treatment Facility provided to Outpatients	600	Nos/Day	
	b	Medical treatment Facility provided to Inpatients	920	Nos/Day	
c	No of Beds	920	Nos		

d	For Non bedded Hospital (Specify)			
e	Total number of inpatients & outpatients treated per month in the HCF?	5000		
f	Whether the colour coded bags or containers has been provided for collection and segregation of BMW as prescribed in BMW rules?	Yes Color Coded bags has been provided for the collection and segregation of BMW, Details attached in Enclosures		
g	Details of training conducted to the paramedical staff/sanitary workers in the BMW	Yes Periodical training is conducted and copy attached		
10	Activity for which Authorisation is required for	Generation, segregation,Collection,Storage,Disposal or destruction use		
11	HCF/CBMWTF Type	HCF		
12	BMW Facility status	HCF-Common Facility Member		
13	CBMWTF-Office and location address of treatment and disposal	<p>M/s. G.J.Multiclave (India) Pvt Ltd, New No. 37, Old No. 20,Teacher's Colony, (Near Kasturibai Nagar), Kamaraj Avenue, Adyar, Chennai-600 020.</p> <p>M/s. G.J. Multiclave (India) Pvt Ltd, Thenmelpakkam village,Chengalpattu Tk, Kancheepuram District. Pin. 603 204.</p>		
14	Mode of Transportation of BMW	Common Facility Vehicle		
15	Total Quantity of BMW generated / handled:			
	<b>Category</b>	<b>Type of Waste</b>	<b>Quantity handled in Kg/day(For Yellow-f- in KLD)</b>	<b>Method of Treatment and Disposal as per Schedule-I</b>
	Yellow	a) Human Anatomical Waste	400	Incineration
		b) Animal Anatomical Waste	0	Incineration
		c) Soiled Waste	200	Incineration
		d) Expired or Discarded Medicines	10	Incineration
		e) Chemical Solid Waste	30	Incineration
		f) Chemical Liquid Waste in KLD	140	Onsite ETP to treat and conform to the discharge standards
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	40	Disinfection followed by Incineration
		h) Microbiology, Biotechnology and other clinical laboratory waste	100	Sterilisation followed by Incineration
	Red	Contaminated waste (Recyclable)	1000	Autoclaving followed by shredding. Treated waste to be sent to Authorised recyclers or for energy recovery or plastic to Diesel or fuel oil or for road making
	White (Translucent)	Waste sharps including Metals	80	Autoclaving followed by shredding. Treated waste to be sent to Iron foundries or sanitary landfill or designated concrete waste sharp pit.
	Blue	Glassware	40	Disinfection or Autoclaving or microwaving or hydroclaving and then sent for recycling
		Metallic Body Implants	100	
		Total(except Yellow-f)	2000 Kg/Day	
16	Details of Treatment Equipments available for treatment of Bio-Medical waste:			

SI No	Treatment equipment	No of units	Type and capacity of each unit
1	Incinerators	0	
2	Plasma Pyrolysis	0	
3	Autoclaves	5	4 Autoclaves used in Microbiology Laboratory and 1 Autoclave used in Blood Bank
4	Microwave	0	
5	Hydroclave	0	
6	Shredders	0	
7	Needle tip cutter or destroyer	0	
8	Sharp encapsulation or Concrete pit	0	
9	Deep burial pits	0	
10	Chemical disinfection	0	
11	Any other treatment equipment	0	
17	Details of the Needle cutter/destroyers are provided in the HCF	nil	
18	Detailsof Mercury disposal kits available in the HCF	-	
19	Details of separate digital weighing machine available to quantify the waste in the HCF	Separate digital weighing machine available to quantify the waste.	
20	Details about the area earmarked for the temporary storage of bio medical waste in the HCF before handing over to the Common Facility	Separate rooms provided for temporary storage of biomedical waste in the HCF.	
21	Report on the records maintained for collection & disposal of BMW in the HCF/CBMWTF	Records of biomedical waste generated and disposed are being maintained.	
22	Quantity of BMW stored at site during inspection of BMW/CBMWTF and status	-	
23	Details of Annual report furnished by the HCF/CBMWTF for the period from January to December of the preceding year on or before 30th June every year	Annual report submitted is enclosed.	
24	Details on collection, treatment and disposal of Liquid Wastes as defined in BMW Rules	ETP provided.	
25	Details of APC measures provided for Incinerator and DG set (For CBMWTF only).	-	
26	Compliance report of conditions imposed in the previous Authorisation issued	Document attached	
27	Details of directions or notices or legal actions if any during the period of earlier authorisation	-	
28	Status of CTE/CTO-latest consent type, issued date and validity date:	Consent renewed valid up to 31/03/2025	
29	Any other information:		

	<p>The HCF of M/s. MIOT Hospitals Pvt Ltd., Manapakkam village, Alandur Taluk, Chennai district has obtained RCO vide proceeding dated 28.04.2023 for 920 number of beds and for treating outpatients of 600 nos/day valid till 31.03.2025. The HCF has obtained Authorization under Biomedical Waste Management Rules, 2016 vide proceeding.no. T1/TNPCB/F.2353MMN/BMWA/RL/MMN/2021 dated 24/08/2021 valid upto 31.03.2023. Now the HCF has applied for renewal of authorization vide OCMMS Application no. 48242836 and resubmitted on 06.05.2023.</p> <p>The hospital has made an agreement with M/s.G.J Multiclave, Chennai for the Collection, Transport and Treatment of Biomedical wastes valid up to 31/03/2028.</p> <p>In this regard the HCF was inspected and following were observed</p> <ol style="list-style-type: none"> <li>1. The HCF was functioning.</li> <li>2. The HCF has valid agreement with the CBMWTF for the disposal of biomedical waste and submitted the copy of the MoU with M/s.G.J.Multiclave (India) Pvt Ltd., Chennai</li> <li>3. The HCF has colour coded bag containers and bar coding system for collecting the Bio Medical Wastes.</li> <li>4. The HCF has been instructed to dispose the Biomedical Waste properly without any accumulation in the premises to the CBMWT facilitator.</li> <li>5. The HCF has been instructed to maintain the log books for the collection of the biomedical waste by the CBMWT facility</li> <li>6. The HCF vide letter dated 01.06.2023 has stated that due to various prick injuries to the healthcare staff during destruction of needles by needle cutters, the HCF is disposing the needles directly to the puncture proof closed white containers.</li> <li>7. The HCF vide letter dated 10.07.2023 has stated that the installation of OCEMS is in progress and stated that the work will be completed in 3 months time.</li> </ol>
30	<p>Specific recommendations on the issue of issue of authorization under the Bio-Medical Waste (Management and Handling) Rules, 1998 as amended:</p>

It is submitted and recommended that Bio Medical waste Authorization may be issued to the health care facility M/s MIOT HOSPITALS PRIVATE LIMITED under the provisions of the Bio Medical Waste Management Rules, 2016 subject to the following conditions that

1. All the provisions of the Bio-Medical Waste Management Rules, 2016 must be complied with.
2. The HCF shall take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with the Bio-Medical Waste (BMW) Management Rules, 2016.
3. The HCF shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I of the BMW Rules, 2016. It shall be ensured that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I of the BMW Management Rules, 2016.
4. The HCF shall pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed by the World Health Organization (WHO) or National AIDS Control Organization (NACO) guidelines and sent to the common bio-medical waste treatment facility for final disposal.
5. The HCF shall phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of Notification of the BMW Management Rules, 2016.
6. The HCF shall dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.
7. The HCF shall not give treated bio-medical waste with municipal solid waste.
8. The HCF shall establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose within one year from the date of the Notification of the BMW Management Rules, 2016.
9. The HCF shall ensure segregation of liquid chemical waste at source and also ensure pretreatment or neutralization prior to mixing with other effluent generated from health care facilities
10. The HCF shall ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).
11. The HCF shall maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I of the BMW Management Rules, 2016.
12. The HCF shall inform to TNPCB immediately in case the operator of a CBMWTF does not collect the bio-medical waste within the intended time or as per the agreed time.
13. The HCF shall establish a system to review and monitor the activities related to bio-medical waste management by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of the committee shall be submitted along with the annual report to the prescribed authority.
14. It is the responsibility of the occupier of the HCF that the only segregated bio-medical waste as per the Schedule-I of the BMW Management Rules, 2016 shall be handed over to common biomedical waste treatment facility for treatment, processing and final disposal.
15. It shall be ensured that no untreated bio-medical waste shall be mixed with other wastes.
16. The bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I of the BMW Management Rules, 2016 prior to its storage, transportation, treatment and disposal.
17. The containers or bags referred to in sub-rule (2) shall be labeled as specified in Schedule IV of the BMW Management Rules, 2016. The bar code and global positioning system shall be added by the Occupier and common bio-medical waste treatment facility in one year time.
18. Untreated human anatomical waste, animal anatomical waste, soiled waste and biotechnology waste shall not be stored beyond a period of forty-eight hours: Provided that in case for any reason it becomes necessary to store such waste beyond such a period, the occupier shall take appropriate measures to ensure that the waste does not adversely affect human health and the environment and inform the prescribed authority along with the reasons for doing so.
19. Dead Fetus below the viability period (as per the Medical Termination of Pregnancy Act 1971, amended from time to time) can be considered as human anatomical waste. Such waste should be handed over to the operator of common biomedical waste treatment and disposal facility in yellow bag with a copy of the official Medical Termination of Pregnancy certificate from the Obstetrician or the Medical Superintendent of hospital or healthcare establishment.
20. Cytotoxic drug vials shall not be handed over to unauthorized person under any circumstances. These shall be sent back to the manufactures for necessary disposal at a single point. As a second option, these may be sent for incineration at common bio-medical waste treatment and disposal facility or TSDFs or plasma pyrolysis at temperature >1200C.
21. Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.
22. On-site pre-treatment of laboratory waste, microbiological waste, blood samples, blood bags should be disinfected or sterilized as per the Guidelines of World Health Organization or National AIDS Control Organization and then given to the common bio-medical waste treatment and disposal facility.
23. Syringes should be either mutilated or needles should be cut and or stored in tamper proof, leak proof and puncture proof containers for sharps storage.
24. The HCF shall maintain records related to the generation, collection, storage, transportation, treatment, disposal or any other form of handling of bio-medical waste.
25. The HCF shall submit an Annual Report to the prescribed authority (TNPCB) in Form-IV, on or before the 30th June of every year for the period from January to December of the preceding year.
26. The HCF shall make available the annual report on its web-site and all the health care facilities shall make own website within two years from the date of Notification of the BMW Management Rules, 2016.
27. In case of any change in the bio-medical waste generation, handling, treatment and disposal for which authorization was earlier granted, the occupier or operator of HCF shall intimate to the prescribed authority about the change or variation in the activity and shall submit a fresh application in Form II for modification of the conditions of Authorization.
28. In case of any major accident at any institution of HCF facility or any other site while handling biomedical waste, the

	<p>authorized person shall intimate immediately to the prescribed authority about such accident and forward a report within twenty-four hours in writing regarding the remedial steps taken in Form I.</p> <p>29. The HCF shall ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments.</p> <p>30. The occupier of the HCF or an operator of a common bio-medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio- medical wastes. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation.</p> <p>31. The HCF shall adopt the following treatment and disposal methods as described in the BMW Management Rules, 2016</p> <p>i. Chemical treatment using at least 10% Sodium Hypochlorite having 30% residual chlorine for twenty minutes or any other equivalent chemical reagent that should demonstrate Log104 reduction efficiency for microorganisms as given in Schedule- III. ii. Mutilation or shredding must be to an extent to prevent unauthorized reuse</p>
	<p style="text-align: right;"><b>Jennifer Ruth J,AE</b> (Name and Designation)</p>

**DEE Recommendations.**

Recommended

**Udayakumar K ,DEE**  
(Name and Designation)

**FORM III**

(See Rule 10)

**AUTHORISATION No: 23BAC48242836 Dated 03/09/2023****Proceeding No: T1/TNPCB/F.2353MMN/BWA/RL/MMN/2023 Dated 03/09/2023**

**Sub:** Tamil Nadu Pollution Control Board – Bio-Medical Waste Authorization - Renewal-HCF-M/s.MIOT HOSPITALS PRIVATE LIMITED, S.F.No.80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District, MANAPAKKAM village, ALANDUR Taluk, Chennai District - Authorization under Rule 10 of the Bio-Medical Waste Management Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

**Ref:** 1. Unit's application dated 12.01.2023  
2. BMW-IR.No: F.2353MMN/BWA/RL/DEE/MMN/2023 dated 06/08/2023

\*\*\*\*\*

**AUTHORISATION FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIO-MEDICAL WASTES**

1. File number of authorization: 23BAC48242836 and date of issue: 03/09/2023
2. Chairman of M/s. MIOT HOSPITALS PRIVATE LIMITED, an occupier or operator of the facility located at S.F.No.80/1A2, 80/2 of Ramapuram village, Thiruvallur District and 3/1A, 3/1B, 3/1C & 2/2 of Manappakkam village, Alandur Taluk, Chennai District, MANAPAKKAM Village, ALANDUR Taluk, Chennai District is hereby granted an Authorisation for Generation, Segregation, Collection, Storage, Packaging, Disposal of Bio-Medical Waste
3. M/s. MIOT HOSPITALS PRIVATE LIMITED is hereby authorized for handling of Bio-Medical waste as per the capacity given below.

i)	Number of beds of HCF	920	Nos
ii)	Quantity of Bio-Medical Waste handled, treated or disposed		
	<b>Category</b>	<b>Type of Waste</b>	<b>Quantity permitted for handling</b>
	Yellow	a) Human Anatomical Waste	400
		b) Animal Anatomical Waste	0
		c) Soiled Waste	200
		d) Expired or Discarded Medicines	10
		e) Chemical Solid Waste	30
		f) Chemical Liquid Waste in KLD	140
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid routine mask and gown	40
		h) Microbiology, Biotechnology and other clinical laboratory waste	100
	<b>Category</b>	<b>Type of Waste</b>	<b>Quantity permitted for handling</b>
	Red	Contaminated waste (Recyclable)	1000
	White(Translucent)	Waste sharps including Metals	80
	Blue	Glassware	40
		Glassware Metallic Body	100

4. The authorization shall be in force for a period up to 31/03/2025
5. The authorization is issued subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

**RAGHAVAN**  
**SARASAVANI**

Digitally signed by  
RAGHAVAN SARASAVANI  
Date: 2023.09.04 13:11:35  
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**For Member Secretary**  
**Tamil Nadu Pollution Control Board**  
**Chennai**

#### TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Tamil Nadu State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Bio-Medical wastes without obtaining prior permission of Tamil Nadu State Pollution Control Board.

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the Tamil Nadu Pollution Control Board to close down the facility and such other terms and conditions may be stipulated by Tamil Nadu Pollution Control Board.
6. Any other conditions for compliance as per the Guidelines issued by the MoEF&CC or CPCB from time to time.

#### ADDITIONAL CONDITIONS

1. The HCF shall renew and have valid agreements with Biomedical waste facilitator at all times.
2. The HCF shall possess valid consents of the Board under water and Air Acts at all times.
3. The HCF shall comply with the Biomedical Waste Management Rules, 2016 as amended at all times.
4. The HCF shall comply with the revised guidelines dt.18.07.2020 issued by CPCB for handling, treatment and disposal of COVID-19 waste at HCFs.
5. The HCF shall strictly follow the steps recommended above said guidelines to ensure safe handling and disposal of BMW generated during treatment from COVID-19 isolation wards.

#### SPECIAL CONDITIONS - HCF

1	All the provisions of the Bio-Medical Waste Management Rules, 2016 must be complied with.
2	The HCF shall take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with the Bio-Medical Waste (BMW) Management Rules, 2016.
3	The HCF shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I of the BMW Rules, 2016. It shall be ensured that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I of the BMW Management Rules, 2016.
4	The HCF shall pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed by the World Health Organization (WHO) guidelines on safe management of wastes from health care activities and WHO Blue Book, 2014 and then sent to the Common bio-medical waste treatment facility for final disposal
5	The HCF shall phase out use of chlorinated plastic bags(excluding blood bags) and gloves by 27 <sup>th</sup> March, 2019
6	The HCF shall dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.
7	The HCF shall not give treated bio-medical waste with municipal solid waste.
8	The HCF shall establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or for the further treatment and disposal in accordance with the guidelines issued by the Central Pollution Control Board by 27 <sup>th</sup> March, 2019
9	The HCF shall ensure segregation of liquid chemical waste at source and also ensure pre-treatment or neutralization prior to mixing with other effluent generated from health care facilities

10	The HCF shall ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).
11	The HCF shall maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I of the BMW Management Rules, 2016.
12	The HCF shall inform to TNPCB immediately in case the operator of a CBMWTF does not collect the bio-medical waste within the intended time or as per the agreed time.
13	The HCF shall establish a system to review and monitor the activities related to bio-medical waste management by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of the committee shall be submitted along with the annual report to the prescribed authority.
14	It is the responsibility of the occupier of the HCF that the only segregated bio-medical waste as per the Schedule-I of the BMW Management Rules, 2016 shall be handed over to common bio-medical waste treatment facility for treatment, processing and final disposal.
15	It shall be ensured that no untreated bio-medical waste shall be mixed with other wastes.
16	The bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I of the BMW Management Rules, 2016 prior to its storage, transportation, treatment and disposal.
17	The containers or bags referred to in sub-rule (2) shall be labeled as specified in Schedule IV of the BMW Management Rules, 2016. The bar code and global positioning system shall be added by the Occupier and common bio-medical waste treatment facility in one year time.
18	Untreated human anatomical waste, animal anatomical waste, soiled waste and biotechnology waste shall not be stored beyond a period of forty-eight hours:Provided that in case for any reason it becomes necessary to store such waste beyond such a period, the occupier shall take appropriate measures to ensure that the waste does not adversely affect human health and the environment and inform the prescribed authority along with the reasons for doing so.
19	Dead Fetus below the viability period (as per the Medical Termination of Pregnancy Act 1971, amended from time to time) can be considered as human anatomical waste. Such waste should be handed over to the operator of common bio-medical waste treatment and disposal facility in yellow bag with a copy of the official Medical Termination of Pregnancy certificate from the Obstetrician or the Medical Superintendent of hospital or healthcare establishment.
20	Cytotoxic drug vials shall not be handed over to unauthorized person under any circumstances. These shall be sent back to the manufactures for necessary disposal at a single point. As a second option, these may be sent for incineration at common bio-medical waste treatment and disposal facility or TSDFs or plasma pyrolysis at temperature >1200°C.
21	Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.
22	On-site pre-treatment of laboratory waste, microbiological waste, blood samples, blood bags should be disinfected or sterilized as per the Guidelines of World Health Organization or National AIDS Control Organization and then given to the common bio-medical waste treatment and disposal facility.
23	Syringes should be either mutilated or needles should be cut and or stored in tamper proof, leak proof and puncture proof containers for sharps storage.
24	The HCF shall maintain records related to the generation, collection, storage, transportation, treatment, disposal or any other form of handling of bio-medical waste.
25	The HCF shall submit an Annual Report to the prescribed authority (TNPCB) in Form-IV, on or before the 30th June of every year for the period from January to December of the preceding year.

26	The HCF shall make available the annual report on its web-site within a period of two years from the date of publication of Bio-Medical Waste management (Amendment) Rules, 2018
27	In case of any change in the bio-medical waste generation, handling, treatment and disposal for which authorization was earlier granted, the occupier or operator of HCF shall intimate to the prescribed authority about the change or variation in the activity and shall submit a fresh application in Form II for modification of the conditions of Authorization.
28	In case of any major accident at any institution of HCF facility or any other site while handling bio-medical waste, the authorized person shall intimate immediately to the prescribed authority about such accident and forward a report within twenty-four hours in writing regarding the remedial steps taken in Form I.
29	The HCF shall ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments.
30	The occupier of the HCF or an operator of a common bio-medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio- medical wastes. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation.

31	The HCF shall adopt the following treatment and disposal methods as described in the BMW Management Rules, 2016 i. Chemical treatment using at least 1% to 2% Sodium Hypochlorite having 30% residual chlorine for twenty minutes or any other equivalent chemical reagent that should demonstrate Log104 reduction efficiency for microorganisms as given in Schedule- III. ii. Mutilation or shredding must be to an extent to prevent unauthorized reuse.
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**RAGHAVAN  
SARASAVANI**  
Digitally signed by  
RAGHAVAN SARASAVANI  
Date: 2023.09.04 13:12:15  
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**For Member Secretary  
Tamil Nadu Pollution Control Board  
Chennai**

To

Chairman  
MIOT HOSPITALS PRIVATE LIMITED  
4/112, Mount Poonamallee Road,  
Manapakkam,  
Chennai-89  
Pin: 600089

Copy to:

1. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR
  2. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai
-

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# National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)



## Certificate

MIOT Hospital

4/112, Mount Poonamallee Road, Manappakkam  
Chennai - 600089, Tamil Nadu



**Pre  
Accreditation  
(Entry Level)**



**Pre  
Accreditation  
(Progressive Level)**



**Accreditation**

*has been assessed and found to comply with NABH  
Entry Level -Hospital requirements.*

*This certificate is valid for the Scope as specified in the  
annexure subject to continued compliance with the  
Entry Level requirements.*

Valid from : October 25, 2016  
Valid thru : October 24, 2018

Certificate No.  
PEH-2016-0148

**Chief Executive Officer**

**Chairman**

National Accreditation Board for Hospitals & Healthcare Providers, 5<sup>th</sup> Floor, ITPI Building, 4A, Ring Road, IP Estate, New Delhi 110 002, India  
Phone: +91-11-2332 3516/ 17/18/19/20, Fax: +91-11-2332 3515 • Email: info@nabh.co • Website: www.nabh.co



**NABH as an organisation is ISQua Accredited**

# National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

## Certificate of Accreditation

MIOT Hospitals Pvt. Ltd.  
4/122, Mount Poonamalle Road  
Manapakkam  
Chennai – 600089, Tamil Nadu

*has been assessed and found to comply with NABH Accreditation Standards for Hospitals. This certificate is valid for the Scope as specified in the annexure subject to continued compliance with the accreditation requirements.*

Valid from : February 18, 2018  
Valid thru : February 17, 2021



Certificate No.  
H-2014-0222

*[Signature]*  
**Dr. Harish Nadkarni**  
Chief Executive Officer

*[Signature]*  
**Dr. B.K. Rao**  
Chairman

National Accreditation Board for Hospitals & Healthcare Providers, 5<sup>th</sup> Floor, ITPI Building, 4A, Ring Road, IP Estate, New Delhi 110 002, India  
Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co



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# National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

## CERTIFICATE OF ACCREDITATION

**MIOT Hospital Pvt. Ltd.**

4/112, Mount Poonamalle Road, Manapakkam  
Chennai - 600089, Tamil Nadu

has been assessed and found to comply with NABH Accreditation Standards for Hospitals. This certificate is valid for the Scope as specified in the annexure subject to continued compliance with the accreditation requirements.

Date of first accreditation: February 18, 2014

Valid from : February 18, 2021

Valid thru : April 08, 2022



Certificate No.  
H-2014-0222

*Atul Mohan Kochhar*

**Dr. Atul Mohan Kochhar**  
Chief Executive Officer

National Accreditation Board for Hospitals & Healthcare Providers, 5th Floor, ITPI Building, 4A, Ring Road, IP Estate, New Delhi 110 002, India  
Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co



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SI No. 007566



# National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

National Accreditation Board for Hospitals & Healthcare Providers  
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Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co

## SCOPE OF ACCREDITATION

**MIOT Hospital Pvt. Ltd.**

4/112, Mount Poonamalle Road, Manapakkam  
Chennai - 600089, Tamil Nadu

**Certificate No. H-2014-0222**

Date of First Accreditation: February 16, 2014

Valid from : February 18, 2021

Valid thru : April 08, 2022

### Clinical Services

- Anaesthesiology
- Cardiac Anaesthesia
- Cardiology
- Cardiothoracic Surgery
- Critical & Intensive Care
- Dermatology and Venereology
- Emergency Medicine
- Endocrinology
- Gastroenterology (Medical & Surgical)
- General Medicine
- General Surgery
- Gynecological Oncology
- Hepatology
- Hepato-Pancreato-Biliary Surgery
- Immunology
- Nephrology
- Neurology
- Neurosurgery
- Nuclear Medicine
- Obstetrics and Gynaecology
- Oncology (Medical, Radiation and Surgical)

- Ophthalmology
- Orthopaedics
- Otorhinolaryngology
- Paediatric Cardiology
- Paediatrics
- Plastic and Reconstructive Surgery
- Respiratory Medicine
- Rheumatology
- Sports Medicine
- Urology
- Vascular Surgery

### Laboratory Services

- Clinical Bio-Chemistry
- Clinical Microbiology and Serology
- Clinical Pathology
- Cytopathology
- Haematology
- Histopathology
- Molecular Biology

### Diagnostic Services

- 2D Echo
- Audiometry
- Bone Densitometry
- CT Scanning

- DSA Lab
- EEG
- EMG/EP
- Gamma Camera
- Holter Monitoring
- Mammography
- MRI
- PET
- Spirometry
- Tread Mill testing
- Ultrasound
- X-Ray

### Transfusions Services

- Blood Transfusions Services

### Pharmacy

- Dispensary

### Professions Allied to Medicine

- Dietetics
- Physiotherapy
- Speech and Language Therapy

### Support Services

- Ambulance



NABH and the NABH Accreditation Standards for Hospitals are ISQua Accredited

**Dr. Atul Mohan Kochhar**  
Chief Executive Officer

# National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

## CERTIFICATE OF ACCREDITATION

**MIOT Hospital Pvt. Ltd.**

4/112, Mount Poonamalle Road, Manapakkam  
Chennai - 600089, Tamil Nadu

has been assessed and found to comply with NABH Accreditation Standards for Hospitals, 5<sup>th</sup> Edition. This certificate is valid for the Scope as specified in the annexure subject to continued compliance with the accreditation requirements.

Date of first accreditation: February 18, 2014

Valid from : April 09, 2022

Valid thru : February 17, 2025



Certificate No.  
H-2014-0222

**Dr. Atul Mohan Kochhar**  
Chief Executive Officer

National Accreditation Board for Hospitals & Healthcare Providers, 5th Floor, ITPI Building, 4A, Ring Road, IP Estate, New Delhi 110 002, India  
Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co



SI No. 007582



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SI No. 007584



# National Accreditation Board for Hospitals & Healthcare Providers

(Constituent Board of Quality Council of India)

National Accreditation Board for Hospitals & Healthcare Providers  
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Phone: +91-11-42600600, Fax: +91-11-2332 3415 • Email: helpdesk@nabh.co • Website: www.nabh.co

## SCOPE OF ACCREDITATION

### MIOT Hospital Pvt. Ltd.

4/112, Mount Poonamalle Road, Manapakkam  
Chennai - 600089, Tamil Nadu

Certificate No. H-2014-0222

Date of First Certification: February 18, 2014

Valid from : April 09, 2022

Valid thru : February 17, 2025



#### Clinical Services

- Anaesthesiology including Cardiac Anaesthesia and Critical Care
- Cardiology
- Cardiothoracic and Vascular Surgery
- Clinical Haematology
- Dermatology and Venereology
- Emergency Medicine
- Endocrinology
- General Medicine
- General Surgery
- Medical Gastroenterology including Hepatology
- Nephrology
- Neurology
- Neurosurgery
- Nuclear Medicine
- Obstetrics and Gynaecology
- Ophthalmology
- Orthopaedic Surgery including Sports Medicine
- Otorhinolaryngology
- Oncology (Gynecological, Medical, Surgical and Radiation)
- Paediatric Cardiology
- Paediatric CTVS
- Paediatric Surgery

- Plastic and Reconstructive Surgery
- Radiology including Neuro-Radiology
- Respiratory Medicine
- Rheumatology
- Surgical Gastroenterology including Hepato-Pancreato-Biliary Surgery
- Transplant (Liver and Renal)
- Urology

#### Diagnostic Services

- 2 D Echo
- Audiometry
- Bone Densitometry
- CT Scanning
- DSA Lab
- EEG
- EMG/EP
- Gamma Camera
- Holter Monitoring
- MRI
- Mammography
- PET
- Spirometry
- Tread Mill Testing
- Ultrasound
- Urodynamic Studies
- X-Ray

#### Laboratory Services

- Clinical Bio-Chemistry
- Clinical Microbiology and Serology
- Clinical Pathology
- Cytopathology
- Haematology
- Histopathology
- Molecular Biology

#### Pharmacy

- Dispensary

#### Transfusions Services

- Blood Bank
- Blood Transfusions services

#### Professions Allied to Medicine

- Dietetics
- Physiotherapy
- Speech and Language Therapy

#### Support Services

- Ambulance



NABH and the NABH Accreditation Standards for Hospitals are ISQua Accredited

**Dr. Atul Mohan Kochhar**  
Chief Executive Officer

| By R.P.A.D |

To

12.02.2025

M/s. G.J Multiclave (India) Pvt. Ltd,

No. 37, Old No.20,

Teachers Colony,

Adyar,

Chennai- 600 020

**LEGAL NOTICE**

1. We are issuing this Legal Notice to you under the instructions of our Client, MIOT Hospitals Private Limited, having their office at No. 4/112 Mount-Poonamalee Road, Manapakkam, Chennai, Tamil Nadu, 600 089 (hereinafter referred to as "Client").
2. You and our Client have executed an 'Agreement for Collection, Transportation, Treatment and Disposal of Biomedical Wastes' dated 01.04.2023 (hereinafter referred to as the "Agreement") on 01.04.2023. The term of the Agreement is for a period of 5 (five) years from 01.04.2023 to 31.03.2028.

  
For P.S. Suman

3. As per Recital No. 3 of the Agreement, you are enrolled with our Client for the collection, transportation, treatment and **final disposal** of Bio Medical Wastes (hereinafter referred to as "BMW") from our Client's premises.

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4. This being so, our Client states that on 24.09.2024, our Client received a call from a Sanitary Officer of the Tambaram Corporation, alleging that Bio Medical Waste belonging to our Client was found in an open area near the Pallavaram Lake, radial road (hereinafter referred to as "Site").

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5. Our Client immediately visited and inspected the Site. Upon inspection of the Site, our Client ascertained that the entire Site was flooded with only general waste belonging to multiple hospitals, clinics, nursing homes, etc. Amid the waste at the Site, there were only 2 plain letterheads, a few patient-scraped OPD Doctor Notes, a few welcome kits and a few paper bags of our Client.

6. The scrapped OPD Doctor Note of our Client found at the Site was dated 05.05.2023. On this date, our Client's general waste vendor was responsible for the collection, transportation, treatment and disposal of our Client's general waste and the waste found at the Site had been collected and transported out of our Client's premises by the general waste vendor. Hence, our Client is absolved of any liability for the general waste found at the site.

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for P.S. Suman

7. However, upon further examination of the Site our Client concluded that there was no BMW belonging to our Client present at the Site. Our Client found blue-coloured bio medical bar-coded covers of other hospitals, with no BMW inside.
8. Subsequently, on 25.09.2024, our Client received two Show Cause Notices from the Tamil Nadu Pollution Control Board (hereinafter referred to as "TNPCB") bearing Proceedings No. DEE/TNPCB/CHS/F.2353/RL/W/2024 and DEE/TNPCB/CHS/F.2353/RL/A/2024 dated 25.09.2024 (hereinafter referred to as "Show Cause Notices"). The Show Cause Notices allege that around 200 Kgs of BMW of our Client along with General waste was found at the Site.
9. To our Client's shock and surprise, the Show Cause Notices contained a picture referenced as 'Bio Medical waste segregated from the site and Receipt issued by the CBMWTF'. The said picture had a "Collection Slip" issued by you dated 24.09.2024. The Collection Slip has the name of our Client inserted in the space provided for the 'Name of the Hospital' and records that 200.00 Kgs of BMW of Category Yellow (Human Anatomical Waste, Animal Anatomical Waste, Soiled Waste etc) belonging to our Client was collected by you from the Site on 24.09.2024. The Collection Slip is signed by TNPCB. Our Client was not aware of this Collection Slip until the Show Cause Notices issued by TNPCB were served on our Client.

A handwritten signature in black ink, appearing to be 'P.S. Suman'.

For P.S.Suman

10. Our client states that the fact that you have issued a Collection Slip dated 24.09.2024 recording that 200.00 Kgs of BMW belonging to our Client was collected by you from the Site, when there was no BMW belonging to our client at the Site, raises a strong presumption of impropriety.

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11. Our Client states that the issuance of the Collection Slip dated 24.09.2024 by you is tainted with mischief, and malintention and is *prima facie* illegal for the following reasons:

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- a. Your Collection Slip dated 24.09.2024 states therein that a copy of the Collection Slip should be handed over to the 'hospital person handing over the Bio-Medical Waste'. If you are claiming that BMW, if any, at the Site belongs to our Client, you ought to have provided us with a copy of the Collection Slip. However, our Client has not received a copy of this Collection Slip from you till date. Our Client has been made aware of the Collection Slip dated 24.09.2024 only after the Show Cause Notices issued by TNPCB were served on our Client;
  - b. The weight of the BMW purportedly collected by you from the site is recorded as 200.00 kgs. However, you have not provided any proof for the existence of 200 Kgs of BMW belonging to our Client at the Site. In any case, our Client states that if you or TNPCB had found BMW belonging to our Client at the site, the same imposes liability on
- 

  
For P.S. Suman

you, rather than on our Client, since as per our Client's Agreement with you, you are responsible for the collection, transportation, treatment and final disposal of our Client's BMW;

c. You have wilfully misrepresented and used our Client's name in the Collection Slip without any basis whatsoever. You did not obtain any concurrence from our Client before inserting our Client's name in the Collection Slip. Our Client states that the mere presence of a few letterheads at the Site does not entitle you to conclude that the entire waste at the Site, General or otherwise, belongs to our Client. In any case, without conclusive proof that 200 Kgs of BMW belonging to our Client was found at the Site, you should not have issued the Collection Slip in our Client's name; and

d. You did not call upon us to be present, to answer your queries, if any, and you certainly did not call upon us to verify and acknowledge that the BMW if any, at the Site belongs to our Client. Your functions as a Common Bio-Medical Waste Treatment Facility (hereinafter referred to as "CBMWTF") are restricted to the collection, transportation, treatment and final disposal of BMW. Our Client states that you are not qualified to determine to whom the BMW, if any, at the Site belongs.

  
For P.S. Suman

12. The process of handing over the segregated Bio Medical Waste by our Client to you is as follows:

a. Your vehicle arrives at our Client's individual storage rooms for collection of the segregated Bio Medical Waste. Your staff weigh the segregated Bio Medical Waste and record the same in their Bio Medical Waste collection slip;

b. Thereafter, your vehicle containing the segregated Bio Medical Waste of our Client will be transported by you to your own facility; and

c. Subsequently, as per Rule 5 of the BMW Rules it is your duty to treat and dispose of the segregated Bio Medical Waste collected from our Client.

13. Therefore, our Client reiterates that if any BMW belonging to our Client was present at the Site, the same comes under the purview of your obligation of "final disposal" under the Agreement with our Client. Hence, you are liable for the illegal disposal of our Client's BMW, if any at the Site.

14. Further, as a CBMWFT duly authorized by the TNPCB, you are solely responsible for the collection, transportation, treatment, and final disposal of Bio-Medical Waste generated by multiple hospitals in Chennai. As per Rule 5 of the Bio-Medical Waste Management Rules, 2016, it is the statutory duty of

  
for P.S. Suman

the CBMWFT to ensure the proper collection, transportation, handling, storage, treatment, and disposal of Bio-Medical Waste without causing any adverse effects on human health or the environment.

15. In the event of any violation of these duties, you are liable under Rule 18 of the Bio-Medical Waste Management Rules, 2016, for any damages caused to the environment and the public due to improper handling or disposal of Bio-Medical Waste.

16. In any case, our Client is in receipt of the collection slips issued by you expressly acknowledging that you have been collecting BMW from our Client's premises every day for the past 3 years. This being the case, the liability for the alleged BMW of our Client found at the Site, is solely attributable to you.

17. Assuming without admitting that BMW of our Client was found at the Site, our Client states that you have violated Rule 5(a) of the Bio Medical Waste Management Rules, 2016 which states as follows:

*"5. Duties of the operator of a common bio-medical waste treatment and disposal facility. - It shall be the duty of every operator to -*

*(a) take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these*

*rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;”*

18. Therefore, our Client states that a combined reading of our Client’s Agreement with you and Rule 5(a) of the Bio Medical Waste Management Rules, 2016, establishes beyond doubt that the sole liability for the improper disposal of our Client’s BMW, if any, at the Site is on yourself.

19. Our Client further states that this Collection Slip issued by you has formed the basis of several Show Cause Notices and Proceedings issued to our Client by the TNPCB and the Tambaram Municipal Corporation. Our Client further states that based on your Collection Slip, the TNPCB has placed severe allegations against our Client concerning the proper segregation, treatment and disposal of our Client’s BMW and has imposed Environmental Compensation on our Client.

20. Our Client states that the Hon’ble National Green Tribunal, Southern Zone has Suo Moto taken up a case vide O.A. No. 274 of 2024 against our Client based on a news report dated 25.09.2024 published in Dinamalar newspaper alleging that BMW belonging to our Client was found at the Site. Our Client states that the false Collection Slip issued by you dated 24.09.2024 has played a key role in the OA No. 274 of 2024 and the TNPCB has relied on the same to claim that 200 Kgs of BMW belonging to our Client was found at the Site. Therefore, our

  
For P.S. Suman

Client states that due to your illegal action of issuing the Collection Slip dated 24.09.2024, our Client has faced irreparable loss and hardship for which you are solely liable and responsible.

21. Our Client has faced significant loss of time, reputation and money due to your illegal actions and the same cannot be remedied by monetary compensation alone.

~~22. You are therefore called upon to duly comply with the following within 15~~  
(Fifteen) days of receipt of this notice:

- a. Immediately withdraw the Collection Slip dated 24.09.2024 issued to the TNPCB and confirm the same in writing to our Client and the TNPCB;
- b. Provide our Client with a copy of the Collection Slip issued by you on 24.09.2024 along with details of your purported examination or inspection of the alleged BMW at the Site at the time of issuance of the Collection Slip dated 24.09.2024;
- c. Provide our Client a written explanation as to how you segregated the waste at the Site and how the alleged BMW belonging to our Client at the Site was quantified as 200 Kgs;

A handwritten signature in black ink, appearing to be 'P.S. Suman', written over a horizontal line.

For P.S. Suman

d. Provide our Client a written explanation as to how the alleged 200 Kgs of BMW at the Site was attributed to our Client;

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e. Provide our Client with the entire BMW allegedly collected by you from the Site on 24.09.2024 for inspection by our Client;

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f. Issue a public apology to our Client for the loss of time, money and reputation caused due to your illegal actions; and

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g. Indemnify our Client for any financial, reputational, or legal consequences arising from this incident. ,

23. Our Client reiterates that due to your illegal action of issuing the Collection Slip dated 24.09.2024, our Client has faced irreparable loss and hardship for which you are solely liable and responsible.

24. If you fail to duly comply with any of the above conditions, our Client will be constrained to take appropriate civil and criminal legal actions against you.

25. This Legal Notice is issued without prejudice to and/or without impairing or affecting my client's various rights and remedies including but not limited to claiming damages, loss of profits, costs, legal fees etc., and this Legal Notice

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For P.S. Suman

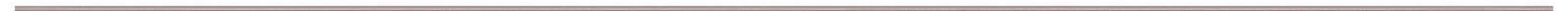
shall not be construed as a waiver, limitation or relinquishment of any of their rights, powers or remedies which my client has, now or in future, under applicable law or equity against you. My client is entitled to any or all of its rights, at its discretion, at any time hereafter, without the necessity of any further notice or action. Neither failure to exercise nor any delay in exercising on the part of my client any right or remedy, shall operate as a waiver of any such right or remedy, or constitute an election thereto. No single or partial exercise of any right or remedy shall prevent any further or other exercise or the exercise of any other right or remedy.

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A handwritten signature in black ink, appearing to be 'P.S. Suman', written over a horizontal line.

For P.S. Suman

...



To

//BY RPAD//

Date: 08.03.2025

**PSS LEGAL ADVISORS LLP**

Advocates,  
Regd. Office  
No.5, 4<sup>th</sup> Floor, Mahalingapuram Main Road,  
Mahalingapuram, Nungambakkam,  
Chennai – 600 034

Sirs,

Ref: Your legal notice dated 12.02.2025 issued on behalf of your  
client MIOT Hospitals Pvt. Ltd., Manapakkam, Chennai

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With reference to your Legal Notice dated 12.02.2025 sent on behalf of  
your client M/s.MIOT HOSPITALS PVT. LTD., Manapakkam, Chennai, to my  
client M/s.G.J.Multiclave (India) Pvt. Ltd., having its address at No.37, Old No.20,  
Teachers Colony, Adyar, Chennai – 600 020, has been placed in my hands to  
issue this suitable reply to you as follows:-

- 1) All the allegations and contentions contained in the Legal Notice dated  
12.02.2025 are denied as false, frivolous, vexatious and baseless and your client  
is put to strict proof of all those allegations that are not specifically admitted.
- 2) The averments set out in paragraph Nos. 1 to 3 of the legal notice is matter  
of facts and documents and does not required any countenance.
- 3) Regarding 4<sup>th</sup> paragraph of the legal notice, our client is no way concerned  
with the said leveled allegations. It is pertinent to mention here that as per the  
rules, your client should collect the generated Bio Medical Waste in the bar  
coded bags and should store within hospital premises. In this regard, our client's  
role is for collecting, Transportation and disposal of the said bio medical waste.  
The process of disposing the Bio Medial Waste are as follows:-

...2.



Chamber: 15, Law Chambers, High Court Buildings, Chennai - 104.

Off: New No.6 (Old No.6 (Old No.16), Agasthia Nagar (Off. Halls Road), Kilpauk, Chennai - 10.  
Ph: +91-44-2644 5799 | Mob: +98407 42251 | E-mail: slsudarsanam@gmail.com | slsudarsanam.doccs@gmail.com

- a) Collection: When my client's team gets to your client's location, they will weigh the entire waste collected and that your client had stored, will recorded the weight on a slip and will also provide a copy with your client of the said slip.
- b) Transportation: The weighted waste bags will be transported in a closed / covered vehicles equipped with GPS.
- c) Disposal: At our client's factory in Tenmelpakkam, Chenglepet, the said collected waste bags will be treated and then disposed according to BMW Rules. My client uses an incinerator, an autoclave and a shedder to get dispose of the Bio-Medical Waste.
- 4) The contents set out in paragraph No.5 of your legal notice is strictly denied and your client is put to strict proof of the same. My client will not inspect or monitor the handling of the solid garbage or bio medical waste at the Hospital premises. It is the responsibility of your client within the hospital premises and my client will not be responsible for managing the said aspect within your client's hospital premises. My client will only processthe waste that is kept in the bio medical waste storage area.
- 5) The contents set out in paragraph No.6 of your legal notice is strictly denied and your client is put to strict proof of the same. My client is not a general waste vendor. Therefore, what is stated in paragraph No.5 and 6 does not pertains to my client. Our client is only concerned with bio medical waste and it is dumped at Thenmelpakkam, Chenglepet. The contents set out in para 7 and 8 of your notice is based on facts and my client do not have any knowledge of the same.

 ...3.

- 6) My client denies the contents set out in para 9 of your legal notice. Your client is put to strict proof of the same. It is admitted by your client that in the said site that the waste of other hospitals with blue coded bio medical waste of other hospitals with no BMW was found and only general waste was found. Therefore, my client has no connection in this regard.
- 7) My client denies the contents set out in para 10 of your legal notice and your client is put to strict proof of the same. (Whatever BMW is collected by my client from your client's hospital is disposed off in the manner mentioned above and your allegations against my client is strictly denied.)
- 8) My client strictly denies the paragraph No.11 of your notice and my client has not misrepresented or my client has not misused the collection slip dated 24.09.2024 as per the terms set out in para 11 of your notice. My client has duly followed the procedure contemplated as per the agreement and there is no violation.
- 9) My client strictly denies the contents set out in para 13 of your notice and my client has not violated any rules and has not breached and therefore the entire averments set out in paragraphs 14 to 18 is strictly denied and my client do not deal in transportation of general waste and solid waste as alleged by your client in your notice. It is an admitted fact that the vehicles are enabled with GPS facility and they are clearly tracked and my client is maintaining all the records related to the collection and disposal off bio medical waste. My client is not responsible for solid waste disposal as alleged in your notice.
- 10) My client strictly denies the contents set in paragraph No.19 onwards and my client is unaware about the alleged general waste and solid waste disposal as stated in your notice.

Chamber: 15, Law Chambers, High Court Buildings, Chennai - 104.



My client reiterates that they have strictly followed the procedure and there is no violation and the claim made by your client is strictly denied and my client have not violated any of the terms of the agreement nor the rules of the pollution control board. Furthermore, our client is maintaining all the records pertaining to the collection and disposal of Bio Medical Waste and as such our client is no way responsible for alleged other wastes which includes Solid waste. So, your notice is based on false allegations with assumption and surmises. Please instruct your client to withdraw the notice forthwith. And my client is not responsible for any of the case made in the notice. Therefore, recall your notice.

11) Therefore the contentions of the paragraphs are false and concocted based on assumption and surmises. The statements of your client are invented theories and your client is put to strict proof of the same. The said statements are vexatious in nature. Our client states that the averments of your client are incorrect and unsustainable. Under these circumstances, our client states that in view of the legal notice issued by your client and the claims made by your client is untenable and therefore it is unwanted. In dispossessing the Bio Medical waste, our client has efficient knowledge and having gained sufficient experience since they are in this field for several years with good reputation.

Therefore by this notice our client hereby calls upon your client to recall your legal notice dated 12.02.2025 immediately.



(S.L.SUDARSANAM)



**P.S. Suman**  
MACS., BL., FCS., ACG (UK & Ireland)  
Managing Partner | Corporate Lawyer

**173**

**Annexure 33**

+91 99629 11111  
Suman@PSS.Legal  
No 5, 4<sup>th</sup> Floor,  
Mahalingapuram Main Road  
Mahalingapuram  
Nungambakkam, Chennai - 34

**By E-mail and RPAD**

To

11.06.2025

**S.L. Sudarsanam,**  
**Advocate,**

New No. 6 (Old No. 6 (Old No.16),  
Agasthia Nagar (Off. Halls Road), Kilpauk,  
Chennai - 600010

Mobile No. 98407 42251

E-mail ID : [slsudarsanam@gmail.com](mailto:slsudarsanam@gmail.com)

K/A: S.L. Sudarsanam

Sir,

Subject: Rejoinder to your Reply Notice dated 08.03.2025 ("**Reply Notice**") issued on behalf of G.J. Multiclave (India) Pvt Ltd ("**Your Client**")

1. We are issuing this Rejoinder to your Reply Notice under the instructions of Our Client **MIOT Hospitals Private Limited**, having their office at No. 4/112 Mount-Poonamalee Road, Manapakkam, Chennai, Tamil Nadu - 600 089 (hereinafter referred to as "**Our client**").
2. At the outset, Our Client denies all the statements and contentions made by you in your Reply Notice except those which are specifically admitted in this Rejoinder. No part of this Rejoinder should be deemed to have been admitted due to any specific non-traverse by Our Client.

3. The Contents stated in Legal Notice dated 12.02.2025 issued on behalf of Our client (hereinafter referred to as “**Legal Notice**”) shall be read as part and parcel of this Rejoinder to your Reply Notice dated 08.03.2025.
4. Our Client states that Para No. 1 and 2 of your Reply Notice do not warrant a reply.
5. With regard to the contents stated in Para No. 3 and 4 of your Reply Notice, Our Client accepts your statement that it is Your Client’s duty to collect, transport and dispose the Bio Medical Waste segregated and stored at Our Client’s Hospital in the bar-coded bags provided by Your Client . Since Your Client is responsible for disposal of the Bio-Medical Waste segregated at Our Client’s Hospital, as per Rule 5 of the Bio-Medical Waste Management Rules, 2016 it is solely Your Client’s duty to treat and dispose of the segregated Bio Medical waste collected from Our client’s Healthcare facility without any adverse effect to human health or the environment.
6. Therefore, as per your alleged collection slip dated 24.09.2024, if any Bio-Medical Waste belonging to Our Client was present in the open area near the Pallavaram Lake, radial road (hereinafter referred to as “**Site**”) the same falls within Your

Client's obligation of "final disposal" as per the Agreement for Collection, Transportation, Treatment and Disposal of Bio-medical Waste dated 01.04.2023 executed between Your client and Our client (hereinafter referred to as "**Agreement**") and Rule 5(a) of the Bio-medical Waste Management Rules, 2016.

7. Our Client vehemently denies and disputes the contents stated in Para No. 5 and 6 of your Reply Notice, that Your Client has no connection to the alleged Bio-Medical Waste found at the Site. In that case, Your client is called upon to explain how Your Client issued the Collection Slip dated 24.09.2024, stating that 200 Kgs of Bio-Medical Waste belonging to Our Client was collected from the Site, without having any knowledge on what was present at the Site.
8. Our Client vehemently denies and disputes the contents stated in Para No. 7 of your Reply Notice. Your client is put to strict proof thereof.
9. With regard to the contents stated in Para No. 8 of your Reply Notice, Our client vehemently denies that Your client has not misrepresented the collection slip dated 24.09.2024. Our client reiterates the contents stated in Para No. 11 of the Legal Notice dated 12.02.2025.

10. With regard to the contents stated in Para No. 9 of your Reply Notice, Our client vehemently denies that Your client has not violated any Bio-Medical Waste Management Rules and not breached the Agreement. Your Client has failed to establish the same with proof.
  
11. Our Client vehemently denies and disputes the contents stated in Para No. 10 and 11 of your Reply Notice. Your Client's failure to provide a proper explanation on the issuance of the Collection Slip dated 24.09.2024 establishes Your client's non-compliance with the Bio-Medical Waste Management Rules and breach of the Agreement.
  
12. Our client once again calls upon you to comply with the following within 7 (Seven) days from the date of receipt of this Rejoinder:
  - a. Immediately withdraw the Collection Slip dated 24.09.2024 issued to the TNPCB and confirm the same in writing to our Client and the TNPCB;
  
  - b. Provide our Client with a copy of the Collection Slip issued by you on 24.09.2024 along with details of your purported examination or

inspection of the alleged Bio Medical Waste at the Site at the time of issuance of the Collection Slip dated 24.09.2024;

- c. Provide our Client a written explanation as to how you segregated the waste at the Site and how the alleged Bio Medical Waste belonging to Our Client at the Site was quantified as 200 Kgs;
- d. Provide our client a written explanation as to how the alleged 200 Kgs of Bio Medical Waste at the Site was attributed to Our Client;
- e. Provide Our Client with the entire Bio Medical Waste allegedly collected by your Client from the Site on 24.09.2024 for inspection by Our Client;
- f. Provide Our Client, the GPS history of your transport vehicle as stated in Para 3(b) of your Reply Notice, for the period of 01.08.23 to 24.09.23 for verification by Our Client.
- g. Issue a public apology to Our Client for the loss of time, money and reputation caused due to your illegal actions; and

h. Indemnify Our Client for any financial, reputational, or legal consequences arising from this incident.

13. This Rejoinder is issued without prejudice to and/or without impairing or affecting Our Client's various rights and remedies including but not limited to claiming damages, loss of profits, costs, legal fees etc., and this Rejoinder shall not be construed as a waiver, limitation or relinquishment of any of their rights, powers or remedies which Our Client has, now or in future, under applicable law or equity against Your Client. Our Client is entitled to any or all of its rights, at its discretion, at any time hereafter, without the necessity of any further notice or action. Neither failure to exercise nor any delay in exercising, on the part of our client any right or remedy, shall operate as a waiver of any such right or remedy or constitute and election thereto. No single or partial exercise of any right or remedy shall prevent any further or other exercise or the exercise of any other right or remedy.

*J.S.*  
MS 9162/22

FOR P.S. Suman

• • •

Registered office:  
No: 5, 4<sup>th</sup> Floor, Mahalingapuram Main Road, Mahalingapuram,  
Nungambakkam, Chennai 600 034, Tamil Nadu, India  
Office: +91 9962571111

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL,  
SOUTH ZONE BENCH, CHENNAI**  
Original Application No. 274 of 2024

**IN THE MATTER OF:**

Tribunal on its own motion – SUO  
MOTU based on the News item  
published in Dinamalar Chennai Edition  
dated 25.09.2024, titled “Dumping of 05  
tons of medical waste in Pallavaram Eri

**Vs.**

The Chief Secretary to Govt Of Tamil  
Nadu, and 7 Ors.

**...Respondents**

**CONVENIENCE TYPEDSE FILED BY  
THE 5<sup>TH</sup> RESPONDENT**

P.S. Suman (Ms. 924/2003)  
S. Dhakshin Kumar (4201/2022)  
Huda S (4162/2022)

**Ph No.** 99629 11111 / 89394 14201

**E-mail:** [suman@pss.legal](mailto:suman@pss.legal),  
[dhakshin@pss.legal](mailto:dhakshin@pss.legal)  
[huda@pss.legal](mailto:huda@pss.legal)

**COUNSEL FOR THE  
5<sup>th</sup> RESPONDENT**